

Supplementary Report of the Joint Committee in compliance to NGT Orders dated 23.6.2021 in the matter of OA 801/2018; Jasmeet Singh v/s State of HP dated 23.06.2021.

1. Background:

This report is being submitted in continuation of the Report of the Joint Committee filed by Himachal Pradesh Pollution Control Board (HPPCB) vide letter No. HPPCB/OA No. 801/2018/9403 dated 01/10/201, wherein a prayer was made for extension of time-line upto 30/11/2021 for submission of report (Copy of the report attached as **Annexure-1**).

2. Submission:

The Joint Committee has just received the results of the sampling conducted by the Joint Committee and HPPCB in this matter, on 22/11/2021. The detailed report covering all the points of Hon'ble NGT Order is under preparation and will be submitted before the 30/11/2021. A prayer in this regard was made in the previous report submitted by HPPCB on 1/10/2021.

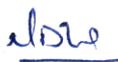
However, the summary of the findings, inspections and analysis of the data made by the Joint Committee in this matter along with the facts of Baddi Barotiwala Nalagarh (BBN) area, as on 23/11/2021 are placed below, for the consideration of Hon'ble national Green Tribunal:

- i. Balad river is a Rivulet of Sirsa River and is located in Barotiwala area and all the industries of sub catchment of Balad Rivulet are connected to CETP Baddi and none of the industries of BBN area are discharging effluent in Balad rivulet. The closed pipeline installed for discharging treated effluent of CETP Baddi into Sirsa River, passes through Balad river. This pipe line was damaged in 2018, at the point where it crosses the Balad river resulting into leakage into the Balad River and the complaint for the same was filed by the Applicant (Jasmeet Sigh) as OA No. 801 of 2018. This is only link between CETP Baddi & Balad river and as such there is no discharge of CETP Baddi into the Balad river.
- ii. Total No of Industrial units in BBN (Baddi, Barotiwala, Nalagarh) Area covered under Consent Mechanism are **2444 (Red Category 219, Orange 900 and Green category 1325)**

- iii. Out of 2444 industrial units in BBN Area, **1703 units are located in Baddi Barotiwala area** and remaining **740 units are located in Nalagarh region**.
- iv. Total number of **water polluting industries in BBN Area is 576**.
- v. Out of total 576 water polluting industries, **456 industries are located in Baddi area**. All these **456 industries located in Baddi Barotiwala area, are connected to CETP** either through pipe line of tankers. However out of these 456 Industries located in Baddi Barotiwala area, **376 industries are operational and remaining 80 are closed/dry**.
- vi. **120 water polluting industries are located in Nalagarh area** and these **water polluting industries have installed their own captive ETP/ETP cum STP** to treat the industrial effluent and treated effluent after treatment is either reused for process/gardening or discharged in to the drain.
- vii. **456 industries of Baddi Barotiwala area were monitored** by HPPCB, during July to October, 2021 in this matter. Out of these 456 industries, **97 industries were found to be non-compliant w.r.t norms prescribed by HPPCB** for discharge at the inlet of CETP for further treatment.
- viii. **No action was taken by HPPCB against above 97 non-complying industrial units** in view of the Hon'ble High Court Order in **CWP No. 4961 of 2021 dated 01/09/2021 and 10/11/2021, wherein Hon'ble High Court, Shimla has restrained from taking any coercive action against the petitioners**. The copies of petition filed by the industries, Hon'ble High Court Order dated 1/09/2021 and order dated 10/11/2021 and the reply filed by HPPCB before the Hon'ble High Court are enclosed as **Annexure 2 to 5**.
- ix. **An email dated 8/11/2021 from Mr. R.N. Jindal, Executive Director, TSD Facility, Nimbua Greenfield (Punjab) Limited was also received**, giving comments w.r.t inlet norms prescribed by HPSPCB compliance by CETP and the member industries (**Annexure-6**). However, **Joint Committee didn't find it appropriate to influence its report with his comments**, since no such request was made by the Joint Committee for his comments and forwarded his mail to HPPCB, for reference and taking any action HPPCB deemed necessary.

- x. Baddi CETP was also monitored by the Joint Committee for compliance of prescribed norms. **CETP was found to be non-compliant w.r.t. Bio-assay Test (Zero % survival of fish in 100% sample after 96 hours against the standard of 90% survival of fish in 100% sample after 96 hours).** Copy of the test report is attached as Annexure-6. Bio-assay test is an important parameter for determining the toxicity of waste water. **All other parameters including FDS were found to be within the prescribed limits and CETP was found to be compliant in this regard.**

The above facts are submitted for the consideration of Hon'ble National Green Tribunal. The final report of the Joint Committee will be filed before 30/11/2021. The Prayer of the Joint Committee made in the earlier report filed by HPPCB on 01/10/2021, may kindly be considered by Hon'ble National Green Tribunal. The Joint Committee will abide by further directions of Hon'ble national Green Tribunal in this matter.



Ms Nisha Limba,
MoEF&CC, IRO
Shimla



P.C.Gupta,
HPPCB, Baddi



Dr. Narender Sharma
CPCB, Chandigarh



Mahendra Pal Gurjar, IAS
Distt. Admn, Solan

Dated: November 23, 2021

Regd.
Time Bound Court Matter

**HP STATE POLLUTION CONTROL BOARD,
BELOW BCS, PHASE-III, NEW SHIMLA**

No. HPPCB/ OA No. 801/2018 /- 9403

Dated: 01-10-2021

From: The Member Secretary

To

✓ The Registrar General,
Hon'ble National Green Tribunal, Copernicus Marg,
New Delhi

Subject:- Report of the Joint Committee in compliance to order dated 23-6-2021 passed by Hon'ble NGT in OA No. 801/2018 titled Jasmeet Singh V/s State of HP & others.

Sir,

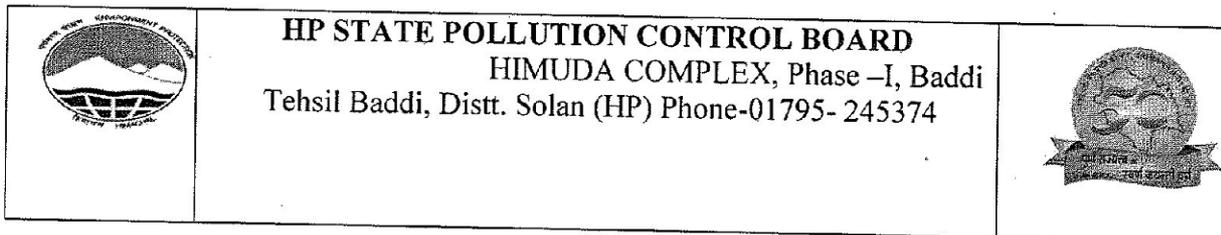
This has reference to order dated 23-06-2021 passed by Hon'ble NGT in the afore-cited matter related to non-compliance of CETP Baddi wherein following directions have been passed :-

".....7. Accordingly, let further remedial action be taken to enforce the environmental rule of law in the interest of protection of environment and public health and a report of status of compliance filed after inspection by a four Member joint Committee comprising a representative of MoEF&CC, CPCB, State PCB and District Magistrate, Solan by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance. List for further consideration on 05.10.2021....."

In compliance to afore-cited order dated 23-6-2021, the Joint Committee comprising of representatives of MoEF &CC, Govt of India, CPCB, HPSPCB and District Magistrate Solan conducted field visit and collected various samples on 6th - 7th September, 2021. The copy of progress report submitted by the Joint Committee is annexed as **Annexure-A** which may kindly be placed on record please.

(Encl. As above)

↓
Apoorv Devgan (IAS)
Member Secretary
HPSPCB Shimla



No. HPSPCB/ O.A. No.801/2018-Jasmeet Singh Vs State of HP & Ors./2021-²²⁰¹⁻⁰²

Dated: 30-09-2021

To

The Member Secretary,
 H.P. State Pollution Control Board,
 HIM Parivesh, Phase-III, New Shimla-171009.

Subject: Regarding Progress Report of the Joint Committee in compliance to the directions of Hon'ble National Green Tribunal orders passed in OA No.801/2018 titled Jasmeet Singh Vs State of HP & Ors.

Sir,

Kindly refer to your office letter No. PCB/OA No.136/2020/Consent/2021-6650-51 dated 26.08.2021 on the subject cited above. In this context, please find enclosed herewith the Progress Report of the Joint Committee in compliance to the directions of Hon'ble NGT passed in OA No.801/2018 titled Jasmeet Singh Vs State of HP & Ors.

This is for kind information and necessary action please.

Yours faithfully,

Encl: As Above.


Chief Environmental Engineer,
 HP State Pollution Control Board.
 Baddi, Distt. Solan-173205.

Copy forwarded to:

1. The Sr. Law Officer, HP State Pollution Control Board, Shimla for information.


Chief Environmental Engineer,
 HP State Pollution Control Board.
 Baddi, Distt. Solan-173205.

Report of the Joint Committee in compliance to NGT Orders dated 23.6.2021 in the matter of OA 801/2018; Jasmeet Singh v/s State of HP

1. Background

The issue for consideration in the matter of OA 801/2018 titled Jasmeet Singh v/s State of HP is the remedial action against pollution of River Balad in Baddi industrial area in District Solan, on account of leakage from the Common Effluent Treatment Plant (CETP).

In the last report filed by State PCB on dated 06.05.2021, followed by further report dated 16.06.2021, it was submitted that

- i. *The latest sample taken on 21-5-2021 and 7-6-2021 has been found within the prescribed limits w.r.t. FDS as the same has been reduced to the 2019 mg/ltr and 2072 mg/ltr respectively. The sampling chart of the CETP Baddi is annexed as Annexure —A which reveals that there is continuous improvement and now the analysis results of latest sample taken are meeting the norms w.r.t. FDS.*
- ii. *As regard to the issue of industries having effluent generation of more than 200 KLD, the State Board had identified and issued directions to 16 numbers of industries to operate their treatment plants i.e. primary, secondary and tertiary treatment system for the effluent treatment as per Environment Conditions of CETP and also directed to recycle / reuse to the maximum extent and also to reduce the FDS.*
- iii. *Now as per report received from the Regional Office Baddi, these 16 units are operating the effluent treatment plants prior to their effluent discharge to CETP. The State Board has conducted inspection and sampling of these 16 units. The earlier results of sampling conducted on 21-1-2021, 29-1-2021, 1-3-2021, 23-3-2021 and 16-4-2021, were found within limits (except of three units of M/s Vardhman and one unit of Winsome Textile) which has already been placed on record along with interim report dated 6-5-2021.*

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- iv. However, the latest results of sampling conducted on 21-5-2021 the results of three units namely M/s P&G Home Products Baddi, M/s Torrent Pharmaceutical Ltd. Baddi and M/s Abbott Health care, Baddi were found above the prescribed limits for which notices dated 16-6-2021 has been issued to these units. Copy of sample results and notices issued are annexed as Annexure-B and Annexure-C (colly).
- v. The sample results of other units were found within the prescribed limits. It is further submitted that as reported by Regional Officer, Baddi the member industries having flow less than 200 KLD are disposing off their effluent to CETP, Baddi after primary treatment.
- vi. As regard to the compliance by the four textile units namely Auro Textile, Auro Textile unit - II, Auro Dyeing of Vardhman Textile and one unit of Winsome Textile, it is submitted that as per report received from the Regional Office, Baddi, the work of installation of advance treatment system by M/s Vardhman textile to reduce FDS is under progress and Reverse Osmosis system of capacity of 2 MLD shall be operational by 30-6-2021. In addition to Reverse Osmosis, M/s Vardhman Textile is also installing the Multi Effect Evaporator of capacity of 370 KLD.
- vii. As regard to progress of installation of advance treatment system by M/s Winsome Textile it is submitted that as per report received from Regional Office, Baddi the unit has completed the civil construction work. The installation of Reverse Osmosis system and other components is under progress.
- viii. The latest sample results of these four textile units are still not meeting the norms. Sample results are annexed as Annexure-F. As already submitted in interim progress report dated 6-5-2021, it is again submitted here that State Board had issued directions on 1-1-2021 to these four textile units under section 33-A of Water Act, 1974 for closure and levied Environmental Compensation which were challenged by these units before the Hon'ble High Court of HP vide CWP No.

above





414/2021, 416/2021 417/2021 and 418/2021. The Hon'ble High Court of HP vide order dated 11-1-2021 and 15-3-2021 has stayed the operation of the directions issued by the State Board and the matter is still pending before the Hon'ble High Court of Himachal Pradesh for adjudication.

- ix. The two consecutive latest samples of CETP outlet are meeting the norms prescribed by the MoEF &CC vide notification dated 1-1-2016. In future, the State Board shall continue to make all efforts in form of surveillance, regular monitoring and regulation on the CETP and member industries, so that the CETP remains compliant in future as well.....”

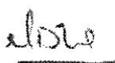
Further In view of above report submitted the Hon'ble NGT on dated 23/6/2021 passed following orders:

“From the above, it is clear that violations are still continuing. Stay of order of closure and assessment of compensation for the past violations does not justify inaction for failure to take action for further violations after the order of stay and to initiate prosecution of the industrial units in question, including their Owners/Directors and the CETP operators. We also find that merely keeping an eye on units discharging more than 200 KLD is not enough. Violation by those discharging less than 200 KLD is not less serious violation nor less harmful for the environment and public health.”

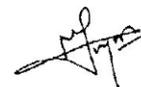
“Accordingly, let further remedial action be taken to enforce the environmental rule of law in the interest of protection of environment and public health and a report of status of compliance filed after inspection by a four Member joint Committee comprising a representative of MoEF&CC, CPCB, State PCB and District Magistrate, Solan.”

2.0. Submission of the Joint Committee:

i) In compliance to NGT Orders in the above matter, the joint committee comprising of the following members was constituted by the State Pollution Control Board based on the nomination received from the Central pollution Control Board, Deputy Commissioner Solan and MOEF&CC. The nomination from MOEF&CC was received on 24.08.2021







- Sh. Mahendra Pal Gurjar, IAS, Sub-Divisional Magistrate, Nalagarh, Solan (Member nominated by District Magistrate, Solan)
- Dr. Narender Sharma, Additional Director, CPCB Regional Directorate, Chandigarh (Nominated by CPCB).
- Sh. P. C. Gupta, Regional Officer, HPSPCB, Baddi (Nominated by HPPCB)
- Smt. Nisha Limba, Assistant Director, IRO, MoEF&CC Shimla (Nominated by MoEF&CC)

ii) In view of the fact that Joint Committee was constituted after two months of passing the orders, the Joint Committee could get only around one month's time to comply with the directions, against the three months' time granted by Hon'ble National Green Tribunal in its order.

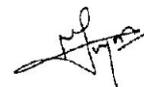
iii) The category-wise and sector wise details of the industries alongwith Volume and mode of effluent discharge located in catchment of CETP Baddi is **Annexed as Annexure-1**

iv) The Joint committee conducted the field visit and collected various samples on 06th September, 2021 and 07th September, 2021

v) The analysis of the sample of CETP discharge at River Sirsa (**Annexure-2**) indicates the compliance of prescribed parameters. However, in view of the fact that it was observed by the earlier Joint Committee in the report dated 6/11/19 that "While collecting the sample from the final outlet of tertiary clarifier and discharge point at River Sirsa, difference in colour of effluent was observed. The sample collected from the discharge point was lighter in colour than that of outlet of tertiary clarifier; giving rise to possibility of dilution." Therefore, in view of the above observation made earlier by the Joint Committee confirmation of the compliance of prescribed norms by taking samples of treated effluent from the tertiary clarifies and other stages of CETP by the joint committee, is further required.

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vi) The analysis results of primary treated Category-I effluent (Discharged to CETP for further treatment) from M/s Vardhman Textiles Limited (Auro Textile-I, Auro Textile-II & Auro Dyeing-I) is complying to CETP inlet Norms. The unit M/s Vardhman Textiles Limited has stopped discharging CAT-IV effluent to CETP and now all the effluent after tertiary treatment is recycled in the plant. The Category-I effluent discharged to CETP after primary treatment from M/s Winsome Textile Limited is complying with CETP inlet norms & category-IV effluent discharged from unit is still not complying with CETP inlet norms. The analysis reports are **annexed as Annexure-3**. The Hon'ble High Court vide CWP No. 417 of 2021 have stayed the action taken by the State Board under section 33 A of Water Act, 1974.

In this regard, as mentioned earlier in the report filed by the Joint Committee in the matter of 136/2020 related to the same area, the industries generating more than 200 KLD effluent are required to fully treat the effluent, before routing the same to CETP, for discharging into the Sirsa River, as per terms of Environmental Clearance granted to CETP by the Ministry of Environment, Forest and Climate Change.

vii) M/s Vardhman Textiles Limited and M/s Winsome textiles Limited, have installed the tertiary treatment system comprising of RO and MEE installed for Category-IV and it was verified by the Joint Committee. The System installed by M/s Vardhman textiles limited was found to be operational, whereas, the system installed by M/s winsome textiles Limited was found to be under trial run for commissioning. Treatment in the RO and MEE seemed to help the CETP meet the discharge norms of FDS/TDS as indicated in the analysis results of the sample collected from the discharge point at Sirsa.

viii) The detail w.r.t category wise, Sector wise effluent volume wise compliance along with date of samples collection, of the industries located in the catchment of CETP Baddi based on the inspections done by HPPCB along with analysis results is Annexed as **Annexure-4**. Further no action was initiated against the units which are non-complying to CETP inlet norms as the Hon'ble High Court of HP has issued directions to the SPCB not to take coercive action against the petitioner qua violation of notification dated 26.12.2019 in CWP No. 4961/2021 dated 01.09.2021.

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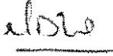


HPPCB provided a report on the remedial action taken by State PCB to the Joint Committee, which is attached herewith as **Annexure-5**, for the consideration of Hon'ble National Green Tribunal.

Prayer:

In view of the fact that the Joint Committee could get only one month's time for the compliance of the directions of Hon'ble National Green Tribunal for the reasons explained in the above submission at 2.0 of the report, against the timeline of three months granted by Hon'ble NGT it is humbly prayed that the above report of **the progress made by the Joint Committee may kindly be considered** by the Hon'ble National Green Tribunal and extension of timeline for two months i.e. upto 30/11/2021 may kindly be granted for submission of the final report by the Joint Committee.

The Joint Committee will abide by further directions of Hon'ble National Green Tribunal.



Ms Nisha Limba,
MoEF&CC, IRO
Shimla



P.C. Gupta,
HPPCB, Baddi

On tour

Dr. Narender Sharma
CPCB, Chandigarh



Mahendra Pal Gurjar, IAS
Distt. Admn, Solan

Dated: 30/09/2021

(Annexure -I)

S.No.	Industry name	Status	Flow as per consent	Type	Cat.	Conveyance System
1	Auro Dying -4	Operational	4660	Textile	CAT 4	Pipe line
	Auro Dying -1	operational		Textile	CAT 1	
2	Auro Spinning Mills	CLOSED		Sewage	CAT 1	
3	Arisht Spining Mills	CLOSED		Sewage	CAT 1	
4	Auro Textile -I	operational	3700	Textile	CAT 1	Pipe line
	Auro Textile -4	operational		Textile	CAT 4	
5	Auro Textile Unit-2	operational	2500	Textile	CAT 1	Pipe line
6	Master Builders Solutions India Pvt Ltd(BASF India Ltd.)	operational	2	Chemical	CAT 2	Tanker
7	Bhandari Deepak	Closed	1000 (Closed)	Paper	CAT 1	Pipe line
8	Birla Textile	operational	600	Textile	CAT 1	Pipe line
9	Colgate palmolive Ltd.	operational	80	Soap & Detergent	CAT 2	Pipe line
10	Deepak Spinner	operational	800	Textile	CAT 1	Pipe line
11	DP Chocolate	operational	19.5	Food	CAT 1	Pipe line
12	D.P. Cocoa	operational	10	Food	CAT 1	Pipe line
13	Amico Textiles	Closed	7	Soap & Detergent	CAT 2	Tanker
14	Enviro Enterprises	operational	10	Misc.	CAT 5	Tanker
15	Godrej Products Ltd.-I-katha	operational	25	Soap & Detergent	CAT 2	Pipe line
16	Godrej Products Ltd.-II-thana	operational	12	Soap & Detergent	CAT 2	Tanker
17	Hygienic Research Ltd.-II	operational	10	Soap & Detergent	CAT 2	Tanker
18	Kandhari Beverages	operational	505	Food	CAT 1	Pipe line
19	Legacy Food	operational	40	Food	CAT 1	Pipe line
20	Loreal Ltd	operational	100	Soap & Detergent	CAT 2	Pipe line
21	Mondlez Ltd-I	operational	792	Food	CAT 1	Pipe line
22	Mondlez Ltd-II	operational		Food	CAT 1	Pipe line
23	Auro Dying -II	operational	1050	Textile	CAT 1	Pipe line
24	Winsome Textile-1	operational	4440	Textile	CAT 1	Pipe line
	Winsome Textile-4	operational		Textile	CAT 4	
25	Naxpar	operational	100	Soap & Detergent	CAT 2	Tanker
26	Wrigley	operational	80	Food	CAT 1	Pipe line
27	R M Chemicals-II	operational	20	Soap & Detergent	CAT 2	Pipe line
28	Jupiter solar power Ltd	operational	48	Misc.	CAT 2	Tanker/Pipe line
29	Penguin Electronics Ltd.	operational	5	STP	CAT 1	Tanker
30	Celebrity Biopharma Ltd	operational	20	STP	CAT 1	Pipe line
31	Gillete	operational	50	STP	CAT 1	Pipe line

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32	Gogia Flavour & Frangrances (p) Ltd	operational	1	Chemical	CAT 2	Tanker
33	Axiom Control Ltd.	operational	3	Chemical	CAT 2	Tanker
34	Yodeva Plastics Pvt. Ltd.9Alpia India Pvt. Ltd. (UNIT-III) name change	operational	20	Chemical	CAT 2	Tanker
35	Nirmaya Pharmaceutical Pvt Ltd	operational	10	Pharma	CAT 3	Tanker
36	JSK International	operational	4.5	STP	CAT 1	Tanker
37	ION HealthCare P. Ltd.	operational	6	Pharma	CAT 3	Pipe line
38	Kunal Alluminium	operational	25	STP	CAT 1	Pipe line
39	Grindwell Norton Ltd.	operational	30	Chemical	CAT 2	Tanker
40	Groupe Seb India Pvt. Ltd(Maharaja)	operational	2	STP	CAT 1	Tanker
41	Eastman Auto Power Ltd	operational	35	Misc.	Cat.5	Tanker
42	Maneesh Pharmaceuticals Ltd	operational	5	Pharma	Cat 3	Tanker
43	Helios Pharmaceuticals Ltd.	operational	25	Pharma	Cat 3	Pipe line
44	VVF India Ltd.	operational	169	Soap & Detergent	CAT 2	Pipe line
45	Hygienic Research Ltd.-I	operational	5	Soap & Detergent	CAT 2	Tanker
46	Comed Chemicals Ltd.	operational	7.5	Pharma	Cat 3	Pipe line
47	MDC Pharma Unit-II	operational	10	Pharma	Cat 3	Tanker
48	MDC Pharma Unit-III	operational	5	Pharma	Cat 3	Tanker
49	Johnson & Johnson Ltd UNIT II.	operational	100	Soap & Detergent	Cat 2	Pipe line
50	Morepen Laboratories Ltd	operational	60	Pharma	Cat 3	Tanker
51	C&E Ltd -I	operational	2.7	Chemical	CAT 2	Tanker
52	C & E Ltd -ii	operational		Chemical	CAT 2	Tanker
53	Galpha Laboratories Ltd -I	operational	31	Pharma	Cat 3	Tanker
54	Galpha Laboratories Ltd -II	operational	10	Pharma	Cat 3	Tanker
55	Maya Biotech Pvt. Ltd.	operational	6	Pharma	Cat 3	Tanker
56	Alkem Laboratory Ltd -I	operational	120	Pharma	Cat 3	Tanker
57	Alkem Laboratory Ltd -II	operational	22	Pharma	Cat 3	Tanker
58	Nikvin Healthcare (I) Ltd	operational	2	Pharma	Cat 3	Tanker
59	Cachet Pharmaceuticals (p) Ltd.	operational	18	Pharma	Cat 3	Tanker
60	Hetro Labs Limited -I	operational	28	Pharma	Cat 3	Tanker
61	Hetro Labs Limited -II	operational	8.5	Pharma	Cat 3	Tanker
62	Vaishanvi Koshmeticos (P) Ltd.	operational	14	Soap & Detergent	Cat 2	Tanker
63	pidilite industries ltd (Dharampur)	operational	6.2	Misc.	Cat 2	Tanker
64	Unispeed Pharmaceuticals Pvt. Ltd.	operational	5	Pharma	Cat 3	Tanker
65	Samson Laboratories Pvt. Ltd.	operational	2	Pharma	Cat 3	Tanker
66	Aroma Aromatics	operational	1.5	Soap & Detergent	Cat 2	Tanker

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67	pidillite industries ltd (Bhatolikalan)	operational	2.5	Misc.	Cat 2	Tanker
68	Sylvan Green Pvt. Ltd	operational	32.4	Paper	Cat-1	Pipe line
69	Ancorotti Cosmetics India (P) Ltd	operational	5	Soap & Detergent	Cat 2	Tanker
70	R M Chemicals-I	operational	15	Soap & Detergent	Cat 2	Pipe line
72	USV Pharma -I	operational	30	Pharma	Cat 3	Pipe line
73	USV Pharma- II	operational	100	Pharma	Cat 3	Pipe line
74	Heal Kraft Pharma	operational	5	Pharma	Cat 3	Tanker
75	Bakelite Hylam Laminates	Closed	11.5	Paper	Cat-1	Tanker
76	Indchemie Health Specialities Pvt. Ltd.	operational	7.5	Pharma	Cat 3	Tanker
77	Universal Twin Lab	operational	7.5	Pharma	Cat 3	Tanker
78	Nector Lifesciences Ltd. vi	operational	50	Pharma	Cat 3	Pipe line
79	Dr. Sabarbal	operational	3	Pharma	Cat 3	Tanker
80	Nector Lifesciences Ltd. VII	operational	15	Pharma	Cat 3	Pipe line
81	Royal Park Hotel	operational	20	Sewage	Cat 1	Tanker
82	Him Engineers (India) P. Ltd.	Closed	10	Sewage	Cat 1	Tanker
83	Grauer & Wells India Ltd.	operational	3	Misc	Cat-2	Tanker
84	Faiveley Transport Rail Technologies (i)L	operational	15	Misc.	Cat-2	Tanker
85	Aishwarya Healthcare	operational	7	Pharma	Cat 3	Tanker
86	All kind health care -III	operational	120	Pharma	Cat 3	Tanker
87	Martin & Brown Bio-Sciences	operational	14.5	Pharma	Cat 3	Tanker
88	Fresenius Kabi Oncology Limited	operational	10	Pharma	Cat 3	Tanker
89	Appasamy Ocular Devices (P) Ltd.	operational	4	Pharma	Cat 3	Pipe line
90	Adley Formulation	operational	4	Pharma	Cat 3	Tanker
91	Pioneer Pesticides Pvt. Ltd.	operational	3.5	Chemical	Cat -2	Tanker
92	D M Pharma	operational	3	Pharma	Cat 3	Pipe line
93	Amster Labs	operational	2	Pharma	Cat 3	Tanker
94	FDC Ltd.	operational	37.5	Pharma	Cat 3	Pipe line
95	Unix Biotech	operational	10	Pharma	Cat 3	Pipe line
96	Raghav Lifestyle Products -II	operational	8	Pharma	Cat 3	Tanker
97	A.H.Enterprises	operational	5	Misc.	Cat-5	Tanker
98	Wipro Enterprises Unit -I (77) Jharmajri	operational	50	Soap & Detergent	Cat 2	Pipe line
99	Wipro Enterprises Unit -katha	Closed	18	Sewage	Cat 1	Pipe line
100	Wipro Enterprises Unit-II (87)Kunjahal	operational	20	Soap & Detergent	Cat 2	Pipe line
101	NiCkunj EDM WIRES & Consumables p.Ltd	operational	10	Misc.	Cat 5	Tanker
102	Transasia Bio Madicals	operational	2	Pharma	Cat 3	Tanker
103	Aristo Pharmaceuticals Pvt. Ltd.	operational	185	Pharma	Cat 3	Pipe line
104	Teshna Tech. Pvt. Ltd.	operational	2.5	Sewage	Cat 1	Tanker

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105	Aristo Laboratories Ltd.	operational	73	Pharma	Cat 3	Pipe line
106	Yash Appliances	operational	7.5	Misc.	Cat-2	Tanker
107	Cadila Healthcare Ltd.	operational	85	Pharma	Cat 3	Pipe line
108	All kind health care	operational	5	Pharma	Cat 3	Tanker
109	Dr. Ready Laboratories Ltd. Unti-8	operational	180	Pharma	Cat 3	Tanker
110	Dr. Ready Laboratories Ltd. Unti-6	operational	135	Pharma	Cat 3	Tanker
111	Saar Biotech	operational	4.8	Pharma	Cat 3	Pipe line
112	Svizera Health Remedies Pvt. Ltd.(maneesh Pharma)	Closed	5 (closed)	Pharma	Cat 3	Tanker
113	Ayurved Limited	operational	40	Pharma	Cat 3	Pipe line
114	United Spirits Ltd. (Closed)	Closed	10 (closed)	Food	Cat 1	Tanker
115	Charak Pharma Pvt. Ltd.	operational	8	Pharma	Cat 3	Pipe line
116	Secure meter-II	operational	10	Sewage	Cat 1	Tanker
117	Secure meter-III	Closed	10 (closed)	Sewage	Cat 1	Tanker
118	Viown Mettube (P) Ltd.	operational	3.6	Misc.	Cat 5	Tanker
119	BRD Medilabs -Unit-II	operational	5	Pharma	Cat 3	Tanker
120	Sarvotam Remedies Ltd.	operational	15	Pharma	Cat 3	Pipe line
121	Alpla India Pvt. Ltd.	operational	4	Pharma	Cat 3	Tanker
122	Pearl Polimers Ltd	operational	10	Sewage	Cat 1	Tanker
123	Aqua Vitoe Laboratories	operational	20	Pharma	Cat 3	Pipe line
124	Aspee Spring Limited	operational	15	Sewage	Cat 1	Tanker
125	Sarvotham Care -I	operational	10	Soap & Detergent	Cat 2	Pipe line
126	Sarvotham Care limited -II	operational	15	Soap & Detergent	Cat 2	Pipe line
127	Shree Cosmetics Ltd.	operational	8	Soap & Detergent	Cat 2	Pipe line
128	Johnson & Johnson Ltd. Jharmajri	Closed	8	Pharma	Cat 3	Pipe line
129	Betts India pvt. Ltd	operational	10	Sewage	Cat 1	Pipe line
130	Acme Life Tech LLP	operational	15	Pharma	Cat 3	Pipe line
131	JSTI Transformers Pvt. Ltd. (JST Stesalit Transfermers (p) Ltd.)	operational	2.5	Sewage	Cat 1	Tanker
132	Ultratech Pharmaceuticals	operational	15	Pharma	Cat 3	Tanker
133	Allengers Medi Systems	operational	5	Misc.	Cat 5	Tanker
134	Wockhardt Ltd.	operational	75	Pharma	Cat 3	Pipe line
135	Hindustan Unilever Limited (Soap Div.)	operational	130	Soap & Detergent	Cat 2	Pipe line
136	Medicef Pharma	operational	8	Pharma	Cat 3	Pipe line
137	Emmbros Auto comp. Ltd	operational	2	Sewage	Cat 1	Tanker
138	Spanker Biotech Ltd.	operational	10	Pharma	Cat 3	Pipe line
139	Hema Herbs Pvt. Ltd.	operational	50	Ayurvedic	Cat 3	Tanker
140	Panam Cyclenders Pvt Ltd	operational	5	Sewage	Cat 1	Pipe line
141	Hindustan Unilever Limited (Food Div.)	operational	8	Food	Cat 1	Pipe line
142	Devyani Food Industries Ltd.	Closed	120	Food	Cat 1	Tanker

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143	Sysmex India Pvt. Ltd.	operational	10	Pharma	Cat 3	Tanker
144	PEE ESS Dishnet Pvt. Ltd.	operational	3	Sewage	Cat 1	Pipe line
145	Jupiter International Ltd.	operational	75	Misc.	CAT 2	Tanker/Pipe line
146	Venus Remedies Ltd.	operational	40	Pharma	Cat 3	Pipe line
147	Camex Oil Pvt. Ltd.	operational	125	Chemicals	Cat 2	Pipe line
148	Haripur Paper Company	operational	31.15	Paper	Cat 1	Pipe line
149	Cipla Limited	operational	60	Pharma	Cat 3	Pipe line
150	Torrent Pharma	operational	320	Pharma	Cat 3	Pipe line
151	Empire Home Appliances	operational	9	Chemicals	Cat 2	Tanker
152	Haripur Kraft Company	operational	26.7	paper	Cat 1	Pipe line
153	Regal Kitchen Foods Ltd.	operational	7	Food	Cat 1	Pipe line
154	Panacea Biotech Ltd.-I	operational	50	Pharma	Cat 3	Pipe line
155	Panacea Biotech Ltd.-II	operational	25	Pharma	Cat 3	Pipe line
156	N G Electro Products Pvt. Ltd.	operational	1	Soap & Detergent	CAT 2	Tanker
157	Czar Faucets Ltd.	operational	4.2	Misc.	CAT 5	Tanker
158	Krishi Rasayan Export Pvt. Ltd.	operational	2	Chemicals	Cat 2	Tanker
159	Milano Bathroom Fitting (PRISM JOHNSON LTD.)	operational	1.2 kl	Misc.	CAT 5	Tanker
160	GMH Organics	operational	10	Pharma	Cat 3	Pipe line
161	Rainbow Human Care Pvt. Ltd.	operational	7.5	Pharma	Cat 3	Pipe line
162	Trisis Ventures	operational	2	Chemical	Cat 2	Tanker
163	Newedge Research & Development Pvt. Ltd.	operational	5	Pharma	Cat 3	Tanker
164	Kanha Biogenetic	operational	5	Pharma	Cat 3	Pipe line
165	Dallas Formulation Pvt. Ltd.	operational	2	Pharma	Cat 3	Pipe line
166	Quixotic Healthcare -Thana	operational	4	Pharma	Cat 3	Tanker
167	Preet Remedies Pvt. Ltd -II	operational	4	Pharma	Cat 3	Tanker
168	Prosperity 6 Pharamaceutics	operational	3.6	Pharma	Cat 3	Tanker
169	Maxtar Bio-Genics	operational	3.5	Pharma	Cat 3	Tanker
170	P&G UNIT-I	operational		Soap & Detergent	Cat 2	Pipe line
171	P&G UNIT-II	operational	300	Soap & Detergent	Cat 2	Pipe line
172	Bhojia Charitable Trust for science Reaserch & Social Welfare	operational	20	STP	Cat 1	Tanker
173	Innova CapTab	operational	27	Pharma	Cat 3	Pipe line
174	Wep Solutions Ltd	operational	10	STP	Cat 1	Tanker
175	Quixotic Healthcare -II -Kalujhanda	Closed	5 (CLOSeD)	Pharma	Cat 3	Tanker
176	The Engravures	operational	2	Misc.	CAT 5	Tanker
177	Innova Cap Tab Pvt. Ltd	operational	4	Pharma	Cat 3	Pipe line
178	Neptune Life Sciences Pvt. Ltd.	operational	6	Pharma	Cat 3	Tanker
179	Jyothy Laboratories Ltd.	operational	29	Soap & Detergent	Cat 2	Pipe line

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180	Crescent Therapeutics Ltd. (Sanctus Global Formulations Ltd.)	operational	5	Pharma	Cat 3	Tanker
181	E.G.Pharmaceuticals	operational	2.5	Pharma	Cat 3	Tanker
182	Alive Healthcare	operational	2	Pharma	Cat 3	Tanker
183	Euphoria India Pharmaceuticals	operational	3	Pharma	Cat 3	Tanker
184	Curetech Skin Care	operational	10	Pharma	Cat 3	Pipe line
185	VADSP Pharmaceuticals (Unison Pharmaceuticals)	operational	10	Pharma	Cat 3	Pipe line
186	Anand Zippers (Pvt) Ltd	operational	6	Misc.	CAT 5	Tanker
187	Avenue Remedies (India) Pvt. Ltd.	operational	9	Pharma	Cat 3	Pipe line
188	Shervotec Pharmaceuticals	operational	5	Pharma	Cat 3	Tanker
189	Park Pharmaceutical	operational	2	Pharma	Cat 3	Tanker
190	Shri Sai Balaji PharmaTech Pvt. Ltd.	operational	5	Pharma	Cat 3	Tanker
191	MSJ Bath Fittings and Accessories Pvt. Ltd (ESS ESS Bathroom Product Pvt. Ltd)	operational	25	Misc.	CAT 5	Pipe line
192	A.V. Auto Industries (p) Ltd.	operational	5	Misc.	CAT 5	Tanker
193	Dabur india ltd (Chwanprash)	operational		Food	Cat 1	Pipe line
194	Dabur india ltd (Shampoo+Hajmola)	operational	205	Food	Cat 1	Pipe line
195	Su-Kam power systems	Closed	35	Misc.	CAT 5	Tanker
196	Solitare Pharmacia Pvt. Ltd.	operational	1.15	Pharma	Cat 3	Tanker
197	Steelbird Hi-Tech India Ltd.	operational	10	STP	Cat 1	Pipe line
198	Alpha Products	operational	10	Pharma	Cat 3	Tanker
199	Rama Sports & Finess Industries	operational	1.1	STP	Cat 1	Tanker
200	Scott-Edil Pharmacia Ltd	operational	7	Pharma	Cat 3	Tanker
201	PineTree Packaging Pvt. Ltd.	operational	1	STP	Cat 1	Tanker
202	Regalia Laminates	Closed	2.2 (Closed)	STP	Cat 1	Tanker
203	Osper Formulation	operational	5	Pharma	Cat 3	Tanker
204	Abbott Healthcare Pvt. Ltd.	operational	216	Pharma	Cat 3	Pipe line
205	Polo Pharmaceuticals Pvt. Ltd	operational	5	Pharma	Cat 3	Tanker
206	Valco Industries Ltd	operational	5	STP	Cat 1	Tanker
207	Gopal Lifescience -II	operational	3.5	Pharma	Cat 3	Tanker
208	Ozone Pharmaceuticals Ltd.	operational	10	Pharma	Cat 3	Tanker
209	Gopal Cylinders- I	operational	4.8	STP	Cat 1	Tanker
210	Gopal Cylinders- III	operational	1.94	STP	Cat 1	Tanker
211	Alliance Biotech -Katha	operational	6	Pharma	Cat 3	Pipe line
212	Shree Balaji Enterprises	operational	7	Misc.	CAT 5	Tanker
213	ESS ESS Industries	operational	10	Misc.	CAT 5	Tanker
214	Cosmic Nutracos Solutions Pvt. Ltd	operational	5	Soap & Detergent	Cat 2	Tanker
215	Ozone Ayurvedics -II (Name change as Ozone Pharmaceuticals Ltd. Unit-II)	operational	4.5	Pharma	Cat 3	Tanker
216	AAR GEE Formulations	operational	3.5	Pharma	Cat 3	Tanker
217	Agri Science India	operational	1.2	Chemical	Cat 2	Tanker
218	Scott-Edil Reaserch Lab	operational	30	Pharma	Cat 3	Tanker
219	Simartech Controls	operational	1	Misc.	CAT 5	Tanker
220	Life Vision Healthcare	operational	5	Pharma	Cat 3	Pipe line

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221	Indogreen Plastic Technologies	operational	4.5	Soap & Detergent	Cat 2	Tanker
222	Volcano Electrical Industries	operational	2	Soap & Detergent	Cat 2	Pipe line
223	Claridge Moulded Fiber Ltd.-I	operational	2.5	STP	Cat 1	Tanker
224	Claridge Moulded Fiber Ltd.-II	operational	2.5	STP	Cat 1	Tanker
225	ANG Lifesceinces India Ltd (Ind Swift Ltd -III)	operational	12.2	Pharma	Cat 3	Tanker
226	ANG Lifesceinces India Ltd (Ind Swift Ltd -iv)	operational	8	Pharma	Cat 3	Tanker
227	Hotel The Ascent	Closed	2(closed)	STP	Cat 1	Tanker
228	Shrishti Technologies	operational	1	Misc.	CAT 5	Tanker
229	Shrishti Technologies -III (Shrishti Engineering)	operational	2.5	Misc.	CAT 5	Tanker
230	Marc Enterprises Pvt. Ltd	operational	30	Misc.	CAT 5	Tanker
231	Geon International	operational	5	Misc.	CAT 5	Tanker
232	Shri Ram Cylinders	operational	1	STP	Cat 1	Tanker
233	Shri Ram Cylinders-II	operational	0.5	STP	Cat 1	Tanker
234	Indoco Remedies	operational	24	Pharma	Cat 3	Pipe line
235	Temple Packaging Pvt. Ltd.	operational	4.5	Paper	Cat 1	Pipe line
236	Ashoka Spanners Pvt. Ltd.	operational	2.5	Misc.	CAT 5	Tanker
237	Ashok Impex	operational	1	STP	Cat 1	Tanker
238	Rescuers Life Sciences Ltd	operational	3.5	Pharma	Cat 3	Pipe line
239	Mrigman Incorporation	operational	1.5	Soap & Detergent	Cat 2	Tanker
240	Health Biotech Ltd	operational	8	Pharma	Cat 3	Pipe line
241	Sanshul Engineers	operational	1.2	Misc.	CAT 5	Tanker
242	Simla Chemical-II	operational	3	Soap & Detergent	Cat 2	Tanker
243	Able Pharma	operational	2	Pharma	Cat 3	Tanker
244	Milestone -IV	operational	1	STP	Cat 1	Pipe line
245	Milestone VIII	operational	8	STP	Cat 1	Pipe line
246	Sun pharmaceuticals Ind. Ltd (Solrex Pharmaceuticals company)	operational	39	Pharma	Cat 3	pipe line
247	Balaji Industries	operational	5	chemical	Cat 2	Tanker
248	Biogenetics Drugs Pvt. Ltd	operational	5	Pharma	Cat 3	Tanker
249	Xcell Labs	operational	2	Pharma	Cat 3	Tanker
250	Microturner-II-Jharmajri	operational	2.6	STP	Cat 1	Tanker
251	Symbiotic Drugs & Diabetic Care (P) Ltd.	operational	4	Pharma	Cat 3	pipe line
252	Heesa Pharma	operational	13.7	Pharma	Cat 3	pipe line
253	Ankur Drugs	Closed	10 (Closed)	Pharma	Cat 3	Tanker
254	Cosmas Pharma	operational	5	Pharma	Cat 3	Tanker
255	Parasol Laboratories India Pvt. Ltd.	operational	4	Pharma	Cat 3	Tanker
256	Unichem Laboratories Ltd. -I	operational	6	Pharma	Cat 3	pipe line
257	Unichem Laboratories Ltd. -II	operational	30	Pharma	Cat 3	pipe line
258	Unichem Laboratories Ltd. -III	operational	9	Pharma	Cat 3	pipe line




259	Torque Pharmaceuticals Pvt. Ltd.	operational	40	Pharma	Cat 3	pipe line
260	Shree Ram Health care	operational	10	Pharma	Cat 3	pipe line
261	Smilex healthcare drugs company	operational	5	Pharma	Cat 3	pipe line
262	Greef Formulations	operational	2.7	Pharma	Cat 3	Tanker
263	GINI & Joni Ltd -II	operational	36.5	Chemical/ST P	Cat 2	pipe line
264	Crest Healthcare p ltd- katha	operational	5	Pharma	Cat 3	Pipe line
265	Crest Topicals P Ltd. - jarmajri	operational	11	Pharma /Cosmetics	Cat 3	Pipe line
266	Aliana Healthcare Pvt. Ltd	operational	50	Pharma	Cat 3	Pipe line
267	Inox Air Product	operational	55	Pharma	Cat 3	Pipe line
268	Rine Engineering Pvt. Ltd.	operational	10	Chemical/ST P	Cat 2	Pipe line
269	Mahalakshmi Spintex Pvt. Ltd.	operational	40	Chemical/ST P	Cat 2	Pipe line
270	Nirmal Furnishing Fabrics	operational	12	textile/washi ng	Cat 2	Tanker
271	HimChem Industries	operational	1.5	chemical	Cat 2	Tanker
272	Zeiss pharma Pvt. Ltd	operational	20	Pharma	Cat 3	Pipe line
273	G.S.B. Pharmaceuticals (India)	operational	4	Pharma	Cat 3	Tanker
274	Unimark Pharma (India) Ltd.	operational	8.9	Pharma	Cat 3	Pipe line
275	Unibiotech Formulations	operational	8.8	Pharma	Cat 3	Pipe line
276	RSH Global Pvt. Ltd(Ratnasagar Herbals Pvt. Ltd. -II)	operational	11.4	Soap & Detergent	Cat 2	Pipe line
277	Admac Lifesciences	operational	13	Pharma	Cat 3	Tanker
278	Kaizen Pharmaceuticals	operational	5	Pharma	Cat 3	Pipe line
279	Go-Ish Remedies Ltd	operational	2	Pharma	Cat 3	Tanker
280	Marine Lifesciences	operational	5	Pharma	Cat 3	Tanker
281	M & B Footwear Pvt. Ltd.	Closed	12	STP	Cat 1	Pipe line
282	Blue Heaven Cosmetics (p) Ltd.(Cosmetica Corporation)	operational	2.5	Soap & Detergent	Cat 2	Tanker
283	Shree Ganesh Fats Pvt. Ltd	operational	1	Food	Cat 1	Pipe line
284	Mayasha Lifescience (Glyco Labs)	operational	1.4	Pharma	Cat 3	Tanker
285	Boss Pharma	operational	4	Pharma	Cat 3	Pipe line
286	Crest Lifescience P Ltd- Jharmajri	operational	11	Pharma	Cat 3	Pipe line
287	Hitech Formulation (P) Ltd	operational	5	Pharma	Cat 3	Tanker
288	Sobhagia Clothing Company	operational	10	Textile	cat 1	Pipe line
289	Kingston Aqua Industries Pvt. Ltd.	operational	2.8	Pharma	Cat 3	Tanker
290	Reckitt Benckiser Healthcare India Ltd.	operational	93	Pharma	Cat 3	Pipe line
291	Knox Life Sciences	operational	3.5	Pharma	Cat 3	Tanker
292	Ratnasagar Herbal Pvt. Ltd -Katha	operational	8.5	Pharma	Cat 3	pipe line
293	REXCIN PHARMACEUTICALS PVT. LTD. (Discontinued w.e.f. 12.02.2019)	Closed	6(closed)	Pharma	Cat 3	Pipe line

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294	Addii Biotech Pvt. Ltd.	operational	6	Pharma	Cat 3	Tanker
295	Fujikawa Power	operational	10	Misc.	cat 5	tanker
296	Cosmo Herbals ltd -Bhud	operational	5	Soap & Detergent	cat 2	tanker
297	Lotus Herbals Color Cosmetics	operational	20	Soap & Detergent	cat 3	Pipe line
298	GLL Industries	operational	5	Misc	Cat 1	Pipe line
299	Luminous Power Technologies Pvt. Ltd.	operational	24	STP	Cat 1	Pipe line
300	Wings Biotech-Baddi	operational	25	Pharma	cat 3	Pipe line
301	Nexus Health & Beauty Care Pvt. Ltd.	Closed	5	Soap & Detergent	cat 2	tanker
302	Pentachem Pharmaceutical	operational	10	Pharma	Cat 3	Tanker
303	Torque Pharmaceuticals Pvt. Ltd. -III	operational	5	Soap & Detergent	cat 2	tanker
304	Affy Parenterals	operational	3.5	Pharma	Cat 3	Tanker
305	Life care Neuro Products Ltd.	operational	3	Pharma	Cat 3	Tanker
306	IBN Herbal (A unit of Curetech Formulation)	operational	19	Pharma	Cat 3	pipe line
307	Curetech Formulations (Pvt) Ltd.	operational	5	Pharma	Cat 3	pipe line
308	Marc Laboratories Ltd III	operational	7	Pharma	Cat 3	pipe line
309	Marc Laboratories Pvt. Ltd	operational	6.4	Pharma	Cat 3	pipe line
310	Healers Lab Unit-II	operational	1.5	Pharma	Cat 3	Tanker
311	Bhandora Organic Product	operational	5	Soap & Detergent	cat 2	pipe line
312	Indo Farm Equipment Ltd	operational	2	Misc	Cat2	tanker
313	Venus Bioscience Pvt. Ltd.	Closed	4	Pharma	Cat 3	Tanker
314	Hira Filters (01.09.2019 to 30.11.2019 0.5 KLD)	operational	5	Misc	Cat2	tanker
315	K K Enterprises	operational	5	Misc	Cat2	tanker
316	Wings Biotech-Jharmajri	operational	15	Pharma	cat 3	pipeline
317	Hurry Nath & Company Pvt. Ltd	operational	1.75	Misc	Cat 2	Tanker
318	S.K.Files & Tools	operational	10.5	Misc	Cat 2	Tanker
319	Medipol Pharmaceutical India Pvt. Ltd.	operational	6	Pharma	cat 3	Tanker
320	Horizon Packs Pvt. Ltd.(Monad Tech. Pvt. Ltd)	operational	5	Paper (cogg boxes)	Cat-1	Tanker
321	Omar Healthcare	operational	4.5	Pharma	cat 3	pipeline
322	Redico Remedies	operational	12	Pharma	Cat 3	Tanker
323	Regal Synthetic (P) Ltd.	operational	0.7	Misc.	Cat 2	Tanker
324	Aqua Metal Technologies	operational	0.8	Misc.	Cat 2	Tanker
325	Shamshree Lifesciences Ltd.	operational	22	Pharma	Cat 3	Tanker
326	Strausswell Organics	operational	1	Pharma	Cat 3	Tanker
327	G M H Laboratories	operational	3.5	Pharma	Cat 3	pipeline
328	Sabsons Fastners (p) Ltd	operational	0.6	Misc	Cat 2	Tanker
329	Tridev Spices Pvt. Ltd	operational	3.5	Misc	Cat-2	Tanker
330	Himachal Fiber Ltd.	operational	36	Textiles/STP	Cat 1	pipeline
331	Shivalik Steel & Alloys Pvt. Ltd. (Kamla Organic pvt. Ltd)	operational	4	soap & noodles	Cat 2	pipeline

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332	Kamla Oleo Pvt. Ltd.	operational	25	soap & noodles	Cat 2	pipeline
333	Captab Biotech-II	operational	4	Pharma	Cat 3	Tanker
334	Alliance India -II (Hill Top)	operational	10	Soap	Cat 2	Pipe line
335	Rieke Packaging India Pvt. Ltd. (Lion Care Products Pvt. Ltd.)	operational	25	chemical/cleaner	Cat 2	Tanker
336	Naina Enterprises-Gullarwala	operational	2	Misc	Cat 2	Tanker
337	M Rauf Enterprises-I	operational	2	Misc	Cat 2	Tanker
338	M Rauf Enterprises-II	operational	1.8	Misc	Cat 2	Tanker
339	Vinca Life Science	operational	5	Pharma	Cat 3	PIPELINE
340	Noel Pharma -III Judikalan	operational	7.5	Pharma	Cat 3	Tanker
341	Aeon Polymers -Jharmajri	operational	1	STP	Cat -1	Tanker
342	Laj Motors	operational	0.5	STP	Cat -1	Tanker
343	Medwor Pharma	operational	3	Pharma	Cat 3	Tanker
344	Super Trading	operational	5	Misc	Cat 2	Tanker
345	Gulshan Trading Co.	operational	1.8	Misc	Cat 2	Tanker
346	GMP Technical Solutions Pvt. Ltd.-I	operational	15	STP	Cat -1	Tanker
347	GMP Technical Solutions Pvt. Ltd.-II	operational	5	STP	Cat -1	Tanker
348	Balaji Trading Co. -swarajmajra	operational	4.5	Misc	Cat 2	Tanker
349	Kamal Enterprises	operational	5	Misc	Cat 2	Tanker
350	DSR Lifecare-Gullarwala	operational	5	Pharma	Cat 3	Tanker
351	Agricides India	operational	0.2	Chemical	Cat -2	Tanker
352	Altop Healthcare	operational	0.1	Pharma	Cat 3	Tanker
353	Vidya Nutraceuticals Pvt. Ltd.	operational	5	Pharma	Cat 3	Tanker
354	Supereme Engravours	operational	3.5	Misc	Cat 2	Tanker
355	Cyper Pharma	operational	5.7	Pharma	Cat 3	Tanker
356	Neha Enterprises	operational	5	Misc	Cat 2	Tanker
357	A K Enterprises	operational	5	Misc	Cat 2	Tanker
358	Anrose Pharma	operational	6	Pharma	Cat 3	Tanker
359	Alliance Formulation -Jharmajri	operational	2.5	Pharma	Cat 3	pipeline
360	MBP Pharmaceutical Pvt. Ltd.	operational	3	Pharma	Cat 3	Tanker
361	Biomatrix Research Laboratories Pvt. Ltd	operational	2	Pharma	Cat 3	Tanker
362	3 Generations	operational	3	Chemical	Cat 2	Tanker
363	Shivani Formulation-Sai Road	operational	0.88	Pharma	Cat 3	Tanker
364	Him Trading Co.	operational	0.8	Misc	Cat 2	Tanker
365	Ojb Herbal Pvt. Ltd	operational	4.1	cosmetics	Cat 2	Tanker
366	Verax Life Science Pvt. Ltd (Trimurti Vegoils Pvt. Ltd)	operational	2	Pharma	Cat 3	Tanker
367	Shri Ram International	operational	1.5	STP	Cat 1	Tanker
368	Lyra Laboratories (P) Ltd.	operational	0.5	Pharma	Cat 3	Tanker
369	Cosmic Industries	operational	1	Cosmetics	Cat 2	Tanker
370	Rumy Life Science	operational	1.1	Pharma	Cat 3	Tanker
371	Harman Bawa Pvt. Ltd.	Closed	0.8	Misc	Cat-2	Tanker
372	Unital Formulation	operational	5	Pharma	Cat 3	Tanker
373	G.N. Laminates	operational	0.5	Misc	Cat-2	Tanker
374	Arora Herbal Beauty Products Pvt. Ltd	operational	0.1	STP	Cat 1	Tanker
375	S.K.Trading Co.	operational	2.1	Misc	Cat-2	Tanker
376	Asha Coop.	operational	0.5	Chemical	Cat-2	Tanker
377	J C International	operational	2.6	Misc	Cat-2	Tanker

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378	Aishwarya Lifescience -Lodhimajra	operational	40	Pharma	Cat 3	Tanker
379	Affy Pharma Pvt. Ltd.	Closed	4.7	Pharma	Cat 3	Tanker
380	Indoco Remedies-III	operational	50	Pharma	Cat 3	Pipe line
381	Ajay Ferti-Chem (Bombay) Pvt. Ltd.	operational	5.6	Chemical	Cat 2	Tanker
382	VMT Spining Co. Ltd.	operational	70	STP	Cat 1	Pipeline
383	Signum Electrowave	operational	60	Misc	Cat 2	Pipe line
384	Kanha Biogenetic Laboratory	operational	5	Pharma	Cat 3	Pipe line
385	Cortex Medical Inc	operational	5	pharma	Cat 3	Tanker
386	Polestar Power Industries	operational	1.2	pharma	Cat 3	Tanker
387	Bansal Starch and Foods Pvt. Ltd.	Closed	20 (closed)	Food	Cat 1	tanker
388	Shree Raghunath wires	operational	1	Misc	Cat 5	Tanker
389	Surya Enviro	operational	1	STP	Cat 1	tanker
390	Raddison Pharmaceuticals	operational	5.5	pharma	Cat 3	Tanker
391	Hotel MG Regency	operational	6	STP	Cat 1	tanker
392	Vedage Naturals Pvt. Ltd.	operational	2	pharma	Cat 3	Tanker
393	Macleods Pharmaceuticals Ltd.	operational	150	pharma	Cat 3	Tanker
394	Oxalis Lab	operational	135	pharma	Cat 3	Tanker
395	The Cosmetic	operational	10	soap & Detergent	Cat 2	Tanker
396	Jai Bhawani Industries Pvt. Ltd.	operational	4.7	soap & Detergent	Cat 2	Tanker
397	Shrinivas (Gujrat) Laboratories Pvt. Ltd.	operational	4	pharma	Cat 3	Tanker
398	Paclean Ventures	operational	2.6	soap & Detergent	Cat 2	Tanker
399	Sumati Food	operational	2	Food	Cat 1	tanker
400	Montek Biopharma	operational	5	pharma	Cat 3	Tanker
401	Healcure	operational	1.2	pharma	Cat 3	Tanker
402	Modern Appliances	Closed	5 (Closed)	pharma	Cat 3	Tanker
403	Metrocraft	operational	4.4	pharma	Cat 3	Tanker
404	Garg Electronics -II	operational	5	Chemical	Cat 2	Pipeline
405	Scott EDIL Pharmecia Unit -II	operational	45	pharma	Cat 3	Pipeline
406	Crius Life Science Pvt. Ltd	operational	20	pharma	Cat 3	Tanker
407	Soundrya and prasadhan India Pvt. Ltd.	operational	2.6	soap & Detergent	Cat 2	Tanker
408	Sigma soft gel & Formulations	operational	1.7	Pharma	Cat 3	Pipeline
409	Abhishek Pharmaceutical	operational	2.5	pharma	Cat 3	Tanker
410	Radiant Casting Pvt. Ltd	operational	8	STP	Cat 1	Pipeline
411	Livguard Batteries Pvt. Ltd.(Vave India Energy Solutions Pvt. Ltd)	operational	65	Misc.	CAT 5	Tanker
412	Associated Biotech	operational	10	pharma	Cat 3	Tanker
413	Mas Pharma Chem	operational	3	Pharma	Cat 3	Tanker
414	Two star trading co.	operational	5	Misc	Cat2	tanker
415	Munix (India) Pvt. Ltd.	operational	40	Misc.	CAT 5	Tanker
416	Microturners-VI	operational	16	Misc	Cat2	tanker
417	Yuventis Life Sciences	operational	1.25	Pharma	Cat 3	Tanker
418	GINI & Joni Ltd	operational	18.2	STP	Cat 1	tanker
419	Industrial Waste Management Co.	operational	1.3	Misc	Cat2	tanker

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420	Richfeel Health and beauty Pvt. Ltd-II	operational	5	soap & Detergent	Cat 2	Tanker
421	Yash Fans & Appliances Ltd	operational	5	Misc	CAT 5	Tanker
422	Pidilite industries Ltd -IV	operational	10	Misc.	Cat 2	Tanker
423	Logos Pharma	operational	5	Pharma	Cat 3	Tanker
424	Emmbros Automotives Pvt. Ltd	operational	10	STP	Cat 1	Pipeline
425	Sri Ram Healthcare (p) Ltd -II	operational	5	pharma	Cat 3	Tanker
426	Zoya Herboceuticals	operational	5	soap & Detergent	Cat 2	Tanker
427	Nihal Healthcare	operational	1.5	pharma	Cat 3	Pipeline
428	Brooklyn Himalayan Hospital	operational	7.5	STP	Cat 1	tanker
429	Aptar Pharma India Pvt. Ltd	Closed	10 (closed)	STP	Cat 1	tanker
430	A R Engravour	operational	5	Misc	Cat2	tanker
431	Stylo Tableware	operational	5	STP	Cat 1	tanker
432	Pinacle Lifesceince Pvt. Ltd	operational	14.5	pharma	Cat 3	Tanker
433	Tasmed India Pvt. Ltd	operational	5	Pharma	Cat 3	Pipeline
434	Black Smith Metal Works	operational	5	Misc	Cat 5	Tanker
435	Divyadhan Consultant Pvt. Ltd	operational	10	Misc	Cat 2	Pipeline
436	Plena Remedies	operational	5	pharma	Cat 3	Tanker
437	IVM Pharmacia	operational	5	Pharma	Cat 3	Pipeline
438	Wincure Pharma	operational	0.5	Pharma	Cat 3	Tanker
439	Tiruvision Medicare	operational	3	Pharma	Cat 3	Tanker
440	Him Corp	operational	1.5	soap & Detergent	Cat 2	Tanker
441	Govind Gopal LPG Industries Ltd	operational	5	Misc	Cat 2	Tanker
442	Dabur India Ltd- Manpura	operational	400	Misc	Cat 2	Tanker
443	Navkar Life Science	operational	8	Pharma	Cat 3	Tanker
444	Manjushree Technopach Limited	operational	30	Misc	Cat 2	Pipeline
445	Ultra Drugs Pvt. Ltd-II (Katha)	operational	5	Pharma	Cat 3	Tanker
446	AVN Footsteps	operational	2	cosmetics	Cat 2	Tanker
447	Indogreen Plastic Technologies-II	operational	9	cosmetics	Cat 2	Tanker
448	Sarika Industries Pvt. Ltd.	operational	1.5	Misc	Cat 5	Tanker
449	Diversey India Hygiene Limited	operational	26	soap & Detergent	Cat 2	Tanker
450	Winner Nippon Leatherette Pvt. Ltd	operational	5	STP	Cat 1	tanker
451	DS Drinks and Beverages Pvt. Ltd.	operational	204	Food	Cat 1	pipeline
452	N.G. ElectroProducts Pvt. Ltd.-II	operational	1.3	soap & Detergent	Cat 2	Tanker
453	Balaji International	operational	0.7	STP	Cat 1	tanker
454	Glorious Life Sceince	operational	1.4	Pharma	Cat 3	Tanker
455	Navkriti Builders Pvt. Ltd (Hotel Sarovar Portico)	operational	20	STP	Cat 1	Pipeline
456	Eastman Auto Power Ltd-II	operational	50	Misc.	Cat.5	Tanker
457	Perfect Packaging	operational	20	Misc.	Cat.5	Tanker
458	Beta Drugs Limited	operational	2	Pharma	Cat 3	Tanker
459	K.N. Papers & Packages	operational	1.1	Paper	Cat 1	Tanker
460	Shivani Pharmaceuticals	operational	1	Pharma	Cat 3	Tanker
461	IM Healthcare Pvt. Ltd	operational	3	Food	Cat 1	Tanker
462	Jasco Paper Products	operational	2	STP	Cat 1	tanker

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463	Gupta Property Developers Pvt. LTD.	operational	40	STP	Cat 1	Pipeline
464	Pharminox Laboratories	operational	5	Pharma	Cat 3	Tanker
465	Auriga Research Pvt. Ltd.	operational	10	Chemical	Cat 2	Tanker
466	Morepen Laboratories Ltd-Parwanoo	operational	72	Pharma	Cat 3	Tanker
467	Allkind Healthcare -II	operational	25	Pharma	Cat 3	Tanker
468	Pivot Fabrique HP	operational	2	Chemical	Cat 2	Tanker
469	Amster Labs -II	operational	2.80	Pharma	Cat 3	Tanker
470	Him Overseas	operational	0.60	Misc.	Cat.5	Tanker
471	Chembond Chemicals Ltd.	operational	1	Chemical	Category-2	Tanker
472	Manikaran Enterprises	operational	2.2	Misc.	Category-2	Tanker
473	SHRI RAMESTH INDUSTRY PVT.LTD.	operational	4.3	Pharma	Category-3	Tanker
474	Shiva Biogenetic Laboratories Pvt Ltd	operational	8.4	Pharma	Category-3	Tanker
475	Shiva Biogenetic Pharmaceutical Pvt Ltd	operational	3	Pharma	Category-3	Tanker
476	Birla Textiles Unit-2	operational	1000	textile	Category-1	Pipeline
477	Asian Pharma	operational	9.6	Pharma	Category-3	Tanker
478	Sunshine Industries	operational	1.6	Pharma	Category-2	Tanker

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(Annexure - 2)

Table-1(Discharge point of CETP at River Sirsa)

Sr. No.	Parameter Name	Result	Permissible Limit	Remark/Result Analysis
1.	Nitrate-N	0.00 mg/L	10	Within Limit
2.	Fluoride	0.166 mg/L	2	Within Limit
3.	Phenolic Compounds (as C6H5OH)	0.00 mg/L	1	Within Limit
4.	Ammonical Nitrogen	1.00 mg/L	50	Within Limit
5.	pH	7.48	6-9	Within Limit
6.	BOD	20.0 mg/L	30	Within Limit
7.	Oil and Grease	0.0 mg/L	10	Within Limit
8.	Total KJELDAHL-N	1.4 mg/L	50	Within Limit
9.	Total Phosphate	0.36 mg/L	5	Within Limit
10.	TSS	22.4 mg/L	100	Within Limit
11.	COD	176.0 mg/L	250	Within Limit
12.	Cadmium	0.00 mg/L	0.05	Within Limit
13.	Trivalent Chromium	0.00 mg/L	2	Within Limit
14.	Iron	0.240 mg/L	3	Within Limit
15.	Manganese	0.00 mg/L	2	Within Limit
16.	Copper	0.062 mg/L	3	Within Limit
17.	Selenium	0.00 mg/L	0.05	Within Limit
18.	Sulphides	0.00 mg/L	2	Within Limit
19.	FDS	1262.5 mg/L	2100	Within Limit
20.	Nickel	0.0 mg/L	3	Within Limit
21.	Hexavalent Chromium	0.00 mg/L	0.1	Within Limit
22.	Lead	0.00 mg/L	0.1	Within Limit
23.	Sulphate	82.0 mg/L	1000	Within Limit
24.	Chloride	109.89 mg/L	1000	Within Limit

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(Annexure-3)

Table-2 (Winsome Textile Limited)				
Sr. No.	Parameter Name	Sampling Point	CAT-I discharged to CETP	
		Result	Permissible Limit CETP Norms inlet	Remark/Result Analysis
1.	pH	7.32	6.0-9.0	Within limit
2.	BOD	140 mg/l	300 mg/l	Within limit
3.	Sulphides	0.32 mg/l	5 mg/l	Within limit
4.	Phenolic Compounds	0.00 mg/l	5 mg/l	Within limit
5.	Ammonical Nitrogen	11.2 mg/l	50 mg/l	Within limit
6.	Total Chromium	0.00 mg/l	2 mg/l	Within limit
7.	TSS	29.2 mg/l	250 mg/l	Within limit
8.	TDS	1015.83 mg/l	2100 mg/l	Within limit
9.	Oil & Grease	1.04 mg/l	15 mg/l	Within limit

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Table-2 (Winsome Textile Limited)				
Sr. No.	Parameter Name	Sampling Point	CAT-IV discharged to CETP	
		Result	Permissible Limit CETP inlet Norms	Remark/Result Analysis
1.	pH	7.05	6.0-9.0	Within limit
2.	BOD	22.0 mg/l	350 mg/l	Within limit
3.	Oil & Grease	0.88 mg/l	15 mg/l	Within limit
4.	Sulphides	0.0 mg/l	5 mg/l	Within limit
5.	Phenolic Compounds	0.00 mg/l	5 mg/l	Within limit
6.	Ammonical Nitrogen	1.4 mg/l	50 mg/l	Within limit
7.	TSS	34.8 mg/l	250 mg/l	Within limit
8.	COD	96.0 mg/l	1000 mg/l	Within limit
9.	TDS	4372.66 mg/l	2100 mg/l	Above limit
10.	Total Chromium	0.00 mg/l	2	Within limit

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Table-2 (Auro Textile-I)				
Sr. No.	Parameter Name	Sampling Point	CAT-I discharged to CETP	
		Result	Permissible Limit CETP inlet Norms	Remark/Result Analysis
1.	pH	6.01	6.0-9.0	Within limit
2.	BOD	310.0 mg/l	350 mg/l	Within limit
3.	Oil & Grease	1.52 mg/l	15 mg/l	Within limit
4.	Phenolic Compounds	0.00 mg/l	5 mg/l	Within limit
5.	Ammonical Nitrogen	8.4 mg/l	50 mg/l	Within limit
6.	TSS	37.4 mg/l	250 mg/l	Within limit
7.	COD	680.0 mg/l	1000 mg/l	Within limit
8.	TDS	690.12 mg/l	2100 mg/l	Within limit
9.	Sulphides	0.96 mg/l	5 mg/l	Within limit
10.	Total Chromium	0.00 mg/l	2 mg/l	Within limit

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Table-2 (Auro Textile-II)				
Sr. No.	Parameter Name	Sampling Point	CAT-I discharged to CETP	
		Result	Permissible Limit CETP inlet Norms	Remark/Result Analysis
1.	pH	7.31	6.0-9.0	Within limit
2.	BOD	112.0 mg/l	350 mg/l	Within limit
3.	Oil & Grease	0.96 mg/l	15 mg/l	Within limit
4.	Sulphides	0.00 mg/l	5 mg/l	Within limit
5.	Phenolic Compounds	0.00 mg/l	5 mg/l	Within limit
6.	Ammonical Nitrogen	4.2 mg/l	50 mg/l	Within limit
7.	Total Chromium	0.00 mg/l	2 mg/l	Within limit
8.	TSS	74.6 mg/l	250 mg/l	Within limit
9.	COD	248.0 mg/l	100 mg/l	Within limit
10.	TDS	634.03 mg/l	2100 mg/l	Within limit

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Table-2 (Auro Dyeing-I)				
	Auro Dyeing	Sampling Point	CAT-I discharged to CETP	
Sr. No.	Parameter Name	Result	Permissible Limit CETP inlet Norms	Remark/Result Analysis
1.	pH	6.6	6.0-9.0	Within limit
2.	BOD	220.0 mg/l	350 mg/l	Within limit
3.	Oil & Grease	1.12 mg/l	15 mg/l	Within limit
4.	Sulphides	0.32 mg/l	5 mg/l	Within limit
5.	Ammonical Nitrogen	9.8 mg/l	50 mg/l	Within limit
6.	Total Chromium	0.00 mg/l	2 mg/l	Within limit
7.	TSS	31.7 mg/l	250 mg/l	Within limit
8.	COD	448.0 mg/l	1000 mg/l	Within limit
9.	TDS	854.22 mg/l	2100 mg/l	Within limit
10.	Phenolic Compounds	0.00 mg/l	5 mg/l	Within limit

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Sr.No	Name of Unit	Address of Unit	Sampling point	Date of collection	Report No	pH 6-9	Total Suspended Solid 250 mg/l	Chemical Oxygen Demand 1000 mg/l	Biochemical Oxygen Demand 350 mg/l	FDS 2100 mg/l	Oil & Grease 15 mg/l	Compliance w.r.t. CETP inlet norms
1	Anand Zippers Pvt Ltd	Vill. Dharampur, Tehsil Baddi Distt Solan	Fol of ETP (discharge to CETP)	31.07.2021	483	7.23	58	164	30	1280	NIL	Within limit
2	Heal kraft Pharma Unit-2	Plot No 135-C EPIP Phase-I, Jharmajri	Fol of ETP (discharge to CETP)	29.07.2021	407	7.18	32	104	20	1066	NIL	Within limit
3	Medicef pharmaceuticals	Plot no 28-29 EPIP-1 Jharmajri Tehsil B	Fol of ETP (discharge to CETP)	29.07.2021	398	7.8	62.2	316	92	1270	..	Within limit
4	Scott Edil Pharmacia Ltd.	Plot No 56 EPIP Phase I Jharmajri	Fol of ETP (discharge to CETP)	20.07.2021	387	7.68	47.6	140	22	1836	NIL	Within limit
5	Shimla Chemical Pvt. Ltd., Unit-II	Plot No 45 DIC Baddi	Collection tank discharge to CETP)	31.07.2021	487	6.48	82	320	54	770	0.16	Within limit
6	IndChemic Health Specialities Pvt Ltd	Vill Thana Tehsil Baddi Dist Solan HP .	Fol of ETP cum STP (discharge to CETP)	31.07.2021	470	7.76	75	120	30	1284	0.16	Within limit
7	Alive Health Care	Plot N. 123, HPSIDC, Baddi.	Fol discharge to CETP	31.07.2021	442	7.16	72	364	148	1264	..	Within limit
8	Allenger Medical System	Plot No 193, First Floor, HPSIDC Baddi Te	discharge to CETP	30.07.2021	438	7.68	48	160	44	976	0.12	Within limit
9	Czar Faucets Ltd	Village BhatoliKalan Tehsil Baddi Distt Sol	Fol of ETP (discharge to CETP)	29.07.2021	369	7.34	89	320	78	1466	0.24	Within limit
10	NG Electro Products Pvt. Ltd	Plot No. 36 HIMUDA Ind Area Bhatolikala	Fol discharge to CETP	29.07.2021	366	6.48	108	480	320	2062	0.68	Within limit
11	Higgs Healthcare	Village Bhatolikalan Tehsil Baddi Distt Sol	Fol discharge to CETP	29.07.2021	361	6.96	60.4	380	124	840	0.16	Within limit
12	Garg Electronics, Unit-II .	Plot No 24 Bhatolikalan Ind Area Baddi	Fol discharge to CETP	29.07.2021	357	7.1	18.2	160	24	1540	0.16	Within limit
13	Milano Bathroom Fittings	Plot No 30 HIMUDA Ind Area Bhatolika	Fol discharge to CETP	29.07.2021	351	7.79	47	340	94	1870	0.24	Within limit
14	Asian Pharma Pvt. Ltd.	Vill. Katha	Collection tank discharge to CETP)	29.07.2021	342	7.68	74	360	104	1476	0.28	Within limit
15	Scott Edil Advance Research	Vill Bhatolikalan Tehsil Baddi Distt. Solan	Fol discharge to CETP	28.07.2021	330	7.82	78	324	88	1910	0.14	Within limit
16	Unison Pharmaceuticals	Plot No. 124, EPIP Phase I Jharmajri	collection tank discharge to CETP	31.07.2021	328	6.1	78	540	160	1470	0.26	Within limit
17	Zeiss Pharmaceuticals Pvt Ltd	Plot No 72 EPIP Phase I Jharmajri	Fol discharge to CETP	28.07.2021	327	7.34	74	440	164	1558	0.18	Within limit
18	Nectar Life Science (Unit-7)	Village Bhaulikalan Adjoining Jharmajri EP	Discharge to CETP	28.07.2021	320	7.91	64	264	84	2262	0.26	Above limit
19	Wings Biotech Unit -II	Plot No 4&6 EPIP Phase-I Jharmajri	Discharge to CETP	28.07.2021	319	7.19	82	680	320	860	0.3	Within limit
20	Huhtamaki PPL Ltd	Ajanta Packaging (New Name: Huhtamaki I	FOL of ETP	28.07.2021	318	7.19	48	320	98	2260	0.3	Above limit
21	Shri Ram Cylinders	Vill BhatoliKalan Hill Top Near Jharmajr	Discharge to CETP	28.07.2021	317	8.68	54	264	60	1710	0.18	Within limit
22	Nectar Lifesciences Ltd Formulation	Vill Bhatolikalan Adjoining Jharmajri EPIP	Collection tank discharge to CETP)	29.07.2021	306	7.82	102	288	64	2260	0.18	Above limit
23	SteelBird Hi-Tech India,	, P.N. 11,12&13, EPIP, Phase-I, Jharmajri. B	Fol of Etp cum STP (discharge to CETP)	28.07.2021	302	7.12	52	104	20	785	NIL	Within limit
24	RM Chemicals (P) Ltd	EPIP-I, Jharmajri, Baddi	Fol of Etp (inlet to CETP)	29.07.2021	300	7.12	352	344	120	2415	0.64	Above limit
25	Munix India Pvt. Ltd., Unit-II,	Village Nihla Khera,	Fol of Etp	23.07.2021	291	7.12	32	128	18	1236	0.12	Within limit
26	Micro Turners Unit VI	Vill Hariapur Bhud Tehsil Baddi Distt Solan	discharge to CETP Baddi	21.07.2021	273	8.69	64	264	80	2060	0.22	Within limit
27	Mahalaxmi Spintex Pvt. Ltd	1188 I/2 Katha Tehsil Baddi Distt Sol	Fol of Etp	29.07.2021	447	7.4	89	240	26	1466	0.64	Within limit
28	Celebrity biopharma	Hill top vill panga jharmajri	FOL of ETP discharge to CETP	28.07.2021	309	8.12	762	2080	960	1434	6.12	Above limit
29	Metrocraft	Bhatolikalan Baddi	FOL of ETP discharge to CETP	29.07.2021	343	6.49	176	1640	680	1220	1.86	Above limit
30	Indoco Remedies Ltd.	Katha	Direct discharge to CETP	29.07.2021	344	7.26	86	840	380	970	0.8	Above limit
31	Indoco Remedies Ltd. (Unit-III)	Katha	FOL of ETP discharge to CETP	29.07.2021	345	7.89	286	940	404	1570	1.2	Above limit
32	Charak Pharma	Kh.No 186/1, 139/3 Katha	FOL of ETP discharge to CETP	29.07.2021	346	7.16	86	140	30	870	nil	Within limit
33	Pidilite Industries ltd Unit-4	Bhatolikalan Baddi	FOL of ETP discharge to CETP	29.07.2021	347	7.2	56	104	24	1120	nil	Within limit

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34	Wringley india ltd.	Katha Baddi	FOL of ETP discharge to CETP	29.07.2021	348	7.06	356	968	460	1074	1.02	Above limit
35	Ium Pharmacia	Plot No 5A Bhatolikalan	FOL of ETP discharge to CETP	29.07.2021	349	8.63	335	628	384	1484	0.82	Above limit
36	Panam cylinders	Plot No 11 IA Bhatolikalan	Collection discharge to CETP	29.07.2021	352	8.62	262	686	384	1140	0.28	Above limit
37	Parasol Laboratories Pvt. Ltd.	Plot No 23 Himuda IA Baddi	Collection discharge to CETP	29.07.2021	353	8.02	369	1420	684	984	1.18	Above limit
38	R. Kindustries (tasmed india) Pvt Ltd	Plot no-8 himuda Bhatolikalan Baddi.	FOL of ETP discharge to CETP	29.07.2021	354	7.22	68	120	24	1124	nil	Within limit
39	Bhandora organic products Ltd.	Plot no-26 Himuda Bhatolikalan Baddi	FOL of ETP discharge to CETP	29.07.2021	356	6.38	198	2020	824	2226	2.68	Above limit
40	Sarvotham Remedies Ltd.	katha	Collection discharge to CETP	29.07.2021	359	7.18	68	320	104	1260	0.18	Within limit
41	Shree Cosmetic Ltd.	Katha Baddi	FOL of ETP discharge to CETP	29.07.2021	360	7.18	182	440	124	2260	1.02	Above limit
42	Sylvan Green	Vill. Kularhiwala brotiwala Baddi	FOL of ETP discharge to CETP	29.07.2021	374	7.64	158	620	240	1620	0.18	Within limit
43	Stylo table ware	village kunjhal barotiwala	FOL OF STP (inlet to CETP)	28.7.21	295	8.6	146	320	80	1522	0.18	Within limit
44	Acme life (tech llp)	Plot no 103-105 EPIP -1	FOL OF ETP (inlet to CETP)	28.7.21	296	7.95	252	820	224	2310	1.2	Above limit
45	M/s JSTI Transformer	Bhatolikalan Baddi	FOL OF ETP cum STP	28.7.21	299	7.6	106	220	68	1522	nil	Within limit
46	GMH Organics	kunjhal barotiwala	FOL OF ETP (Inlet to CETP)	28.7.21	301	5.98	132	620	124	2210	1.2	Within limit
47	Aqua viote laboratories	plot no 4 kunjhal jharmajri	FOL OF ETP (discharge to CETP)	28.7.21	305	7.13	52	112	24	1110	nil	Within limit
48	Avenu remedies	plot no 7 ia Phase-iv Bhatolikalan	FOL OF ETP (discharge to CETP)	29.7.21	355	7.78	67	108	20	1250	nil	Within limit
49	Aspo pharmaceutical	plot no 10 ia Phase-iv Bhatolikalan	FOL OF ETP cum STP	29.7.21	362	7.25	61	160	26	1478	nil	Within limit
50	Scott Edil pharmacia	Plot no 56 EPIP -1 Baddi	FOL OF ETP (discharge to CETP)	29.7.21	287	7.23	52	320	124	2280	nil	Above limit
51	Aikon formulation	plot no 158 IA EPIP jharmajri	FOL OF ETP (discharge to CETP)	29.7.21	391	7	69	120	30	1268	nil	Within limit
52	Mile stone unit 8	jharmajri baddi	FOL OF ETP (discharge to CETP)	30.7.21	413	7.89	82	340	84	2610	0.38	Above limit
53	Sanshul engineer	P.No 114 EPIP -I engineers	Collection tank to CETP	28.7.21	322	8.37	124	440	88	2330	0.12	Above limit
54	Indogreen plastic technologies	Kh.no 12 Katha Baddi	FOL of ETP	29.7.21	339	7.1	626	1200	480	1520	1.4	Above limit
55	GII Industries	Plot no 8 EPIP-I Jharmajri Baddi	Collection tank to CETP	28.7.21	316	7.89	184	380	128	2420	0.18	Above limit
56	SV ltd unit-II	Hill Top Jharmajri Baddi	FOL of ETP cum STP	28.7.21	329	7.78	206	364	88	1464	0.16	Within limit
57	Curetech Skincare	Plot No -34 Phase-IV Bhatolikalan Baddi	final outlet of ETP	29.7.21	335	6.76	336	2200	640	828	3.12	Above limit
58	Mediwell Biotech	Bhatolikalan Baddi	final outlet of ETP	29.7.21	336	8.38	267	880	400	1628	1.43	Above limit
59	Kingston Aqua Industries	Plot -3 Himuda Flats Bhatolikalan	final outlet of ETP	29.7.21	334	7.86	236	440	104	2282	0.12	Above limit
60	Montek Biopharma	45 IA Baddi	FOL of ETP	29.7.21	337	8.38	176	820	380	1420	0.23	Above limit
61	Osper formulation	Pot no 134 B EPIP -I Jharmajri	FOL OF ETP (discharge to CETP)	28.7.21	315	7.5	79	200	68	1480	0.12	Within limit
62	Lotus herbal color cosmetics	Pot no 80B EPIP -I Jharmajri	FOL discharge to CETP)	28.7.21	325	7.39	262	2040	620	1116	2.1	Above limit
63	M/s Rescuers Life Science Ltd	Plot no 131-132 EPIP-I Jharmajri	FOL OF ETP (discharge to CETP)	28.7.21	314	7.39	68	188	62	980	0.12	Within limit
64	Sun Pharma	Barotiwala baddi	final outlet of ETP	28.7.21	297	7.98	134	320	84	2010	1.2	Within limit
65	VENUS REMEDIES	Hill top ind estate EPIP -I Baddi	FOL OF ETP (discharge to CETP)	28.7.21	298	7.14	152	640	220	2380	0.46	Above limit
66	Hindustan unilever	Hill top IA Bhatolikalan	FOL OF ETP (discharge to CETP)	28.7.21	308	7.12	62	188	46	1264	0.12	Within limit
67	Gopal life science unit-2	Hill top ind estate near jharmajri	FOL OF ETP (discharge to CETP)	28.7.21	307	7.78	72	204	76	1120	0.16	Within limit

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68	Plane remedies	plot no 17 HPSIDC baddi	FOL OF ETP (discharge to CETP)	29.7.21	332	7.9	76	404	120	2184	0.14	Within limit
69	Colgate palmolive india	jharmajri baddi	discharge to CETP	28.7.21	324	7.1	62	140	20	1476	Nil	Within limit
70	Aliance india unit-ii	EPIP Exp Bhatolikalan	FOL OF ETP (discharge to CETP)	28.7.21	311	7.62	86	200	76	1420	0.2	Within limit
71	Temple packaging	bhatolikalan baddi	collectioun tank to cetp	28.7.21	321	7.14	684	1280	384	1850	3.8	Above limit
72	Admac Lifescience	Plot no 107-A EPIP -I Jharmajri Baddi	FOL OF ETP (discharge to CETP)	28.7.21	312	7.32	76	260	94	1080	0.24	Within limit
73	Amster lab unit-ii	Hill top bhatolikalan	FOL OF ETP (discharge to CETP)	28.7.21	310	7.62	272	2100	1060	2434	4.82	Above limit
74	Unichem laboratories unit-1	bhatolikalan	FOL OF ETP (discharge to CETP)	28.7.21	331	7.16	76	104	20	984	nil	Within limit
75	wockhard	kunjhal barotiwala	FOL OF ETP (discharge to CETP)	28.7.21	304	7.78	42	104	26	1490	0.06	Within limit
76	Gogia flavours & fragrances	jharmajri baddi	FOL OF ETP (discharge to CETP)	28.7.21	303	8.22	152	384	120	980	0.46	Within limit
77	Saundrya prasadhan	Jharmajri baddi	FOL OF ETP (discharge to CETP)	28.7.21	313	7.58	108	380	120	2240	0.28	Above limit
78	Yash appliances	Katha baddi	FOL OF ETP (discharge to CETP)	29.7.21	340	7.16	526	1280	488	1420	1.12	Above limit
79	hesa pharema	bhatolikalan baddi	collectioun tank to cetp	29.7.21	333	6.78	136	940	220	984	0.24	Within limit
80	GMH LABO	Bhatolikalsan baddi	FOL OF ETP (discharge to CETP)	29.7.21	338	8	286	2660	1280	1540	2.18	Above limit
81	Ayurved	Katha baddi	FOL OF ETP (discharge to CETP)	29.7.21	341	7.16	66	94	18	820	nil	Within limit
82	Wockhardt ltd	kunjhal barotiwala	FOL OF ETP (discharge to CETP)	20.7.21	254	6.74	78.8	240	88	1820	0.2	Within limit
83	M/s P& G Home products	Katha baddi	FOL OF ETP (discharge to CETP)	20.7.21	255	7.35	28.2	96	12	2304	0.11	Above limit
84	Acme life (tech llp)	LLP Jharmajri Baddi	FOL OF ETP (discharge to CETP)	20.7.21	256	7.33	153.6	824	184	2250	0.62	Above limit
85	Sun Pharma	Hill top Bhatolikalan Baddi	FOL OF ETP (discharge to CETP)	20.7.21	257	7.01	30.9	820	174	3170	1.26	Above limit
86	Nectar lifesciences ltd unit-ii	Hill top Bhatolikalan Baddi	FOL OF ETP (discharge to CETP)	20.7.21	258	7.67	16.7	880	380	2817	1.06	Above limit
87	Innova Captab ltd	Hill top Bhatolikalan Baddi	FOL OF ETP (discharge to CETP)	20.7.21	259	6.61	719.6	1240	444	2750	1.28	Above limit
88	Scott Edli pharmacia	EPIP-I Jharmajri	FOL OF ETP (discharge to CETP)	20.7.21	260	7.41	27.6	640	220	936	0.22	Within limit
89	Loreal india pvt ltd	EPIP Phase-I Jharmajri	FOL OF ETP (discharge to CETP)	20.7.21	261	7.13	101.4	1280	600	2420	1.1	Above limit
90	Winsome Textile Industries	Sai Road Tehsil Baddi	Discharge to CETP Category I	20.7.2021	262	7.67	47.2	116	26	887	-	Above limit
91	Winsome Textile Industries	Sai Road Tehsil Baddi	Discharge to CETP Category IV	20.7.2021	263	7.03	89.9	108	22	4832	-	Above limit
92	M/S Sara Textile Ltd	VPO Bhatian	final outlet of ETP cum STP	21.7.2021	264	7.78	17	120	26	1812	Nil	Within limit
93	Siddhartha Super Spinning Mills Ltd	Village Nihal Khera, Nalagarh	FOL of ETP cum STP	21.7.2021	265	7.81	15.6	84	12	1450	Nil	Within limit
94	Auro Textile Unit-I	Sai Road Tehsil Baddi	Discharge to CETP baddi	21.7.2021	266	8.18	55.8	316	98	1101	0.18	Above limit
95	Auro Textile Unit-I	Sai Road Tehsil Baddi	FOL of ETP after RO (Recycle)	21.7.2021	267	8.19	3.8	4	1	330	0.16	Within limit
96	Auro Dyeing Unit-I	Sai Road Tehsil Baddi	Discharge to CETP Baddi Category I	21.7.2021	268	7.64	54.2	188	62	920	-	Above limit
97	Auro Textile Unit-II	Sai Road Tehsil Baddi	Discharge to CETP Baddi Category-I.	21.7.2021	269	7.07	69.4	940	320	804	-	Above limit
98	Elfin Drugs Pvt. Ltd	Village Bersam, Nalagarh	FOL of ETP cum STP.	21.7.2021	270	7.04	22.5	264	84	650	0.14	Above limit
99	Onyx Biotech Pvt. Ltd	Village saini majra, Nalagarh	FOL of STP	21.7.2021	271	8.06	46.8	280	94	920	0.16	Within limit
100	Macleods Pharmaceutical Ltd	Village Theda, Nalagarh	Discharge to CETP	21.7.2021	272	7.78	87.5	960	320	2062	0.86	Within limit
101	Morepen Laboratories Ltd	Village Thana, Nalagarh	Discharge to CETP	21.7.2021	275	7.67	9.3	64	8	438	Nil	Within limit
102	Johnson & Johnson	Village Bhatolikalan, Baddi	Discharge to CETP	21.7.2021	276	7.04	158	268	58	3840	0.44	Above limit

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103	Panacea Biotech	Village Bhud, Baddi,	FOL Discharge to CETP	21.7.2021	277	6.88	160.4	780	280	2740	0.44	Above limit
104	Kandhari Beverages Pvt. Ltd.,	Village Katha, Baddi	Final outlet of ETP Discharge to CETP	12.7.2021	223	7.34	51.5	372	78	1494.8	1.82	Within limit
105	Green Lam Industries Ltd	Panjhera, Nakagrh	final outlet of ETP cum STP	13.07.2021	238	7.61	3.9	8	2	595	Nil	Within limit
106	Green Lam Industries Ltd	Panjhera, Nakagrh	observatory well near ETP	13.07.2021	239	8.16	14.7	12	1	294	Nil	Within limit
107	Yash Appliances	Plot No 04 & 06, Behind Coca Cola, Katha,	FOL of ETP discharge to CETP	29.07.2021	364	7.1	384	1280	320			
108	Signam Electrowave	Plot no 7 DIC IA abddi	FOL of ETP discharge to CETP	20.07.2021	247	7.21	87.8	260	58	2219	0.18	Above limit
109	Hetro Lab Unit-1	kalyanpur Baddi	FOL of ETP discharge to CETP	20.07.2021	248	6.22	136	884	278	2610	0.26	Above limit
110	Hetro Lab Unit-II	kalyanpur Baddi	FOL of ETP discharge to CETP	20.07.2021	249	6.03	583	1480	620	2670	1.2	Above limit
111	Jupiter international ltd.	katha Baddi	FOL of ETP discharge to CETP	20.07.2021	250	6.58	13.4	64	12	1608	0.1	Within limit
112	Jupiter Solar power Ltd.	katha Baddi	FOL of ETP discharge to CETP	20.07.2021	251	6.33	27.9	94	18	3320	0.14	Above limit
113	Mac Enterprises pvt. Ltd.	katha Baddi	FOL of ETP discharge to CETP	20.07.2021	252	7.17	179.2	340	120	1137	0.26	Within limit
114	Eastman power ltd.	Bated Barotiwala	FOL of ETP discharge to CETP	20.07.2021	253	8	72.8	540	184	1757	Within limit
115	Immacule life Science	Thaehwal Ropar Road Nalagarh	FOL of ETP	4.02.2021	1060	8.36	1.9	52	10	757.4	..	Within limit
116	life vision healthcare	Plot no140 EPI phase _I Jharmajri Baddi	FOL of ETP discharge to CETP	29.07.2021	375	6.3	243	2024	640	1006	0.8	Above limit
117	Live Well healthcare	Pl. No 90A-1 EPIP phase-i Jharmajri Baddi	storage tank to CETOP	29.07.2021	376	6.47	358	580	204	1206	0.6	Within limit
118	Innova Captab	EPIP phase-I Jharmajri Baddi	FOL of ETP discharge to CETP	29.07.2021	377	6.47	180	610	228	2306	0.6	Above limit
119	Captab Biotech Unit-II	EPIP phase-I Jharmajri Baddi	FOL of ETP discharge to CETP	29.07.2021	378	7.78	146	580	224	1860	0.6	Within limit
120	Xcell labs	146 EPIP phase-I Jharmajri Baddi	FOL of ETP discharge to CETP	29.07.2021	379	6.13	526	6240	1480	1530	0.6	Above limit
121	Alpha products	Kh.No 171/1 bhatolikalan Baddi	FOL of ETP discharge to CETP	29.07.2021	380	6.8	190	2000	620	960	0.48	Above limit
122	Unix biotech Pvt. Ltd	Pl.No 27 EPIP Baddi	FOL of ETP discharge to CETP	29.07.2021	381	6.7	205	2240	840	1460	1.12	Above limit
123	Nihal Healthcare	Plot nO 33 EPIP Baddi	FOL of STP	29.07.2021	382	6.82	75	220	62	860	0.14	Above limit
124	Axiom Controls Ltd.	Pl.no 2-III Epip Baddi	FOL of ETP	29.07.2021	383	6.92	85	200	58	1660	0.1	Above limit
125	Pee Ess Dishnet Pvt. Ltd	Pl.No-84 EPIP Baddi	FOL of ETP discharge to CETP	29.07.2021	384	6.92	84	340	88	982	0.14	Within limit
126	Smilax healthcare Pvt. Ltd.	Plot no -EPIP Phase-I Jharmajri	FOL of ETP discharge to CETP	29.07.2021	388	7.45	122	424	180	1510	0.1	Within limit
127	M/s Krypton Pharmaceutical	plot no 69,EPIP-I Jharmajri	FOL OF ETP (discharge to CETP)	29.7.21	389	6.18	122	1460	620	1650	1.4	Above limit
128	Aeon polymer	plot no -80,EPIP-I Jharmajri	FOL OF ETP (discharge to CETP)	29.7.21	392	7.89	212	960	340	2436	0.34	Above limit
129	Manjushree Technopack Ltd	plot no -70,71,EPIP-I Jharmajri	storage tank to cetp	29.7.21	390	7.58	342	380	124	1378	0.28	Above limit
130	M/s Shri ram healthcare unit-i	plot no -81,EPIP-I Jharmajri	FOL OF ETP (discharge to CETP)	29.7.21	393	6.89	212	960	340	2436	0.34	Above limit
131	Crest life science	plot no -127-128,EPIP-I Jharmajri	FOL OF ETP (discharge to CETP)	29.7.21	394	7.29	122	260	80	1106	0.14	Within limit
132	crest tropical pvt ltd	plot no -81 c,EPIP-I Jharmajri	FOL OF ETP (discharge to CETP)	29.7.21	395	7.27	640	1460	580	2206	0.48	Above limit

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133	AAR GEE Formulation	plot no -123,EPIP-I	FOL OF ETP (discharge to CETP)	29.7.21	397	6.94	520	2020	840	1346	0.48	Above limit
134	Alliance formulation	plot no -30-31-32,EPIP-I	FOL OF ETP (discharge to CETP)	29.7.21	399	7.34	73	220	40	1255	nil	Within limit
135	Torque pharmaceutical pvt ltd	plot no -13B-14,EPIP-I	FOL OF ETP (discharge to CETP)	29.7.21	400	4.34	208	1420	440	1346	NIL	Above limit
136	Symbiotic Drugs & diabetic care p ltd	plot no -35,EPIP-I	FOL OF ETP (discharge to CETP)	29.7.21	401	6.14	312	880	320	1602	0.12	Above limit
137	Wipro Enterprises pvt ltd unit-ii	plot no -87,EPIP-I	FOL OF ETP (discharge to CETP)	29.7.21	402	7.02	212	120	26	1562	nil	Within limit
138	Indogreen plastic technologies	Kno 12 katha Baddi	FOL OF ETP (discharge to CETP)	29.7.21	339	7.1	626	1200	480	1520	1.4	Above limit
139	Kahna Biogenotic	plot no 1C EPIP-I Jharmajri	FOL OF ETP (discharge to CETP)	29.7.21	403	7.78	312	432	160	1450	nil	Above limit
140	Sobhagia cothing co	plot no 6&8 EPIP-I Jharmajri	FOL OF ETP (discharge to CETP)	29.7.21	404	7.45	142	384	140	1250	0.16	Within limit
141	Raddison Pharmaceutical	plot no 53,EPIP-I Jharmajri	FOL OF ETP (discharge to CETP)	29.7.21	406	7.67	92	184	48	1020	0.12	Within limit
142	Radiant casting	plot no 288,EPIP-I Jharmajri	FOL OF ETP (discharge to CETP)	29.7.21	408	4.27	92	340	68	1123	0.24	Above limit
143	ESS ESS Industries,	Kh. 137/1, Behind Coca Cola, Katha,	FOL of ETP discharge to CETP	29.07.2021	363	6.18	182	2140	324	1860	0.82	Above limit
144	Yash Appliances	Plot No 04 & 06, Behind Coca Cola, Katha,	FOL of ETP discharge to CETP	29.07.2021	364	7.1	384	1280	320	1420	0.82	Above limit
145	Volcano Electrical Industries	Plot No 37, Himuda IA Baddi	FOL of ETP discharge to CETP	29.07.2021	368	7.21	414	1840	820	1133	0.82	Above limit
146	Blue Heaven Cosmetics Pvt. Ltd	HPSIDC Baddi	FOL of ETP discharge to CETP	29.07.2021	370	6.86	152	540	160	880	0.28	Within limit
147	Healer Lab, Unit-II	Plot no.33, HPSIDC Extn. Baddi	FOL of ETP discharge to CETP	29.07.2021	371	7.18	210	380	164	1475	0.12	Within limit
148	Marinc Life Sciences	Plot no.30, HPSIDC Extn. Baddi	FOL of ETP discharge to CETP	29.07.2021	372	7.9	292	480	224	1456	0.16	Within limit
149	Dr Sabharwal Wound care Unit-II	Bulanwala Barotiwala, Baddi	FOL of ETP discharge to CETP	30.07.2021	416	7.67	108	220	56	1130	0.16	Within limit
150	Hindustan Unilever Ltd	Balyana, Barotiwala	FOL of ETP discharge to CETP	30.07.2021	417	7.06	68	120	26	1410	Nil	Within limit
151	Pinetree Packaging Pvt Ltd	Timber Depot, Katha, Baddi	FOL of STP discharge to CETP	30.07.2021	419	7.15	78	220	64	970	0.12	Within limit
152	Kunal Aluminium co.	EPIP-I, Jharmajri, Baddi	FOL of ETP discharge to CETP	31.07.2021	421	7.58	78	104	22	750	NIL	Within limit
153	Maneesh Pharmaceuticals	Balyana near Hill Top Barotiwala,	FOL of ETP discharge to CETP	30.07.2021	418	7.98	268	720	384	1670	0.28	Above limit
154	Nikvin Healthcare PVT Ltd	Village Katha, Baddi	FOL of ETP discharge to CETP	30.07.2021	420	7	48	320	88	950	0.12	Within limit
155	Inox Air products ltd.	kunjhal IA baddi	FOL of ETP discharge to CETP	29.07.2021	415	7.45	142	240	60	960	0.122	Within limit
156	Micro Turner Unit-II	Jharmajri Baddi	FOL of ETP discharge to CETP	29.07.2021	414	7.16	542	1640	360	1286	2.22	Above limit
157	Sarvotham care	Jharmajri baddi	FOL of ETP discharge to CETP	29.07.2021	412	7.12	142	404	92	2286	0.22	Above limit
158	Gopal Cylinder	Near Export Zone Hill top Jharmajri	FOL of ETP discharge to CETP	29.07.2021	409	7.3	316	404	128	1306	0.8	Above limit
159	Ozone pharma	Katha baddi	FOL of ETP discharge to CETP	29.07.2021	411	6.88	323	2004	940	3606	2.62	Above limit
160	SSF Plastic india ltd.	Kh. 681/82 hadblast No-211 Katha	FOL of STP	29.07.2021	410	6.38	123	204	44	906	0.18	Above limit




161	Himachal Fibre Limited,	43-44 Plot No. 43-44, Industrial Area B	FO of STP(Discharge to CETP)	08-03-21	4070109 /W-85	7.14	159.8	196	24	263.8	0.88	Within limit
162	Samson Laboratories Pvt Limited	152 Sansiwala, Barotiwala,	FO of ETP cum STP(Discharge to CETP)	08-03-21	4070110 /W-86	9	10.6	212	28	354.2	1.28	Within limit
163	Navkriti Builders Pvt Ltd,	village Malpur, Tehsil Nalagarh	FOL of STP discharge to CETP	08-02-21	4070556 /W-81	6.88	33.6	44	8	502.3	0.24	Within limit
164	Alpla India Pvt.Ltd	Plot No.100, PLOT NO 100 EPIP PHASE-	FO of ETP discharge to CETP	08-04-21	4087127 /W-82	7.22	40	112	22		0.8	Within limit
165	Cadila Healthcare Limited	Village Swaraj Majra, Juddi kalan, Baddi	FO of ETP cum STP discharge to CETP	08-05-21	4095640 /W-78	6.78	964	136	22		0.84	Above limit
166	Ion Healthcare Pvt.Ltd.,	JUDI KALAN VIII,Juddi-Kalan Barotiwala	FOL of ETP discharge to cetp	08-05-21	4095994 /W-77	6.5	155	192	28	403.4	1.12	Within limit
167	Asian industries	Katha Baddi	Collection tank	30.7.21	463	7.64	206	240	84	1198	0.26	Within limit
168	Appaswamy ocular devices	katha baddi	Final outlet of ETP	30.7.21	462	7.64	106	140	64	978	0.26	Within limit
169	Shree balaji Enterprise	Katha Baddi	Final outlet of ETP	30.7.21	461	6.74	172	440	124	1138	0.26	Within limit
170	Faively Transport India limited	Katha Bhatolikalan	Collection tank to CETP	30.7.21	460	8.14	276	280	88	1316	0.28	Within limit
171	Polo pharmaceutical pvt ltd	200 HPDIDC BADDI	Final outlet of ETP	30.7.21	459	7.82	122	380	104	1440	0.12	Within limit
172	M/s Sigma Softgel formulation	17 HPSIDC Baddi	Collection tank discharge to CE	30.7.21	458	8.82	260	480	200	1296	0.16	Within limit
173	Euphoria India Pharmaceutical	145 HPSIDC Baddi	Collection tank discharge to CE	30.7.21	457	5.62	936	980	440	2340	1.2	Above limit
174	sSarikha Industries	111HPSIDC BADDI	COL OF ETP (discharge to CETP)	30.7.21	456	7.02	60	180	38	936	0.11	Within limit
175	RCI Industries & Technologoies	84 HPSIDC baddi	COL OF ETP (discharge to CETP)	30.7.21	455	7.76	1236	380	108	268	0.32	Above limit
176	Cure tech =Formulation	Judi kalan Baddi	COL OF ETP (discharge to CETP)	30.7.21	454	7.18	1120	1280	408	264	2.12	Above limit
177	IVN HERBAL	Khasra no 63 judikalan Baddi	COL OF ETP (discharge to CETP)	30.7.21	453	7.05	1080	1128	440	104	2	Above limit
178	Preet remedies	184 HPSIDC	COL OF ETP (discharge to CETP)	30.7.21	451	7.01	120	240	80	2540	0.1	Above limit
179	Unimark Pharma	130HPSIDC Baddi	FOL OF ETP (discharge to CETP)	30.7.21	450	6.69	26	104	40	540	0.1	Within limit
180	Marc laboratories	107 HPSIDC Baddi	FOL OF ETP (discharge to CETP)	30.7.21	449	8.8	202	1480	640	2200	0.14	Above limit
181	Embbros Auto Components	Katha Baddi	FOL OF STP (discharge to CETP)	30.7.21	448	6.2	102	148	44	1342	0.14	Within limit
182	Truvision Medicare	plot no -177 HPSIDC Baddi	Discharge to CETP	30.07.2021	439	7.12	106	184	46	1105	0.14	Within limit
183	Winner nippon leatherite P.Ltd.	Plot no 83 HPSIDC IA Baddi	Fol of STP discharge to CETP	30.07.2021	440	7.12	105	224	76	1405	0.18	Within limit
184	black Smith metal Work Pvt. Ltd	Plot no 93 HPSIDC IA	Fol of STP discharge to CETP	30.07.2021	441	7.92	127	280	72	1324	0.22	Within limit
185	Cosmic Industries	Plot no 19 DIC Baddi	FOL of ETP discharge to CETP	31.7.21	482	7.34	168	400	184	1280	0.28	Within limit
186	Cyper Pharma	Sai Road Baddi	Storage tank to CETP	31.7.21	484	6.14	310	460	204	1350	0.18	Above limit
187	Lifecare Remedies (MPL pharma-)	IA Ext-II Baddi	Storage tank discharge to CE	31.7.21	485	6.02	278	620	244	1270	0.2	Above limit
188	The Engrature	Plot no 154 Baddi	FOL of ETP discharge to CETP	31.7.21	486	7.12	178	140	40	936	Nil	Within limit
189	AV Auto Industries p ltd	Plot No 59-60 IA Baddi	FOL of ETP discharge to CETP	31.7.21	488	7.78	278	104	38	1592	Nil	Above limit
190	Trisis Venture (Trisi Corp Unit-II)	116 IA Baddi	FOL of ETP discharge to CETP	31.7.21	489	7.56	268	284	108	1172	0.12	Within limit
191	Padlean Venture	175 DIC IA Baddi	FOL of ETP discharge to CETP	31.7.21	490	7.22	360	680	188	1365	0.18	Above limit
192	Arcon Lab	100 DIC IA Baddi	FOL of ETP discharge to CETP	31.7.21	491	7.62	160	280	78	1028	0.1	Within limit
193	Pidlilite Industries Limited	Plot No 85 , Bhatolikalan	FOL of ETP discharge to CETP	31.7.21	492	7.08	48	80	12	820	Nil	Within limit
194	Pidlilite Industries Limited	Plot no 75-77Bhatolikalan Baddi	FOL of ETP discharge to CETP	31.7.21	493	7.12	76	120	28	980	Nil	Within limit
195	Gopal Cylinder Unit-III	EPIP-I, Bhatolikalan, Baddi	FOL of ETP discharge to CETP	31.07.2021	422	7.15	118	224	42	1122	0.14	Within limit
196	Govind Gopal LPG Industries Ltd	Near Jharmajri Bus Stand, baddi	FOL of ETP discharge to CETP	31.07.2021	423	7.89	218	312	92	1732	0.14	Within limit
197	Alaina Healthcare Pvt Ltd	Jharmajri, Baddi	FOL of ETP discharge to CETP	31.07.2021	424	6.69	348	1880	980	1056	3.14	Above limit
198	Biogenetic Drugs Pvt Ltd.	Jharmajri, Baddi	FOL of ETP discharge to CETP	31.07.2021	425	5.2	1380	3080	1280	3056	6.14	Above limit
199	Chemex Oil Pvt Ltd	Barotiwala baddi	FOL of ETP cum STP	31.07.2021	426	7.2	180	180	40	756	0.14	Within limit
200	Shree Ganesh Fats Pvt Ltd	Bharotiwala, Baddi	FOL of ETP cum STP	30.07.2021	427	7.1	62	184	42	1756	0.12	Within limit
201	Hygienic Research Institute	Buranwala, Baddi	FOL of ETP discharge to CETP	31.07.2021	428	7.24	39	204	44	756	0.12	Within limit
202	Him Corp (Near Chintamani School)	Buranwala, Barotiwala,	FOL of ETP discharge to CETP	30.07.2021	429	7.24	59	164	38	956	0.12	Within limit
203	Greef Formulations	Plot No 134, IA Kotla Road, Barotiwala	FOL of ETP discharge to CETP	30.07.2021	430	7.18	89	244	42	926	0.12	Within limit
204	Adley Formulations,	Kotla Road, Barotiwala	FOL of ETP discharge to CETP	30.07.2021	431	7.58	296	440	120	1912	0.16	Within limit

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205	Kamal Enterprises Unit-II	Kotla, Barotiwala	FOL of ETP discharge to CETP	30.07.2021	433	6.87	100	140	20	854	0.04	Within limit
206	Ultra Drugs Pvt Ltd Unit-II,	Katha, Barotiwala	FOL of ETP discharge to CETP	30.07.2021	434	4.97	178	840	424	2354	1.14	Above limit
207	Alliance Biotech	440/3, Katha, Barotiwala	Collection Tank to CETP	30.07.2021	435	6.72	158	140	44	885	0.14	Within limit
208	Heal Care Lifesciences	Plot No. 730, HPSIDC Juddikalan, Baddi	Discharge to CETP	30.07.2021	436	7.42	178	240	64	935	0.14	Within limit
209	Shree Raghunath Wire	Plot No. 176, HPSIDC, Baddi	Discharge to CETP	30.07.2021	437	4.42	125	160	36	2305	0.14	Within limit
210	Cosmas Pharma	Kotla, Barotiwala	FOL of ETP discharge to CETP	30.07.2021	438	7.18	186	640	220	1354	1.04	Within limit
211	MSJ Bath fitting & accessories pvt ltd	Village Jharmajri PO Barotiwala	FOL of ETP discharge to CETP	3.8.21	149	7.47	29	72	12	1396	0.56	Within limit
212	Vaidya Nutraceutical pvt ltd	Village Balyana PO Barotiwala	FOL of ETP discharge to CETP	3.8.21	178	7.38	13.6	24	8	329.5	0	Within limit
213	SK Files & Tools	Village Bauranwala PO Barotiwala	FOL of ETP discharge to CETP	3.8.21	179	4.49	62.3	100	34	8754.3	0.56	Above limit
214	KN Paper & Packaging	Village Bated Barotiwala	FOL of ETP discharge to CETP	3.8.21	181	7.11	80.5	416	200	335.7	2.88	Within limit
215	Milestone gear unit-IV	Barotiwala Nalagarh	Discharge to CETP	3.8.21	182	6.83	4938	4700	2100	443.9	16.48	Above limit
216	Regal kitchen foods limited	Plot no 7 IA Barotiwala	FOL of ETP cum STP discharge to cetp	3.8.21	183	7.77	3.2	16	4	275.4	0	Within limit
217	Himachal Fibre Limited,	Plot no 43-44 IA barotiwala	FOL OF STP (discharge to CETP)	3.8.21	85	7.14	159.8	196	24	263.8	0.88	Within limit
218	Samson laboratories pvt limited	152 Sansiwala barotiwala	FOL of ETP cum STP discharge to cetp	3.8.21	86	6.88	10.6	212	28	354.2	1.28	Within limit
219	Anrose pharma	147 Sansiwala barotiwala	FOL of ETP discharge to CETP	3.8.21	184	7.51	5.3	40	10	406.9	0	Within limit
220	Haripur kradft company	Village bated barotiwala	Discharge to CETP	3.8.21	185	7.01	113.2	576	380	534.3	3.52	Above limit
221	Haripur paper company	villaged bated bnarotiwala	Discharge to CETP	3.8.21	186	6.52	177	1968	960	1183	8.2	above limit
222	Pofestar power industries	Haripur road barotiwala	FOL of ETP discharge to CETP	3.8.21	187	3.89	184.4	4120	1840	226.7	15.4	above limit
223	RSH Global pvt ltd	Plot no 74, DIC IA baddi	FOL of ETP discharge to CETP	3.8.21	188	6.91	1157	1292	460		6.2	Above limit
224	RSH Global pvt ltd	Plot no 3c Katha baddi	FOL of ETP discharge to CETP	3.8.21	199	12.11	165.1	804	360		2.32	Above limit
225	Crius life science pvt ltd	Malpur baddi	FOL of ETP discharge to CETP	2.8.21	191	7.95	145	888	400		2.56	Above limit
226	Godrej consumer product	Plot no 6 IA Katha Baddi	FOL of ETP discharge to CETP	3.8.21	200	7.33	219.4	864	380		1.92	Above limit
227	YL Pharma	Katha Baddi	FOL of ETP discharge to CETP	3.8.21	201	7.26	149.6	1204	610		1.12	Above limit
228	Luminous Power Technologies	Village Malpur Bhud Baddi	FOL OF STP (discharge to CETP)	2.8.21	193	6.8	703.2	1200	480		2.4	Above limit
229	Health Biotech limited	Village Sandholi Baddi	FOL of ETP discharge to CETP	3.8.21	202	6.38	137.6	1072	280		2.56	Above limit
230	Ancorotti Cosmetic india	Plot no 12 Katha Baddi	FOL of ETP discharge to CETP	2.8.21	194	7.56	84.2	940	440		2.72	Above limit
231	Helios Pharmaceutical	Malpur Bhud baddi	FOL of ETP discharge to CETP	2.8.21	195	7.9	132.4	1144	580		3.2	Above limit
232	JSK International	Village Gullarwala Baddi	Collection tank discharge to CETP	3.8.21	208	7.34	100	96	28		0.6	Within limit
233	Reckitt benkiser healthcare	Village Sandholi Baddi	FOL of ETP cum STP discharge to cetp	2.8.21	198	7.82	131.6	820	380		2.88	Above limit
234	Navkriti Builder pvt ltd	Malpur baddi	FOL OF STP (discharge to CETP)	2.8.21	81	6.88	33.6	44	8	502.3	0.24	Within limit
235	Pearl polymer Limited	Village Sandholi Baddi	FOL OF STP (discharge to CETP)	2.8.21	190	7.86	233.2	864	410		2.72	Above limit
236	Knox Life Sciences	Khasra no 370 village Gullerwala	FOL of ETP discharge to CETP	3.8.21	209	7.67	98.2	20	2.8	356.9	0	Within limit
237	Aeristo laboratories	Makhnu majra Bhud Baddi	FOL of ETP discharge to CETP	3.8.21	252	8.34	16.8	32	3.2	721.3	0	Within limit

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The representative of HPSPCB in the Joint Committee apprised that the following action has been taken by HPPCB for consideration of Hon'ble National Green Tribunal:

1. In compliance to orders of Hon'ble NGT dated 23.06.2021 the State Board has again filed second criminal complaint against the Baddi Infrastructure (operator of CETP) in the Court of Ld Civil Judge Nalagarh on 12.8.2021 for violations observed during the period w.e.f. 17.12.2019 to 04.05.2021 after approval from competent authority.
2. The State Pollution Control Board has also filed Criminal Complaints against the Textile units i.e. Vardhman Textile Limited (Auro textile-I, Auro Textile-II & Auro Dyeing-I) for violation observed during the period 21.01.2021 to 30.06.2021 and Winsome Textile Limited, for the violation observed during the period 21.01.2021 to 30.06.2021 in the court of Ld Civil Judge Nalagarh on 4.8.2021 after approval from competent authority.
3. That as the Winsome Textile Limited had not installed the Tertiary system for treatment of Category-IV and the unit was still non-complaint to parameter of FDS (CAT-IV) upto 20.7.2021 hence HPSPCB has issued directions under section 33-A of Water Act, 1974 for power disconnection of Winsome Textile Limited on 19.08.2021. The unit has further obtained the stay from the Hon'ble High Court of HP by filing CMP in already pending matter i.e. CWP No. 417 of 2021 on dated 24.08.2021 against directions of the HPSPCB. The matter is listed for 26.10.2021 for final hearing and which is being strongly contested by the Board.
4. In compliance to orders of Hon'ble NGT dated 23.06.2021 HPSPCB has filed applications on 13.7.2021 for early hearing in four pending matters i.e. CWP No. 414/2021, 416/2021 417/2021, 418/2021 filed by M/s Vardhman Textile (Auro Textile-I, Auro Textile-II & Auro Dyeing-I) and M/s Winsome Textile against the Board's directions for levy of Environment Compensation and closure of dyeing sections. The applications were allowed on 24.7.2021 and matters were partly heard on 10.9.2021. These matters have been further listed for final hearing on 26.10.2021 by the Hon'ble High Court of HP wherein PCB has been directed to produce record of the units. These matters are being strongly contested by the Board before the Hon'ble High Court **(Copies of orders annexed as Annexure-A).**
5. The State Board has also filed an application on 20.7.2021 for early hearing of the CWP No. 3462/2019 pending before the Hon'ble High Court of HP wherein the Baddi Infrastructure (operator of CETP) has obtained stay order against the Board's directions for levy of Environment Compensation. Considering Board's application Hon'ble High Court of HP ordered to list the matter for final hearing on 13.9.2021. On 13.9.2021 due to sudden demise of Hon'ble Mr Justice P.N. Nag (Retired) matter was adjourned for 29.10.2021. **(Copies of orders annexed as Annexure-B).**
6. The HPSPCB further conducted sampling of Industries having hydraulic load more than 200 KLD which are connected with the CETP Baddi was conducted during the Month July and August and as per analysis reports received from the laboratory the results of all the units are




complying with norms except M/s Winsome Textile Limited which is still non complying to prescribed norms for CAT-IV effluent discharged to CETP Baddi. **(Copy Annexed as Annexure-C & C1).**

7. The HPSPCB has conducted sampling of Industries having hydraulic load less than 200 KLD which are connected with the CETP Baddi in the month of July, 2021 and August, 2021. In this regard it is pertinent to mention here that the Baddi Barotiwala Nalagarh Industrial Association (BBNIA) has filed a CWP No. 4961/2021 before the Hon'ble High Court of HP on the ground that the notification dated 26.12.2019 (reg. inlet parameters) is not applicable to the member industries having discharge of less than 200 KLD in terms of Environmental Clearance Granted by MOEF & CC to the CETP Baddi. Before the State Board could have taken any action for violation of norms, the Hon'ble High Court of HP vide order dated 1.9.2021 restrained the HPSPCB not to take coercive action against the petitioners qua violation of notification dated 26.12.2019. The Matter is further listed on 27.10.2021 before the Hon'ble High Court of HP and is being vehemently contested by the State Board. **(Copy of order is annexed as Annexure-D).**
8. The unit M/s Vardhman Textiles limited has installed and made functional the Reverse Osmosis plant along with Multi Effect Evaporator and has stopped discharging the Cat-IV- effluent (High TDS/FDS) to CETP Baddi and now whole the CAT-IV effluent after treatment is recycled in the plant. The Analysis results of sample collected after treatment from RO plant is complying to norms as prescribed in Environment Protection Act, 1986 for textile industries.
9. The unit M/s Winsome Textile limited has completed the work for installation of proposed Reverse osmosis plant and the same is on trial run and is still continuing to discharge its high TDS/FDS effluent to CETP Baddi. The analysis results of sample collected were not found complying to CETP inlet norms. The State Pollution Control Board has initiated the action against Winsome Textile Limited on dated 19.08.2021 under section 33-A of Water Act **(Copy Annexed as Annexure-E)** as the unit had not installed the Tertiary system for treatment of Category-IV and the unit was still non-complaint to parameter of FDS (CAT-IV) at that time. As mentioned above the unit has further taken stay from the Hon'ble High Court of HP in CWP No. 417 of 2021 on dated 24.08.2021 against the action initiated by the State Pollution Control Board. The State Pollution Control Board has also filed Criminal Complaints against the M/s Winsome Textile Limited, for the violation observed during the period 21.01.2021 to 30.06.2021 in the court of Ld Civil Judge Nalagarh on 4.8.2021 in which the proceedings are ongoing. **(Copy Annexed as Annexure-F).**
10. The State Pollution Control Board is conducting regular sampling of Common Effluent Treatment plant at Baddi and as on date the analysis results of sample collected since 21.05.2021, the CETP is complying to discharge standards prescribed for Common Effluent Treatment plant in Environment Protection Act, 1986 **(Copy Annexed as Annexure-G).**



(Annexure - A)

CWP No. 416 of 2021

11.01.2021 Present: Mr. R.L.Sood, Sr. Advocate with M/s Arjun Lall and Sanjay Kumar, Advocates, for the petitioner.

Mr. Ashok Sharma, Advocate General with M/s Ranjan Sharma, Adarsh Sharma and Vinod Thakur, Additional Advocates General for respondent No.1.

Mr. Maan Singh, Advocate for respondents No. 2 and 3, through video conference.

CMP No. 632 of 2021

Allowed and disposed of.

CWP No. 416 of 2021 & CMP No. 634 of 2021

Notice. Mr. Adarsh Sharma, learned Additional Advocate General accepts notice on behalf of respondent No. 1. On his instructions, Mr. Ashok Sharma, learned Advocate General appears for respondent No. 1. Mr. Maan Singh, learned Counsel accepts notice on behalf of respondents No. 2 and 3. As prayed for, reply be filed within six weeks.

List on 15.03.2021, before the appropriate Bench. Till the next date of hearing, operation of impugned orders, i.e. Annexures P-23, dated 29.12.2020 and P-24, dated 01.01.2021, shall remain stayed.

CMP No. 636 of 2021

This application is disposed of with the direction that the applicant shall file legible/typed copies of documents in issue within a period of four weeks.

Copy *dasti*.

(Ajay Mohan Goel)
Vacation Judge

January 11, 2021
(narender)

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CWP No.416 of 2021

10.09.2021 Present: Mr. R.L. Sood, Sr. Advocate, with Mr. Arjun Lall, Advocate, for the petitioner.

Mr. Adarsh Sharma, Mr. Sumesh Raj, Mr. Sanjeev Sood, Additional Advocates General, for the respondent No.1.

Mr. K.D. Shereedhar, Sr. Advocate, with Mr. Maan Singh, Advocate, for respondents No.2 and 3.

CWP No.416 of 2021 & CMP No.7936 of 2021

Heard for some time. List for continuation on 26.10.2021 as part heard matter, on which date relevant record pertaining to the case shall be kept available by the respondents concerned. Interim to continue.

(Ajay Mohan Goel)
Judge

September 10, 2021

(Rishi)

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CWP No.417 of 2021

02.09.2021 Present: Mr. R.L. Sood, Sr. Advocate, with Mr. Arjun Lall, Advocate, for the petitioner.

Mr. Adarsh Sharma, Mr. Sumesh Raj, Mr. Sanjeev Sood, Additional Advocates General, with Mr. Kamal Kant Chandel, Deputy Advocate General, for the respondent No.1.

Mr. K.D. Shreedhar, Sr. Advocate, with Mr. Maan Singh, Advocate, for respondents No.2 and 3.

CWP No.417 of 2021 & CMP No.7937 of 2021

Learned Senior Counsel, appearing for the petitioner, on instructions, submits that rejoinders to the replies have been filed by the petitioner. Registry is directed to place the same on record, if in order.

As prayed for, list for consideration on 10.09.2021. Interim to continue.

(Ajay Mohan Goel)
Judge

September 02, 2021
(Rishi)

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CWP No.417 of 2021

10.09.2021 Present: Mr. R.L. Sood, Sr. Advocate, with Mr. Arjun Lall, Advocate, for the petitioner.

Mr. Adarsh Sharma, Mr. Sumesh Raj, Mr. Sanjeev Sood, Additional Advocates General, for the respondent No.1.

Mr. K.D. Shreedhar, Sr. Advocate, with Mr. Maan Singh, Advocate, for respondents No.2 and 3.

CWP No.417 of 2021 & CMP No.7937 of 2021

Heard for some time. List for continuation on 26.10.2021 as part heard matter, on which date relevant record pertaining to the case shall be kept available by the respondents concerned. Interim to continue.

(Ajay Mohan Goel)
Judge

September 10, 2021
(Rishi)

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CWP No. 418 of 2021

11.01.2021 Present: Mr. R.L.Sood, Sr. Advocate with M/s Arjun Lall and Sanjay Kumar, Advocates, for the petitioner.

Mr. Ashok Sharma, Advocate General with M/s Ranjan Sharma, Adarsh Sharma and Vinod Thakur, Additional Advocates General for respondent No.1.

Mr. Maan Singh, Advocate for respondents No. 2 and 3, through video conference.

CMP No. 639 of 2021

Allowed and disposed of.

CWP No. 418 of 2021 & CMP No. 641 of 2021

Notice. Mr. Adarsh Sharma, learned Additional Advocate General accepts notice on behalf of respondent No. 1. On his instructions, Mr. Ashok Sharma, learned Advocate General appears for respondent No. 1. Mr. Maan Singh, learned Counsel accepts notice on behalf of respondents No. 2 and 3. As prayed for, reply be filed within six weeks.

List on 15.03.2021, before the appropriate Bench. Till the next date of hearing, operation of impugned orders, i.e. Annexures P-23, dated 29.12.2020 and P-24, dated 01.01.2021, shall remain stayed.

CMP No. 642 of 2021

This application is disposed of with the direction that the applicant shall file legible/typed copies of documents in issue within a period of four weeks.

Copy *dasti*.

(Ajay Mohan Goel)
Vacation Judge

January 11, 2021
(narender)

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CWP No.418 of 2021

10.09.2021 Present: Mr. R.L. Sood, Sr. Advocate, with Mr. Arjun Lall, Advocate, for the petitioner.

Mr. Adarsh Sharma, Mr. Sumesh Raj, Mr. Sanjeev Sood, Additional Advocates General, for the respondent No.1.

Mr. K.D. Shreedhar, Sr. Advocate, with Mr. Maan Singh, Advocate, for respondents No.2 and 3.

CWP No.418 of 2021 & CMP No.7938 of 2021

Heard for some time. List for continuation on 26.10.2021 as part heard matter, on which date relevant record pertaining to the case shall be kept available by the respondents concerned. Interim to continue.

(Ajay Mohan Goel)
Judge

September 10, 2021
(Rishi)

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(Annexure-B)

CWP No. 3462 of 2019

13.9.2021

Present: Mr.Rahul Gathania, Advocate, vice Mr.ZArjun Lal, Advocate, for the petitioner.

Mr.Anil Jaswal, Additional Advocate General, for respondent No. 1.

Mr.Shakti Bhardwaj, Advocate, vice Mr.Maan Singh, Advocate, for respondents No. 2 to 4.

Due to sudden demise of Hon'ble Mr.Justice P.N. Nag (Retired), original counsel for private parties are not available. On request made on their behalf, adjourned.

List on 29th October, 2021, as prayed.

(Vivek Singh Thakur),
Judge.

13th September, 2021
(Keshav)

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Annexure-C

Sr. No.	Name And Address of Units	Sampling Point.	Date of Sampling	Parameters(CETP Inlet Norms)					Remarks -
				pH (6.0 - 9.0)	FDS (<2100 mg/L)	TSS (<250 mg/L)	COD (<1000 mg/L)	BOD (<350 mg/L)	
1.	Abbot Healthcare Sai Road Baddi	FOL of ETP cum STP	12-07-2021	7.21	768	72	128	20	Within limit
2.	Mondelez India Food Pvt. Ltd. Unit-I&II	FOL discharge to CETP	23-08-2021	7.44	659.64	2.8	19.92	4.0	Within limit
3.	Torrent Pharmaceuticals, Vill Bhud, Malkhumajra, Baddi.	Final outlet of ETP discharge to CETP	12-07-2021	8.36	918.4	7.9	56	10	Within limit
4.	Dabur India Ltd (Food Supplement) Plot no 220-221 HPSIDC, Baddi	Final outlet of ETP Discharge to CETP	12.07.2021	8.04	693	33.8	64	14	Within limit
5.	Kandhari Beverages Ltd. (unit-I&II). Industrial Area Katha, Baddi	Final outlet of ETP Discharge to CETP	12-07-2021	7.34	1494.8	51.5	372	78	Within limit
6.	Procter & Gamble (P&G) Home Products (Unit-I&II), Industrial Area Katha, Baddi	Final outlet of ETP Discharge to CETP(12.07.2021	7.15	1449	7.7	408	180	Within limit
7.	Deepak Spinner Ltd. Plot No 121 DIC IA Baddi	FoL of ETP Discharge to CETP	12.07.2021	7.77	486	16.7	100	22	Within limit
8.	Dabur India Ltd Green field Unit- Manakpur Manpura Nalagarh	Final outlet of ETP cum STP	21.05.2021	7.97	945	83.2	144	40	Within limit
			09.08.2021	7.97	332.2	5.1	19.8	4.0	Within limit
9.	DS Drinks and Beverages Pvt. Ltd Unit V, Village Damowala, PO Barotiwala, Tehsil Baddi, Distt. Solan HP	FOL of ETP discharged to CETP	12-07-2021	7.01	658	126.4	568	260	Within limit

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(Annexure - C1)

Sampling Result of Auro Textile-I w.r.t. CETP Inlet Norms							
Date of sampling	Sampling point	pH	BOD	COD	FDS	TSS	Analysis Result
		(6 to 9)	350 mg/lit	1000 mg/lit	2100 mg/lit	250 mg/lit	
1-Nov-19	Final outlet discharge to CETP (CAT-IV)	8.43				50	With in limit
25-Jul-20	Combined discharge to CETP Baddi after treatment (CAT-IV)	7.55	128	280	5800	18.1	Above limit
25-Jul-20	Inlet of CAT-I	6.89	110	220	1840	69.9	With in limit
18-Aug-20	Discharge to cetp after treatment CAT-IV	7.41	380	1480	2516	557.8	Above limit
18-Aug-20	Discharge to CETP Baddi CAT-I	6.77	164	528	1246	133.4	With in limit
1-Sep-20	Discharge to CETP Baddi CAT-I	6.53	164	728	1026	141	With in limit
1-Sep-20	Combined discharge to CETP (CAT-IV)	8.82	72	264	3846	128	Above limit
21-Sep-20	Discharge to CETP Baddi CAT-I	6.02	200	960	1240	76.2	With in limit
21-Sep-20	Combined discharge to CETP (CAT-IV)	7.34	22	80	9084	34.3	Above limit
6-Oct-20	Discharge to cetp after treatment CAT-IV	7.31	26	124	8420	22.2	Above limit
6-Oct-20	Discharge to CETP Baddi CAT-I	6.48	212	576	940	53.9	With in limit
28-Oct-20	Combined discharge to CETP Baddi after treatment (CAT-IV)	5.69	70	136	4920	28.8	Above limit
28-Oct-20	Discharge to CETP Baddi CAT-I	6.95	340	784	819	66	With in limit
17-Nov-20	Combined discharge to CETP Baddi after treatment (CAT-IV)	8.38	22	82	3650	80	Above limit
17-Nov-20	Discharge to CETP Baddi CAT-I	7.9	420	120	1240	130	With in limit
3-Dec-20	Combined discharge to CETP Baddi after treatment (CAT-IV)	7.71	24	72	5210	23.6	Above limit
3-Dec-20	Discharge to CETP Baddi CAT-I	6.62	330	840	922	197	With in limit
10-Dec-20	Combined discharge to CETP Baddi after treatment (CAT-IV)	7.67	26	100	7750	22.8	Above limit
30-Dec-20	Combined discharge to CETP Baddi (CAT-IV)	7.93	32	116	6550	20.2	Above limit
31-Dec-20	Discharge to CETP Baddi CAT-I	6.82	216	488	1456	117.3	With in limit
7-Jan-21	Discharge to CETP Baddi	6.15	320	920	1680	175	With in limit
21-Jan-21	Discharge to CETP CAT-I	7.6	290	524	767	151.3	With in limit
21-Jan-21	Combined discharge to CETP Baddi after treatment (CAT-IV)	8.59	28	128	5520	54.4	Above limit
9-Feb-21	Discharge to CETP Baddi (CAT-I)	7.56	46	180	823.6	37	With in limit
9-Feb-21	Combined discharge after treatment (CAT-IV)	8.44	30	136	6066.8	17.8	Above limit
1-Mar-21	Discharge to CETP Baddi (CAT-I)	7.32	40	156.3	898	60.6	With in limit
1-Mar-21	Combined discharge after treatment (CAT-IV)	8.11	36	148	7517	51.2	Above limit
23-Mar-21	Discharge to CETP Baddi (CAT-I)	7.96	96	300	906.67	182	With in limit

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23-Mar-21	Discharge cetp after treatment CAT-IV	8.85	28	112	6987.2	50	Above limit
21-May-21	Discharge to cetp baddi cat-i	7.51	36	132	864	82.5	With in limit
21-May-21	Discharge to cetp CAT-IV	7.13	56	164	5992	102	Above limit
21-Jul-21	Discharge to CETP baddi	8.18	98	316	1101	55.8	With in limit
21-Jul-21	FOL of ETP after RO (Recycle)	8.19	1	4	330	3.8	With in limit
6-Aug-21	Discharge to CETP(CAT-I)	6.31	72	168	1042	92.6	With in limit
24-Aug-21	Discharge to CETP(CAT-I)	5.79	218	148	693	71.1	With in limit
6-Sep-21	Discharge to CETP(CAT-I)	6.01	310	680	690.12	37.4	With in limit

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Sampling Result of Auro Textile-II w.r.t. CETP Inlet Norms							
Date	Sampling point	PH	BOD	COD	FDS	TSS	Analysis
		(6 to 9)	350 mg/lt	1000 mg/lt	2100 mg/lt	250 mg/lt	
25-Jul-20	CAT-I	9.23	92	308	1246	204.4	with in limit
18-Aug-20	Discharge to CETP Baddi(CAT-I)	8.91	660	1760	1344	553	with in limit
18-Aug-20	Discharge to CETP Baddi(CAT-I)	9.7	160	768	1075	289	with in limit
1-Sep-20	Discharge to CETP Baddi(CAT-I)	8.7	122	380	1042	108.8	with in limit
21-Sep-20	Discharge to CETP Baddi(CAT-I)	9.45	240	984	1296	42.4	with in limit
6-Oct-20	Discharge to CETP Baddi(CAT-I)	9.71	280	668	1180	53.7	Above limit
28-Oct-20	Discharge to CETP Baddi(CAT-I)	7.76	280	608	1810	162	with in limit
17-Nov-20	Discharge to CETP Baddi(CAT-I)	8.15	40	270	810	256	Above limit
3-Dec-20	Discharge to CETP Baddi(CAT-I)	7.15	240	504	908	181	with in limit
21-Jan-21	Discharge to CETP Baddi(CAT-I)	8.62	240	484	1260	246	with in limit
9-Feb-21	Discharge to CETP Baddi(CAT-I)	8.24	242	496	1251.6	240	with in limit
1-Mar-21	Discharge to CETP Baddi(CAT-I)	7.86	200	464	1367.6	205	with in limit
23-Mar-21	Discharge to CETP Baddi(CAT-I)	8.95	242	540	1469.7	238	with in limit
21-May-21	Discharge to CETP Baddi(CAT-I)	7.37	102	488	1264	206.5	with in limit
21-Jul-21	Discharge to CETP Baddi Category-I	7.07	320	940	804	69.4	with in limit
6-Aug-21	Discharge to CETP Baddi(CAT-I)	6.82	68	136	1257	67.2	With in limit
24-Aug-21	Discharge to CETP Baddi(CAT-I)	8.71	260	480	570	53.5	With in limit
6-Sep-21	Discharge to CETP Baddi(CAT-I)	7.31	112	248	634.03	74.6	With in limit
Sampling Result of Auro Dyeing-I w.r.t. CETP Inlet Norms							
Date	Sampling point	PH	BOD	COD	FDS	TSS	Analysis Result
		6 to 9	1000 mg/l	350mg /l	2100 mg/l	250 mg/l	
1-Nov-19	FOL Discharge to CETP Baddi CAT-i	8.57				48	With in limit
25-Jul-20	Inlet to cat-i	6.58	192	380	1990	100.83	With in limit
18-Aug-20	Discharge to CETP Baddi CAT-i	6.74	220	608	1131	96.6	With in limit
1-Sep-20	Discharge to CETP Baddi CAT-i	7.78	124	380	1272	162	With in limit
21-Sep-20	Discharge to CETP Baddi CAT-i	8.25	78	332	1120	80.3	With in limit
28-Oct-20	Discharge to CETP Baddi CAT-i	6.4	210	364	1120	229.33	With in limit
17-Nov-20	Discharge to CETP Baddi CAT-i	8.08	38	210	1810	122	With in limit
3-Dec-20	Discharge to CETP Baddi CAT-i	6.89	180	480	1390	83.2	With in limit
3-Dec-20	Discharge to CETP Baddi	7.38	46	120	1350	32	With in limit
10-Dec-20	Final outlet of ETP (CAT-I)	7.37	124	356	1440	67	With in limit
10-Dec-20	Final outlet of ETP (CAT-I)	7.47	102	408	1494	72.2	With in limit
10-Dec-20	Final outlet of ETP (CAT-I)	7.47	102	408	1494	72.2	With in limit
7-Jan-21	inlet to Equalization tank	7.37	54	152	1626	87	With in limit
21-Jan-21	Discharge to CETP Baddi CAT-i	7.43	140	340	950	1144.8	With in limit
9-Feb-21	Discharge to CETP Baddi CAT-i	7.93	96	296	958.3	96	With in limit
1-Mar-21	Final outlet of CETP (CAT-I)	6.9	104	320	1484.6	186	With in limit
23-Mar-21	Discharge to CETP Baddi CAT-i	8.33	84	240	1596	64.8	With in limit
21-May-21	Final outlet of CETP (CAT-I)	6.8	54	160	1673	82	With in limit
21.7.2021	Discharge to CETP Baddi Category I	7.64	62	188	920	54.2	With in limit
6-Aug-21	Discharge to CETP Baddi Category I	7.0	24	128	804	91.3	With in limit
24-Aug-21	Discharge to CETP Baddi Category I	5.26	80	240	1054	94.5	With in limit
6-Sep-21	Discharge to CETP Baddi Category I	6.63	220	448	854.22	31.7	With in limit

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Sampling result of Winsome Textile Limited

Date	Sampling point	PH	BOD	COD	FDS/TDS	TSS	Analysis Result
		6 to 9	350 mg/l	1000mg/l	2100 mg/l	250 mg/l	
25-Jul-20	Final outlet discharge to cetp (CAT-I)	6.75	180	352	560	69.57	with In limit
25-Jul-20	Discharge to CETP Cat-IV	6.59	68	140	7850	56	Above limit
18-Aug-20	Discharge to CETP Cat-IV	6.91	232	76	8220	343.6	Above limit
18-Aug-20	Final outlet discharge to CETP(CAT-I)	7.28	604	280	644	130.83	with In limit
1-Sep-20	Discharge to CETP Cat-I	7.09	204	46	560	107.3	with In limit
1-Sep-20	Discharge to CETP Cat-IV	6.93	520	160	7140	79.5	Above limit
21-Sep-20	Discharge to CETP Cat-IV	6.82	220	62	8080	124.8	Above limit
6-Oct-20	Discharge to CETP after treatment Cat-IV	7.31	176	28	6628	40.2	Above limit
28-Oct-20	Discharge to CETP Cat-IV	7.04	240	62	7140	210	Above limit
28-Oct-20	Discharge to CETP Cat-I	6.82	448	200	848	236	with In limit
17-Nov-20	Combined discharge to CETP Baddi After treatment Cat-IV	7.78	110	26	6480	136	Above limit
17-Nov-20	Discharge to CETP Baddi (CAT-I)	7.45	184	36	724	71	with In limit
3-Dec-20	Combined discharge to CETP Baddi After treatment Cat-IV	7.82	176	32	8480	147.7	Above limit
3-Dec-20	Discharge to CETP Baddi (CAT-I)	7.16	280	62	840	109.54	with In limit
10-Dec-20	Finaloutlet of ETP(CAT-I)	7.32	308	76	884	72	with In limit
10-Dec-20	Finaloutlet of ETP(CAT-IV)	7.75	192	52	6820	190	Above limit
30-Dec-20	Finaloutlet of ETP(CAT-IV)	8.02	232	78	6150	92.6	Above limit
30-Dec-20	Finaloutlet of ETP(CAT-I)	8.69	360	140	914	75.8	with In limit
7-Jan-21	Discharge to CETP Baddi	6.6	256	72	1060	58	with In limit
21-Jan-21	Finaloutlet of ETP(CAT-I)	8.08	112	380	932	76.8	with In limit
21-Jan-21	Finaloutlet of ETP(CAT-IV)	7.88	70	192	6910	268.4	Above limit

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9-Feb-21	Discharge to CETP CAT-IV after treatment	7.57	280	88	7128	160.2	Above limit
9-Feb-21	Discharge to CETP CAT-I after treatment	7.86	336	108	1033.6	58.2	with In limit
1-Mar-21	Discharge to CETP CAT-IV after treatment	7.3	216	76	1808	122.8	with In limit
1-Mar-21	Discharge to CETP Baddi CAT-I	7.39	196	64	1152	107	with In limit
23-Mar-21	Discharge to CETP Baddi CAT-I	7.8	404	188	898.4	144	with In limit
23-Mar-21	Discharge to CETP CAT-IV after treatment	7.04	64	16	5880	68.8	Above limit
21-May-21	Discharge to CETP Cat-I	7.2	116	24	868	41.4	with In limit
21-May-21	Discharge to CETP Cat-IV	7.16	84	20	6776	200.5	Above limit
10.June-21	Discharge to CETP Category I	7.17	30	192	716	61.2	with In limit
10.June-21	Discharge to CETP Category IV	7.05	22	96	6148	32.1	Above limit
20-Jul-21	Discharge to CETP Category I	7.67	26	116	887	47.2	with In limit
20-Jul-21	Discharge to CETP Category IV	7.03	22	108	4832	89.9	Above limit
6-Aug.21	Discharge to CETP Category I	7.03	72	160		86.6	with In limit
6-Aug.21	Discharge to CETP Category IV	7.26	20	80	4693.3	23.7	Above limit
24-Aug-21	Discharge to CETP Category I	7.18	24	88	947	69.8	with In limit
24-Aug-21	Discharge to CETP Category IV	9.3	38	120	4364	279.8	Above limit
06-Sep-21	Discharge to CETP Category I	7.32	140	296	1015.83	29.2	with In limit
06-Sep-21	Discharge to CETP Category IV	7.05	22	96	4372.66	34.8	Above limit

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**CWP No.4961 of 2021**

01.09.2021 Present: Mr. R.L. Sood, Senior Advocate with Mr. Arjun Lal, Advocate, for the petitioner.
 Mr. Ashok Sharma, A.G. Mr. Rajinder Dogra, Sr. Addl. A.G., Mr. Vinod Thakur, Mr. Shiv Pal Manhans, Mr. Hemanshu Misra, Addl. A.Gs. and Mr. Bhupinder Thakur, Dy. A.G., for the respondent No.1/State
 Mr. Maan Singh, Advocate, for respondent No.2 and 3.
 Mr. Dinesh Bhanot, Advocate, for respondent No.4.

Notice. Mr. Vinod Thakur, learned Additional Advocate General, Mr. Maan Singh, Advocate & Mr. Dinesh Bhanot, Advocate, appear and waive service of notice on behalf of respondents No.1, 2, 3 and 4, respectively. Reply/instructions be filed/obtained within a period of two weeks.

CMP N.10189 of 2021

Notice in the aforesaid terms. In the meanwhile, respondents are restrained from taking any coercive action against the petitioner.

List on 15.09.2021.

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(Tarlok Singh Chauhan)
Judge

(Satyen Vaidya)
Judge

September 01, 2021 (tarun)

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CWP No. 4961 of 2021

15.09.2021

Present: Mr. R.L. Sood, Senior Advocate with Mr. Arjun Lal Advocate, for the petitioner.
Mr. Rajinder Dogra, Sr. Addl. A.G., with Mr. Vinod Thakur, Mr. Shiv Pal Manhans, Mr. Hemanshu Misra, Additional Advocates General and Mr. Bhupinder Thakur, Deputy Advocate General, for respondent No.1.
Mr. Vir Bahadur Vemra, Advocate, for respondents No.2 and 3.
Mr. Dinesh Bhanot, Advocate, for respondent No.4.

Learned counsel for respondents pray for and are granted six weeks' time to file reply.

List on 27th October, 2021.

Interim order to continue.

(Tarlok Singh Chauhan)
Judge

September 15, 2021
(ravinder)

(Satyen Vaidya)
Judge

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(Annexure - E)

Registered (W/A)



H.P. STATE POLLUTION CONTROL BOARD
"HIM PARIVESH", PHASE III,
NEW SHIMLA-171 009.



OFFICE ORDER

Whereas the M/s Winsome Textile Limited, Plot No. 1, Sai Road, Baddi, Distt Solan, HP is not complying the environmental standards prescribed for parameter FDS to the inlet of CETP.

Whereas the directions were issued by the State Board vide office order dated 01.01.2021 U/s 33-A of Water Act, 1974 for the violation period from 25.07.2020 to 31.12.2020 for levying of Environmental Compensation and closure of dyeing section which were stayed by Hon'ble High Court of HP in CWP No. 417/2021 vide order dated 11.01.2021 and no further action is taken for such violation period.

Whereas as per report received from the Sr. Environmental Engineer, HPSPCB, Baddi vide letter No. PCB/SEE (RO) (Baddi)/ M/s Winsome Textile Ltd./ 2021-1041 dated 09/08/2021, it has been informed that unit M/s Winsome Textile Limited, Plot No. 1, Sai Road, Baddi, Distt Solan, HP was visited on 06.08.2021 and it was observed that: (i) the unit has procured all the parts of RO system which is not made operative till date. (ii) Presently unit is discharging CAT-IV to CETP Baddi alongwith effluent of CAT-I which is proposed to be utilized once the RO system is made operational. (iii) Unit has failed to achieve the standards for inlet quality of Common Effluent Treatment Plant (CETP) at Baddi notified by Government of Himachal Pradesh Department of Env, Sci. & Tech. vide notification No. STE-F (2)-1/2017 dated 26.12.2019 specifically for Fixed Dissolved Solids and continuously discharging effluent of high FDS to CETP. (iv) As per the latest sample analysis report of the sampling conducted on 20.07.2021 unit is still non-compliant to the parameter of FDS (CAT-IV) to the inlet of CETP which is tantamount to a new /fresh cause of action necessitating action under the relevant provisions of Law.

Whereas in view of above stated facts, the Sr. Environmental Engineer, HPSPCB, Baddi has recommended action under Section 33-A of Water (Prevention & Control of Pollution) Act, 1974 for disconnection of power supply of unit.

In consideration of the facts stated above, H.P. State Pollution Control Board in exercise of power conferred under section 33-A of Water Act, 1974, hereby directs the HP State Electricity Board in general and the Executive Engineer, Electrical Division, Baddi, Distt. Solan, HP in particular to disconnect the power supply of M/s. Winsome Textile Limited, Plot No. 1, Sai Road, Baddi, Distt Solan, HP forthwith.

Direction is also issued to M/s. Winsome Textile Ltd., Plot No. 1, DIC IA Baddi, Distt Solan, HP, not to operate even on DG set or any other source of energy. All concerned shall report compliance within three days.

The non-compliance of these directions shall constitute a cognizable offence and liable for following action:-

Fine and imprisonment up to six years as provided under section 41, 43 & 44 of the Water (Prevention and Control of Pollution) Act, 1974.

Strict compliance from all concerned is solicited to avoid legal liability on their part.

Apoorv Devgan, IAS
Member Secretary

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No. PCB/ (1435)/M/s Winsome Textile Industries/Baddi/2020- 6430-34 Dated: 19.08.202

Copy forwarded to the following for information and immediate necessary action:

1. The Chairman, H.P. State Electricity Board, Vidyut Bhawan, Shimla.
2. The Executive Engineer, Electrical Division, HPSEB, Electrical Div. Baddi, Distt. Solan, HP.
3. The Asstt. Executive Engineer, Electrical Division, HPSEB, Electrical Div. Baddi, Distt. Solan, HP.
4. The Sr. Environmental Engineer, HPSPCB, Baddi to give compliance report immediately. He is directed to assess/ levy the environmental compensation upon the violation committed by the unit as per Hon'ble NGT orders.
5. M/s Winsome Textile Ltd., Plot No. 1, DIC IA Baddi, Tehsil Baddi, Distt Solan, HP,
6. Case file.

Apoorv Devgan, IAS

Member Secretary

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CWP No.417 of 2021

24.08.2021 Present: Mr. R.L. Sood, Sr. Advocate, with Mr. Arjun Lall, Advocate, for the petitioner.

Mr. Sumesh Raj, Mr. Sanjeev Sood, Additional Advocates General, with Mr. Jagdeep Singh Guleria and Kamal Kant Chandel, Deputy Advocates General, for the respondent No.1/State.

Mr. K.D. Shreedhar, Sr. Advocate, with Mr. Maan Singh, Advocate, for respondents No.2 and 3.

CMP No.9933 of 2021

Notice. Mr. Sumesh Raj, learned Additional Advocate General, accepts notice on behalf of non-applicants/State. Mr. Maan Singh, Advocate, accepts notice on behalf of non-applicant/respondents No.2 and 3 and on his instructions, Mr. K.D. Shreedhar, learned Senior Counsel has put in appearance on behalf of said non-applicants.

By way of this application, a prayer has been made to stay the operation of order dated 19.08.2021, appended with the present application as Annexure P-31, which is an Office Order, issued by the Member Secretary of the respondent/Board (H.P. State Pollution Control Board), vide which following directions stand passed:-

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"Whereas, in view of the above stated facts, the Sr. Environmental Engineer, HPSPCB, Baddi has recommended action under Section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for disconnection of power supply of unit.

In consideration of the facts stated above, H.P. State Pollution Control Board in exercise of power conferred under Section 33-A of Water Act, 1974, hereby directs the HP State Electricity Board in general and the Execution Engineer, Electrical Division, Badi, District Solan, H.P. in particular to disconnect the power supply of M/s Winsome Textile Limited, Plot No.1, Sai Road, Baddi, District Solan, H.P. forthwith.

Direction is also issued to M/s Winsome Textile Ltd., Plot No.1, DIC IA Baddi, District Solan, H.P., not to operate even on DG set or any other source of energy. All concerned shall report compliance within three days.

The non-compliance of these directions shall constitute a cognizable offence and liable for following action:-

Fine an imprisonment up to six years as provided under sections 41, 43 & 44 of the Water (Prevention and Control of Pollution) Act, 1974.

Strict compliance from all concerned is solicited to avoid legal liability on their part."

Learned Senior Counsel, appearing for the applicant/petitioner, has argued that passing of this order by the respondent/ Board is nothing, but an act to overreach the protection granted to the petitioner by this Court and as the matter is

subjudice, the respondent-Board should have had waited for the adjudication of the lis rather than passing the impugned order.

Learned Senior Counsel, appearing for respondents No.2 and 3 submits that the Office order which now stands impugned by way of this application has nothing to do with the litigation which is pending with this Court, as same is issued by the Member Secretary of the respondent-Board on the breach committed subsequently by the applicant.

Be that as it may, as vide previous order, the case has already fixed for 02.09.2021, when an endeavour shall be made by the Court to hear the case finally, this application is ordered to be taken up for consideration on the said date itself and till further orders, office order dated 19.08.2021, appended with this application as Annexure P-31, shall not be given effect, without the leave of the Court.

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(Ajay Mohan Goel)
Judge

August 24, 2021
(Rishi)



CWP No.417 of 2021

10.09.2021 Present: Mr. R.L. Sood, Sr. Advocate, with Mr. Arjun Lall, Advocate, for the petitioner.

Mr. Adarsh Sharma, Mr. Sumesh Raj, Mr. Sanjeev Sood, Additional Advocates General, for the respondent No.1.

Mr. K.D. Shereedhar, Sr. Advocate, with Mr. Maan Singh, Advocate, for respondents No.2 and 3.

CWP No.417 of 2021 & CMP No.7937 of 2021

Heard for some time. List for continuation on 26.10.2021 as part heard matter, on which date relevant record pertaining to the case shall be kept available by the respondents concerned. Interim to continue.

(Ajay Mohan Goel)
Judge

September 10, 2021
(Rishi)

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CWP No.417 of 2021

02.09.2021 Present: Mr. R.L. Sood, Sr. Advocate, with Mr. Arjun Lall, Advocate, for the petitioner.

Mr. Adarsh Sharma, Mr. Sumesh Raj, Mr. Sanjeev Sood, Additional Advocates General, with Mr. Kamal Kant Chandel, Deputy Advocate General, for the respondent No.1.

Mr. K.D. Shreedhar, Sr. Advocate, with Mr. Maan Singh, Advocate, for respondents No.2 and 3.

CWP No.417 of 2021 & CMP No.7937 of 2021

Learned Senior Counsel, appearing for the petitioner, on instructions, submits that rejoinders to the replies have been filed by the petitioner. Registry is directed to place the same on record, if in order.

As prayed for, list for consideration on **10.09.2021**. Interim to continue.

(Ajay Mohan Goel)
Judge

September 02, 2021
(Rishi)

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(Annexure - G)

Sr. No.	Date of Sampling	Sampling Point	pH (5.5-9.5)	TSS (<100 mg/L)	COD (<250mg /L)	BOD (<30mg/L)	FDS(2100 mg/l)	Remarks
1	21-May-21	Discharge of CETP in Sirsa River	7.27	55	120	28	2083	with in limit
2	21-May-21	Final outlet of CETP	7.31	51	128	28	2019	with in limit
3	07-Jun-21	fol of cctp	7.26	16.6	112	22	2072	with in limit
4	07-Jun-21	discharge of cctp near river sirsa	7.36	21.4	164	28	2095	with in limit
5	19-Jun-21	fol of cctp	7.57	34.3	148	26	1918	with in limit
6	19-Jun-21	discharge of cctp near river sirsa	7.64	38.5	120	22	1883	with in limit
7	07-Jul-21	fol of cctp	7.23	46.4	128	22	2100	with in limit
8	07-Jul-21	discharge of cctp near river sirsa	7.38	51.8	156	30	2072	with in limit
9	02-Aug-21	FOL of CETP discharge into river Sirsa	7.24	51.3	220	28	1209.4	with in limit
10	02-Aug-21	FOL of CETP	7.37	27.2	80	16	1400.8	with in limit
11	23-Aug-21	FOL of CETP	7.79	19	148	30	1418	with in limit
12	23-Aug-21	FOL of CETP discharge into river Sirsa	7.7	14.1	128	26	1240	with in limit
13	06-Sep-21	FOL of CETP discharge into river Sirsa	7.48	22.4	176	20	1262.5	with in limit

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**IN THE HON'BLE HIGH COURT OF
HIMACHAL PRADESH AT SHIMLA**

CWP NO. of 2021

In Re:-

1. BaddiBarotiwala Nalagarh Industries Association (BBNIA)
With its registered office at,
EPIP, Phase-I, Jhadmajjri, Baddi,
District Solan H.P. 1741003,
through its Executive head Sh. Rajeev Satya
and its duly Authorized Representative.

..... Petitioner

Versus

1. State of H.P. through Principal Secretary,
Environment Science & Technology
to the Government of H.P
(also ex-officio Chairman of the
H.P Pollution Control Board)
Civil Secretariat, Shimla 171002.
2. Himachal Pradesh Pollution Control Board
through its Member Secretary
Him - Parivesh,
Phase-III New Shimla- 171009.
3. The Member Secretary
Himachal Pradesh Pollution Control Board
Him -Parivesh,
Phase-III New Shimla- 171009.
4. Municipal Council Baddi
District Solan
Through its Executive Officer.

...Respondents

**Civil Writ petition under Article 226 of the
Constitution, for issuance of appropriate writ
order or direction in favour of the petitioner and
against the respondents to:-**

- (a) Issue a writ of certiorari to quash **Annexure P-13** i.e. the impugned notification No. STE-F(2)-1/2017 dated 26.12.2019, issued by the respondent No.1 in the absence of any jurisdiction/authority and against the mandate of the provisions of the Water(Prevention and Control of Pollution) Act 1974, with consequential benefits flowing there from in favour of the Petitioner Association and against the respondents;
- (b) In the alternative, in case prayer(a) does not find favour with this Hon'ble Court, then to Issue a writ of mandamus declaring that the notification of 26/12/2019 i.e **Annexure P-13**, is not applicable in the case of industries connected with the Common Effluent Treatment Plant and having hydraulic loading of less than 200 KLD, in terms of the Environmental Clearance granted by the Ministry of Environment and Forests i.e Annexure P-6 in consonance with the recommendations made by the Committee constituted on 25/8/2020, as reiterated by the respondent no.3 in terms of his letter of 18/9/2020 i.e Annexure P-15;
- (c) Issue a writ of mandamus directing the respondent No.4 to immediately and without any delay ensure that the domestic/ household sewerage connection to the CETP is in terms of notification of 27/10/2010 i.e Annexure P-3 is implemented;
- (d) Issue a writ of mandamus directing the respondent No.1 State to constitute the respondent No. 2 H.P Pollution Control Board strictly in accordance with the provisions of Section 4 of the Water

(Prevention and Control of Pollution) Act 1974 and the directions given by the Hon'ble Supreme Court of India in Techhi Tagi Tara Vs Rajender Singh Bhandari and others;

- (e) Call for the records of the case;
- (f) Allow any other relief deem fit by this Hon'ble Court in favour of the petitioner association and against the respondents in the peculiar facts and circumstances attaining to the present case;
- (g) Allow the cost of this petition in favour of the petitioner and against the respondents.

Shimla

Petitioner Association

Dated:28/8/2021

Through Advocate

Arjun Lall/ Sanjay Kumar *Sanjay Kumar Sood,*

MAY IT PLEASE YOUR LORDSHIPS:-

1. That the Petitioner Association is registered as a society under the H.P. Societies Registration Act 2006. The name of the society is Baddi Barotiwala Nalagarh Industries Association (“hereinafter referred to as BBNIA”) with its registered office at EPIP Jhadmajri Road, EPIP, phase-I Jhadmajri, Baddi, District Solan H.P.. The main object of the society is to promote the Industries in the Baddi Barotiwala, Nalagarh Industrial Areas of H.P., including the object to take up issue of interest of the industries with various authorities. The Petitioner Association also acts as an interface between the Government of H.P including the respondent No.2 i.e the H.P Pollution Control Board and its Member Industries, which are the registered members and constitute a part of the association i.e. (BBNIA). In terms of the resolution passed by the Executive Committee of the Association dated 9/8/2021, the Executive Head Sh Rajeev Lochan Satya has been authorized to institute, sign and verify and prosecute the present writ petition on behalf of the Petitioner Association and to agitate the cause of its Member Industries. Accordingly, the present writ petition is being filed by the Petitioner Association acting through its Executive Head Sh Rajeev Lochan Satya. The certificate of registration of the Petitioner Association and the resolution in favour of the aforesaid person are annexed hereto as **Annexure P-1 colly.** The Articles of Association and the Memorandum of Association of the Petitioner Association are annexed collectively as

Annexure P-2 Colly. Any company registered under the Companies Act 1956 or corporation, cooperative society partnership firm and a sole proprietorship concern having its office or place of business within the Baddi Barotiwala municipal or cantonment area, is eligible to become a member of the Association.

2. That the respondent no.1 is the Principal Secretary Environment, Science and Technology, Govt of H.P and in which capacity, he is also the ex-officio Chairman of the H.P Pollution Control Board i.e respondent no.2. The respondent no.2 is the H.P Pollution Control Board (hereinafter referred to as the Board), which is mandatorily required to be constituted strictly in terms of Section 4 of the Water (Prevention and Control of Pollution) Act 1974(hereinafter referred to as the Water Act). However, the said respondent no.2 Board is not presently constituted as per the mandate and requirement of law and the directions given by the Hon'ble Supreme Court of India in Techhi Tagi Tara vs Rajinder Singh Bhandari. Furthermore, the members of the respondent no.2 Board are required to be appointed in consonance with Section 4(a) to (f) of the Water Act. The members of the Board have not been appointed/ nominated to the respondent no.2 Board in accordance with the aforesaid provisions of the Act. Therefore, any action taken purported to be taken by the Board, including any recommendations made qua prescription/notification of the inlet quality norms, are illegal and not binding, being

against the well-established principle of "coram non judice".

3. That the respondent no.2 Board, is the H.P Pollution Control Board, is required to be established in terms of Section 4 of the Water Act of 1974. Presently no members as required in terms of Section 4(b) to (e) stand nominated to the respondent no.2 Board. The respondent no.3 is the Member Secretary of the respondent no.2 Board, who as per the mandate of Section 4 of the Water Act, looks after the day-to-day functioning of the respondent no.2 Board, which is required to act collectively in the matter of regulation of water pollution in the State of H.P.
4. That the Petitioner Association by means of the present writ petition, is espousing the cause of those Medium and Small and Micro Scale Industries registered under the MSME Act, which are Members Industries of the Petitioner Association and are having a hydraulic loading capacity of less than 200 KLD. The aforesaid Member Industries were mandatorily required to connect themselves to the Common Effluent Treatment Plant. They are approximately 100 in number, discharging effluent with FDS more than 2100 mg/l. They are aggrieved by the various acts of omission and commission attributable to the respondents No. 1 to 3 and more so the respondent no.2 Board, (the constitution of which is in complete violation of the provisions of the Water Act and the mandatory directions issued by the Hon'ble Supreme Court of India in **Techi Tagi Tara Vs**

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Rajender Singh Bhandari and others as reported in 2018(11) SCC 734).The Hon'ble Apex Court while interpreting the provisions of Water Act, held that any appointment of the Chairman and the Member Secretary including the non-appointment of other members of the Pollution Board, in violation of Section 4 of the Water Act cannot be countenanced. Therefore, it is respectfully submitted that any act done by them would be void ab initio on the ground of being Coram Non Judice. In addition, thereto, the respondent no.1 has arbitrarily and without any authority of law and in contravention to the provisions of Section 17 of the Water Act, and on a purported recommendation of an improperly constituted respondent no.2 Board, issued a notification No. STE-F(2)-1/2017 of 26/12/2019 in partial modification of an earlier notification of 17/3/2018, whereby additional inlet quality norms for the Common Effluent Treatment Plant have been prescribed and which are now being sought to be enforced even against those MSME Member Industries having an hydraulic load of less than 200 KLD, against the terms of the Environmental Clearance granted at the time of setting up of the CETP.

5. That it is also humbly clarified at the very outset that the present Petitioner Association is entitled to invoke the writ of jurisdiction of this Hon'ble Court in terms of the liberty granted by the Hon'ble Apex Court in terms of its decision as rendered in TechITagi Tara Vs Rajender Singh Bhandari and others. The Association has the necessary locus to espouse the cause of its Member

Industries collectively and in a representative capacity. Moreover the present issue relates to the functioning of the Common Effluent Treatment Plant(here in after referred to as the CETP), which was established under the orders of this Hon'ble High Court, as it was deemed expedient and absolutely essential and necessary to set up a common effluent treatment plant, with 25 MLD capacity (to be set up in two phases as detailed here in below).

6. That the CETP was to cater to the effluent treatment needs of over 450 Members Industries situated within the catchment area of the CETP in the Baddi Barotiwala Nalagarh Industries Area belt in District Solan, H.P. Out of the total cost project Rs 60.95 Crore funding up to 82% of the cost amounting to Rs 50.09 crores was contributed by the Central Government and H.P State Government and the balance 18% amounting to Rs. 10.86 Crore was contributed by the Member Industries of the petitioner Association and Baddi Infrastructure (SPV of BBNIA). The Member Industries were mandated to divert all of their industrial/ sewage effluent to the CETP and were instructed / directed hence obligated not to have any independent treatment facility of their own or disposed of any water effluent otherwise. The requirement of sending the discharge for treatment to the CETP was also made mandatory so to make the functioning of the CETP, more viable and efficient. In the aforesaid background the respondent No.1 state issued an order dated 27.10.2010, which mandatory required all

industries to be connected with the CETP as a condition precedent for grant of a consent to operate. The copy of the order dated 27.10.2010 as annexed hereto as **Annexure P-3**. The order specifically stipulates that all municipal sewerage and industrial effluent discharge in the Baddi, Barotiwala and Nalagarh areas, was to be treated and routed through the CETP alone.

7. That at this juncture, it would be pertinent to mention that Baddi Infrastructure, is a Special Purpose Vehicle (SPV) incorporated by the Petitioner Association under Section 25 of the Companies Act 1956, established the CETP. However, in terms of the orders passed by the Hon'ble High Court in CWPIIL 13 of 2006, it was directed to ensure that both the effluent generated by the industries as well as the sewage, should be treated by the CETP, proposed to be established. Copy of order of 20/8/2010 passed in CWPIIL 13 of 2006, is annexed hereto as **Annexure P-4**. Consequently, a Detailed Project Report (DPR) was prepared on 30/10/2010, copy of relevant portion/ portion qua treatment of TDS/ FDS whereof is annexed hereto as **Annexure P-5**(The petitioner undertakes to produce the entire DPR, if so directed by this Hon'ble Court). At this stage it would be pertinent to mention that in terms of the DPR, the CETP was proposed to be set up and it was to be executed in two phases. Wherein as per Phase-I thereof, no treatment facility for removal of TDS/ FDS effluent, had been catered/ provided for. The Phase-II of the execution of

the CETP which related to the establishment of Nano-filtration technology (for treatment of TDS/ FDS norms), was to be jointly funded by the respondent no.1, and pro-forma respondent No.4 in terms of the DPR.

8. That consequent to the decision of the respondents No. 1 and 2 to set up the CETP, Environmental Clearance for establishing and development of the proposed CETP was granted on 08.01.2013, copy whereof as annexed hereto as **Annexure P-6**. A perusal of the Environmental Clearance will show that the CETP was to cater to 1262 Industrial Units/ plots in the Industrial Area of Baddi Barotiwala. Most importantly, in terms of the Environment Clearance and more particularly Specific Condition No.8(v) thereof, Member Industries with Hydraulic loading of more than 200 KLD were alone required to treat effluent generated by them at their existing on-site effluent treatment plant, before sending the same to the CETP for further treatment. However, at the time of granting the consent to establish, only 428 industries were found to be suitably placed within the "command area" of the CETP, to be viable for sending the effluent generated by them, as the balance number of Industrial Units were not having any effluent to discharge to CETP.
9. That in order to ensure the optimal use and functioning of the CETP, a meeting was held on 03.04.2017 under the Chairmanship of respondent No. 1. Therein it was decided that in view of the installation and operation of the CETP, until and unless directed by the respondent

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No. 2 Board, the Member Industries were only to operate their Primary Effluent Treatment Plant for providing limited primary treatment(which all member industries are providing), so long as they were connected with the CETP. Since as per the DPR, the CETP was to be established to cater to all kinds of effluent and incase all industries in terms of Annexure P-3 had been directed to be connected with the CETP, the requirement of specialized treating of the effluent at their respective Effluent Treatment Plants had been dispensed with. Copy of the minutes of meeting dated 03.04.2017 are annexed hereto as **Annexure P-7**. In terms thereof all the Member Industries of the Petitioner Association, more particularly those with a hydraulic loading of less than 200 KLD, which already connected to the CETP, entered into tri-partite agreements with the operator of the CETP and Baddi Infrastructure. A copy of one of such tripartite agreement is annexed hereto as **Annexure P-8**.

10. That subsequently the issue relating to the functioning of the CETP was again taken up sou moto, by the Hon'ble High Court in terms of petition i.e CWPIL 11 of 2016. It was pointed out therein that though the CETP had been established, however it was not being optimally utilized. Against the carrying capacity of 25 MLD, only 13-16 MLD of effluent was being received by the CETP. Out of the 428 units within the "command area" only 351 Units were connectible to the CETP. Directions were given by this Hon'ble Court to the respondent no.3 to ensure that all the remaining units are immediately

connected with the CETP. Copy of order of 23/8/2017 passed in CWPIL 11 of 2016 is annexed hereto as **Annexure P-9.**

11. That the conditions of the Environmental Clearance read in conjunction with the Minutes of Meeting already annexed hereinabove as Annexure P-7 will show that so long as the Member Industries (more particularly those with less than 200 KLD hydraulic discharge) were connected with the CETP and paying the requisite treatment charges/ fees as per the Tripartite Agreement, they were only required to provide basic primary treatment at their own effluent treatment plants. However, the said effluent treatment plants were and are not technologically set up to treat Total Dissolvable Solids/ Fixed Dissolvable Solids (hereinafter referred to as the TDS/ FDS norms), which have been introduced as an inlet quality norm, in terms of the impugned notification of 26/12/2019. In case all the Member Industries, majority of which are small time MSME industries, are compelled to adhere to the norms so introduced on 26/12/2019 and more so with respect to TDS/ FDS norms, the same would render the setting up of the CETP redundant and non-existent. Not only would the Member Industries be compelled to invest in upgradation of their own treatment Plants, they would have to continue to make payments for the treatment of the same already treated effluent to the CETP also.
12. That the Member Industries as per the Environmental Clearance and on payment of the necessary charges have

been sending their effluent for treatment to the CETP. It for this reason that the respondent no.2 Board never prescribed inlet quality norms for the CETP. As per the mandate of the respondents 1 and 2 read with the Environmental Clearance, the Member Industries with less than 200 KLD hydraulic effluent, were required to send their effluent for treatment to the CETP alone and for which regular charges are paid to the operator of the CETP i.e pro-forma respondent no.4.

13. That at this juncture it would be pertinent to bring to the notice of this Hon'ble Court that, keeping in mind the notification issued by the respondent no.1 i.e Annexure P-3 whereby all Industries were to be connected to the CETP. The CETP was designed in a manner so as to treat and deal with each type of effluent. For this purpose, the effluent was categorized into five different categories i.e Cat-I to Cat-V, and different pipelines were laid to receive the different category of effluent which are under:

Category	Sector of Industry	Units	Effluent discharge(MLD)
Cat-I	Food, paper and Textile	89	15.65
Cat-II	Soaps and detergents	112	2.0
Cat-III	Pharmaceuticals	213	2.9
Cat-IV	Dyeing	4	2.0
Cat-V	Electroplating, metalsurface finishing	31	0.042

However, in the first phase of the project, the CETP was set up to treat all parameters except TDS/ FDS. Treatment of TDS/FDS effluent was to be implemented only in Phase-II of the project, by establishing of a Nano Filtration unit. This would be evident from a perusal of the Detailed Project Report already annexed here in above.

14. That once the Member Industries, stood connected with the CETP, the respondent no.1 and 2 were jointly and severally responsible along with the CETP to ensure that the outlet discharge parameters as prescribed and notified under the Environment Protection rules were being met by the CETP. The respondents 1 and 2 were to ensure that the CETP was equipped and upgraded to deal with the validly prescribed norms.
15. That for the first time on 17/3/2018, the respondent no.1 prescribed inlet quality standards for the CETP on the recommendation of the respondent no.2 Board. Copy of the same is annexed hereto as Annexure P-10. However, as per the design of the CETP, the effluent was being treated by the CETP, there was no violation of the aforesaid notification and neither the member industries nor the CETP could be said to be polluting or discharging the treated effluent in violation of the prescribed norms.
16. That however, in the meantime, pursuant to certain directions issued by the Hon'ble National Green Tribunal, wherein the functioning of the CETP was questioned with respect to the high TDS levels at the point of outlet discharge of the CETP. In this regard the

Petitioner Association annexes herewith a copy of order of 27/9/2019 as **Annexure P-11**. In terms of the aforesaid order, a Joint Committee was directed to examine the performance status of the CETP and suggest remedial measures to increase the connectivity of effluent generating units to the CETP. The Joint Committee inspected the CETP and filed its status report of 16/11/2019, copy whereof is annexed hereto as **Annexure P-12**. Perusal thereof will show that certain textile units having a discharge of more than 200 KLD hydraulic loading were allegedly found to be responsible for high levels of TDS/ FDS. Remedial measures qua the textile units were suggested. Most importantly, it was suggested that the operator of the CETP must install activated carbon, pressure sand filters and ozonizer, as was already envisaged in the "Detailed Project Report".

17. That immediately thereafter the operator i.e Baddi Infrastructure took up the matter with the respondent no.3. A detailed Action Plan was submitted by Baddi Infrastructure, dealing specifically with the question of treatment of FDS levels generated by industries. A Detailed Project Report/ Action Plan has also been submitted to the Director of Industries for "3 MLD Refractory Management and TDS Reduction in CETP" which would require funding of Rs 28.52 crores. The same would have formed part of implementation of Phase-II of the establishment of CETP. The Petitioner Association has been informed that the matter has been

taken up with the State Govt and the Govt of India for financial assistance and sanction of Rs 20 crores by the Govt of India.

18. That pursuant to the Joint Inspection Committee report, the Respondent no.1 has issued the impugned notification on 26/12/2019, wherein the respondent no.1 without any Statutory Authority, jurisdiction and powers, has issued a fresh notification, wherein for the first time, inlet quality standards with respect to TDS/ FDS has been prescribed by the respondent no.1. the aforesaid notification is applicable across the Board to all industries, irrespective of the level of effluent being discharged by it, which factor was taken note of by the MOEF, at the time of grant of Environmental Clearance, as already stated supra. Copy of the impugned notification of 26/12/2019 is annexed hereto as **Annexure P-13**.
19. That thereafter the Petitioner Association has been continuously representing to the respondents 1 and 3 that the Member Industries, having a discharge of less than 200 KLD, in terms of the Environmental Clearance i.e Annexure P-5, deserve to be kept out of the purview of the impugned notification. Copy of one of such representation of 18/8/2020 is annexed hereto as **Annexure P-14**. The same was preferred in the month of August 2020 in view of the Covid-19 pandemic which paralyzed the Industrial sector. The respondent no.3 in terms of his letter of 18/9/2020, copy whereof is annexed hereto as **Annexure P-15**, informed the Petitioner Association qua the setting up of the Committee on

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25/8/2020 to look into the representation made by the Petitioner Association. The recommendations of the Committee supported the contentions raised by the Petitioner Association. The respondent no.3 recommended to the respondent no.1 that the industries having a discharge of less than 200 KLD may comply with the norms prescribed in the notification of 17/3/2018, however the CETP was directed to install adequate treatment system to treat FDS levels(as per Phase II) within six months thereof.

20. That the respondent no.1 is response to Annexure P-15, while admitting therein that the notification of 26/12/2019, had been issued by the respondent no.1, stated that the same cannot be diluted till the time the CETP at Baddi, is upgraded. Copy of letter of 9th November 2020 issued by respondent no.1 is annexed hereto as Annexure P-16. The respondent no.3 in a volte-face change in his stand as stated in Annexure P-15, reiterated the decision taken by the respondent no.1 in terms of Annexure P-16. Copy of letter of 28/11/2020 of the respondent no.3 is annexed hereto as Annexure P-17. The respondent no.1 who has no authority under the Water Act, without even giving an opportunity of being heard to the Petitioner Association arbitrarily and illegally and without jurisdiction refused to accept the recommendations made by the respondent no.3 in terms of Annexure P-15. Thus also the impugned action is bad and is liable to be quashed and set aside.
21. That thereafter the matter with respect to the functioning

of the CETP was taken up by the Chief Secretary, wherein similar demands were raised by the representatives of the Petitioner Association. The meetings were held on 26/2/2021 and 4/8/2021 and copy of the minutes are annexed hereto as Annexure P-18 colly. However, despite raising the issue, no action has been taken till date. Rather the representatives of the Petitioner Association were informed that through the Member Secretary that the impugned illegal notification was to be adhered to, irrespective of the fact that incase the CETP is upgraded as already envisaged in the letters by the respondent no.1 and 3.

22. That in view of the aforesaid facts, the present petitioner Association is aggrieved by the aforesaid notification which despite being sans jurisdiction and authority of the respondent no.1, is sought to be implemented and enforced against the industries which have a hydraulic discharge of less than 200 KLD also. The aforesaid action of the respondent no.1 is sought to be impugned by the present petitioner on the aforementioned, as well as the following grounds as detailed hereinbelow:

GROUND OF CHALLENGE:

- A. That the action of the respondent no.1 in issuing the impugned notification of 26/12/2019 i.e Annexure P-13 is beyond the jurisdiction and authority of the respondent no.1 and against the statutory mandate of the Water Act. A bare perusal of the provisions of the Water Act will show, that the respondent no.1 is not authorized to act

under the provisions of either the Water (Prevention and Control of Pollution) Act 1974 or the Environmental Protection Act or the rules framed thereunder. The statutory mandate has been specifically conferred only upon the respondent no.2 Board.

- B. That one of the essential functions statutorily prescribed for the respondent no.2 Board as stipulated in Section 17(g),(h),(k),(m) of the Water Act of 1974, is to lay down, modify and to annul effluent standards of discharge of sewage and trade effluents before the same are discharged in trade any system/Water body so as to be in consonance with and within the tolerance limits of pollution permissible. This is an essential function statutorily conferred on the respondent No.2 Board alone. Moreover, even as per Rule 3(2)(3)&(3A) of the Environment Protection rules, the power to prescribed stringent standards in addition to those as provided for in Schedule I-IV of the rules, has been specifically conferred on the State Board i.e respondent no.2 alone, which has to be duly constituted in consonance with the provision of Section 4 of the Water Act 1974. Therefore, it is only a duly and properly constituted Board alone under Section 4 of the Water Act 1974, which in exercise of its statutory powers as conferred under Section 17, alone is entitled to prescribed standards/parameters/norms which are required to be complied with by the Member Industries. Moreover, it is time honoured and settled principle of law that when a statute provides the exact manner and under what

circumstances and by which authority, a particular act is to be performed, it must be performed in the same manner prescribed or not at all. The said principle is applicable on all fours in the facts and circumstances attending to the present case.

- C. That the respondent no.1 has no jurisdiction under the provisions of the Water Act of 1974 to lay down any standards/ norms to be met by the industry. Such power cannot be exercised even on the alleged recommendations made by the respondent no.2 Board, as has been done in the present case. Even assuming for a moment, though without conceding, that such power does exist, since the respondent no.2 Board has not been constituted in terms of Section 4 of the Water Act of 1974, the directions/ recommendation would be non-est and void-ab intio, being in contradistinction to the principles of coram non iudice.
- D. That in the absence of nomination of the other members of the respondent no.2 Board in terms of Section 4(b) to (e) of the Water Act of 1974 and more particularly clause(d) thereof, the interest of the industry which required mandatory representation on the respondent no.2, has not be provided for. In the absence of such nomination including that of the other members as required under the Act, and in the absence of proper consultation thereof, the impugned action of the respondent no.1 is illegal and detrimental to the interests

of the Member Industries, who are already facing severe financial crunch on account of Covid-19 pandemic.

- E. That in addition to Ground D hereinabove grave prejudice is being caused to the constituent members of the petitioner association, on account of the improper and illegal constitution of the respondent no.2 Board as per the mandate of Section 4 of the Water Act of 1974. In the absence of appointment of persons having special knowledge/ practical experience in respect of matters relating to environmental protection and being duly qualified in the field of environment having the understanding of the complexity of modern science and technology and technical persons possessing scientific knowledge on matters relating to pollution and its control thereof, knee-jerk actions are being resorted to by the respondents, as is evident from the impugned notification of 26/12/2019 i.e Annexure P-13, The same is against the orders/ notifications issued by the respondents themselves and the directions passed by the Hon'ble High Court of Himachal Pradesh, with respect to the functioning and optimal utilization of the CETP at Baddi.
- F. That in addition to the above, at present the respondent no.2 Board constitutes of only the Chairman i.e the Principal Secretary Environment, Science and Technology being the ex-officio Chairman and the Member Secretary, who cannot in law and as per Section 4 of the Water Act of 1974 be held to constitute the full Board. Hence any recommendations made by them as

stated in notification dated 17.03.2018 i.e Annexure P-9, which has now been partially modified in terms of the impugned notification of 26.12.2019 i.e Annexure P-13, cannot be sustained and deserves to be quashed on this ground alone. The directions passed by the Hon'ble Supreme Court of India in Techii Tara's case supra, is annexed for the ready perusal of this Hon'ble Court as **Annexure P-19**. It is humbly submitted that the respondent no.1 has only framed the rules for appointment of the Chairman, however no appointment in accordance with the rules has been made till date. No rules with respect to the appointment of Member Secretary have been framed by the respondent State till date.

- G. That most importantly it is further stated that in terms of Annexure P-3, apart from the Industrial Effluent, even municipal sewerage was mandatorily required to be sent to the CETP for treatment, for the reason that it would result in considerable dilution of the industrial effluent, strengthen the functioning of the CETP, thus ensuring compliance with the legally published norms/parameters. In this regard the petitioner association and even the operator of the CETP i.e Baddi Infrastructure, have been repeatedly requesting the respondent no.3 to ensure that sewage discharge of 5.5 MLD is received by the CETP, as currently only 7% of the total domestic sewerage is being received by the CETP. Therefore, against the sewerage discharge of 5500 KLD capacity at

CETP from the area under the Municipal Council Baddi, the current flow still remains only at 400 KLD, with a cumulative flow of 210 KLD since February 2020 i.e start of the STP at CETP. Thus, the inaction of the respondent State and the Board in ensuring due compliance with Annexure P-3, by issuing the impugned notification Annexure P-13, unnecessary burden is being passed onto the small scale industries, who despite making payment of heavy fees to the CETP, are now being forced to upgrade their own treatment plants involving heavy expenditure, to pre-treat the effluent for TDS/ FDS norms, which otherwise is to be treated at the CETP. Thus, the respondent no.1 by resorting to issuance of the impugned notification Annexure P-13, is acting contrary to its own order i.e Annexure P-3, Minutes of meeting of 3/4/2017 and above all the orders and directions issued by this Hon'ble Court. The respondents having failed to upgrade the CETP, in terms of the mandate of the Hon'ble Supreme Court of India, are clearly illegally shifting their responsibility of ensuring proper and optimal functioning of the CETP onto the small industries. In this regard even the respondent no.5 deserves to be directed to ensure strict compliance with the order of 27/10/2010 i.e Annexure P-3

- H. That by means of the impugned notification Annexure P-13, the Member Industries are being forced to illegally upgrade their existing effluent treatment plants at the cost of investments/ expenditure in order to treat TDS/

FDS parameter. This is contrary to the order passed by the respondents i.e Annexure P-3, which made it compulsory for all industries to be connected to the CETP and to pay high fees for treatment to the CETP operator. It is also against the orders passed by the Hon'ble High Court of Himachal Pradesh. Had the intent been that each industry is to treat and upgrade its own treatment plant at the cost of heavy investments, then in that case, the need to connect to the CETP would not have arisen. The Member Industries instead of making payments of fees to the CETP operator would have upgraded their own Effluent Treatment Plants. The respondent no.1 may kindly not be permitted to approbate and reprobate at the same time. Assuming for a moment that each of the Member Industry is held liable to treat the effluent to meet the prescribed norms as per Annexure P-13, in that case there would be no requirement to send the treated effluent already compliant with the prescribed norms, for further treatment to the CETP. The same would be an empty formality. Reason being that in case the already compliant treated effluent as received by the CETP is to be then merely discharged without any treatment by the CETP, the same would still comply with the discharge norms as prescribed under the Environment protection rules. The order of 27/10/2010 read alongwith the orders passed by this Hon'ble High Court with respect to mandatory treatment of effluent at the CETP, cannot in

any manner be reconciled with the impugned notification of 26/12/2019 i.e Annexure P-13.

- I. That the action of the respondents in not implementing the Phase-II of the CETP is in gross violation of Article 48-A of the Constitution of India, more so since the same formed part of the accepted Detailed Project Report. Though the CETP is compliant due to process of mass balancing however, Baddi infrastructure i.e. SPV has proposed to install the facility at CETP to handle any extreme situation for treatment of TDS/FDS for units with hydraulic load of less than 200 KLD. The respondent No.1 has issued in principal sanction to share the capital cost in the ratio of 80:20 and in turn they have requested Union government for support under TIES. The process has already been initiated by pro-forma respondent, SPV and is expected to be completed in 15-18 months' time. The members of the Petitioner Association are ready and willing to provide their share for the completion of phase-II of the CETP and in this regard Baddi Infra has already submitted a detailed Action Plan on 12/3/2021.
- J. That in terms of the orders passed by the respondent no.1 i.e Annexure P-3 and the directions given by the Hon'ble High Court of Himachal Pradesh, mandating the industries to be connected with the CETP, the present impugned notification of 26/12/2019, is repugnant to the same. The answering respondents instead of ensuring that the CETP is timely upgraded in order to effectively

treat the effluent being received by it, are now by prescribing the inlet quality norms in terms of Annexure P-13, forcing the small-scale industries to treat the effluent to the standards prescribed for the CETP. Meaning thereby that the effluent being received by the CETP should be treated to meet the discharge norms prescribed for the CETP under Schedule-I of the Environment Protection rules, 1986, thus rendering the CETP to act merely as a post office, since it would receive the already treated effluent and thereafter, even if it were to discharge the same without treating it, the effluent would still meet with the standards/ norms prescribed.

- K. That the respondent no.3 having recommended and in principle having accepted the stand of the Petitioner Association subject to condition of upgradation of the CETP in terms of Annexure P-15, was estopped in law from changing his stand pursuant to the decision taken by the respondent no.1 in terms of Annexure P-16. The respondent no.1 again has acted without any jurisdiction and authority. Despite having directed upgradation of the CETP to treat TDS/ FDS norms in November 2020, till date no effective steps have been taken to that effect.
23. That the Petitioner Association has no other equally efficacious or speedy remedy for redressal of its grievances, other than by way of filing the present Writ Petition. The entire action of the Respondents 1 to 3 is procedurally ultra vires, it is against the statutory

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provisions and Rules. It is also in total violation of the binding directions passed by the Hon'ble Apex Court. Further that the cause of action to challenge the validity of the impugned notification has accrued only now, since the respondents are now calling upon the industry to ensure adherence with the inlet quality norms so prescribed i.e Annexure P-13, by shifting the entire responsibility on to the Member Industries. The issues raised in the present petition with respect to the validity of the notification and the improper constitution of the respondent no.2 Board in conformity with the provisions of the Water Act of 1974, fall within the exclusive domain of the writ jurisdiction of this Hon'ble High Court, under Article 226 of the Constitution of India.

24. That the Petitioner Association has not filed any other similar Writ Petition in this Hon'ble Court or in the Hon'ble Supreme Court of India, pertaining to the matter in issue in the present Writ Petition. Moreover, no such Writ Petition is pending adjudication in any Court.
25. That this Hon'ble Court has the jurisdiction to entertain and adjudicate upon this Writ Petition, since the entire cause of action arose within the jurisdiction of this Hon'ble Court.

It is, therefore respectfully prayed that this Hon'ble Court may kindly be pleased to allow this Writ Petition and may further be pleased to issue an appropriate Writ,

Order or direction in favour of the Petitioner Company and against the Respondents, directing to :-

- (a) Issue a writ of certiorari to quash Annexure P-13 i.e. the impugned notification No. STE-F(2)-1/2017 dated 26.12.2019, issued by the respondent No.1 in the absence of any jurisdiction/authority and against the mandate of the provisions of the Water(Prevention and Control of Pollution) Act 1974, with consequential benefits flowing there from in favour of the Petitioner Association and against the respondents;
- (b) In the alternative, in case prayer(a) does not find favour with this Hon'ble Court, then to Issue a writ of mandamus declaring that the notification of 26/12/2019 i.e Annexure P-13, is not applicable in the case of industries connected with the Common Effluent Treatment Plant and having hydraulic loading of less than 200 KLD, in terms of the Environmental Clearance granted by the Ministry of Environment and Forests i.e Annexure P-5 in consonance with the recommendations made by the Committee constituted on 25/8/2020, as reiterated by the respondent no.3 in terms of his letter of 18/9/2020 i.e Annexure P-15;
- (c) Issue a writ of mandamus directing the respondent No.4 to immediately and without any delay ensure that the domestic/ household sewerage connection to the CETP is in terms of notification of 27/10/2010 i.e Annexure P-3 is implemented;
- (d) Issue a writ of mandamus directing the respondent No.1 State to constitute the respondent No. 2 H.P Pollution

29

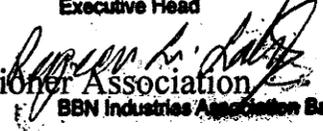
Control Board strictly in accordance with the provisions of Section 4 of the Water (Prevention and Control of Pollution) Act 1974 and the directions given by the Hon'ble Supreme Court of India in Techi Tagi Tara Vs Rajender Singh Bhandari and others;

- (e) Call for the records of the case;
- (f) Allow any other relief deem fit by this Hon'ble Court in favour of the petitioner association and against the respondents in the peculiar facts and circumstances attaining to the present case;
- (g) Allow the cost of this petition in favour of the petitioner and against the respondents.

Shimla

Dated:28/8/2021

Executive Head


Petitioner Association
BBN Industries Association Baddi

Through Advocate

Arjun Lall/ Sanjeevni Sood



CWP No.4961 of 2021

01.09.2021 Present: Mr. R.L. Sood, Senior Advocate with Mr. Arjun Lal, Advocate, for the petitioner.
 Mr. Ashok Sharma, A.G. Mr. Rajinder Dogra, Sr. Addl. A.G., Mr. Vinod Thakur, Mr. Shiv Pal Manhans, Mr. Hemanshu Misra, Addl. A.Gs. and Mr. Bhupinder Thakur, Dy. A.G., for the respondent No.1/ State
 Mr. Maan Singh, Advocate, for respondent No.2 and 3.
 Mr. Dinesh Bhanot, Advocate, for respondent No.4.

Notice. Mr. Vinod Thakur, learned Additional Advocate General, Mr. Maan Singh, Advocate & Mr. Dinesh Bhanot, Advocate, appear and waive service of notice on behalf of respondents No.1, 2, 3 and 4, respectively. Reply/ instructions be filed/ obtained within a period of two weeks.

CMP N.10189 of 2021

Notice in the aforesaid terms. In the meanwhile, respondents are restrained from taking any coercive action against the petitioner.

List on 15.09.2021.

Copy dasti.

(Tarlok Singh Chauhan)
Judge

(Satyen Vaidya)
Judge

September 01, 2021 (arun)

**CWP No. 4961 of 2021**

10.11.2021 Present : Mr. R. L. Sood, Sr. Advocate with Mr. Arjun Lal, Advocate, for the petitioner.

Mr. Ashok Sharma, A.G. with Mr. Rajinder Dogra, Sr. Addl. A.G., Mr. Vinod Thakur, Mr. Hemanshu Misra, Addl. A.Gs. with Mr. Bhupinder Thakur, Dy. A.G., for respondent No. 1.

Mr. K. D. Shreedhar, Sr. Advocate with Ms. Shreya Chauhan and Mr. Virbahadur Verma, Advocates, for respondents No. 2 and 3.

Mr. Dinesh Bhanot, Advocate, for respondent No. 4.

Reply on behalf of respondents No. 2 and 3 is stated to have been filed on 25.10.2021, however, the same is not on record. Registry to trace and place the same on record, even if it is under objection.

Reply on behalf of remaining respondents be filed within two weeks.

CMP No. 10189 of 2021

The order dated 01.09.2021 is clarified to the extent that the same shall only be applicable to those industries having less than 200 KLD hydraulic discharge.

List on 27.11.2021

Copy dasti.

**(Tarlok Singh Chauhan)
Judge**

**(Satyen Vaidya)
Judge**

10th November, 2021
(sanjeev)

**IN THE HON'BLE HIGH COURT OF
HIMACHAL PRADESH AT SHIMLA**

CWP No. 4961/2021

IN THE MATTER OF:-

Baddi Barotiwala Nalagarh Industries Association
(BBNIA)

.....**Petitioner**

Versus

State of HP &ors.

.....**Respondents**

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Reply handed

Over to

Sh. V. D. Verma Adv

on -23-10-2021

6.	Annexure R-2/4 Copy of Public Notice issued by State Board to all Industries /organizations/Municipal local bodies/HPSEBL etc. alongwith true typed and translated copy.	36-41
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Respondent No. 2&3

Place: Shimla

Dated:- 22-10-2021

Through Counsel

**IN THE HON'BLE HIGH COURT OF
HIMACHAL PRADESH AT SHIMLA**

CWP No. 4961/2021

IN THE MATTER OF:-

Baddi Barotiwala Nalagarh Industries Association (BBNIA) with its registered office at EPIP, Phase-I, Jhadmajjri, Baddi, District Solan HP. 1741003, through its executive head Sh. Rajeev Satya and its duly Authorised Representative.

.....Petitioner

Versus

1. The State of HP through Principal Secretary, Environment Science & Technology to the Government of HP (also ex-Officio Chairman of the HP State Pollution Control Board) Civil Secretariat, Shimla 171002.
2. HP State Pollution Control Board through its Member Secretary, Him Parivesh Phase -III, New Shimla-171009.
3. The Member Secretary, Himachal Pradesh State Pollution Control Board Him Parivesh Phase -III, New Shimla-171009.
4. Municipal Council Baddi, District Solan through its Executive Officer.

..... Respondents



Member Secretary,
HP State Pollution Control Board
Shimla

**Reply to the petition on behalf of
Respondents No.2 and 3.**

May it please your Lordships:-

Preliminary Submissions:-

1. That the Common Effluent Treatment Plant Baddi (CETP) through its operator i.e. Baddi Infrastructure has not been arrayed as party in this matter which is a necessary party for adjudication of this matter.

2. That the petitioners have obtained the interim order dated 1-9-2021 by misrepresenting before the Hon'ble Court wherein replying respondent has been restrained from taking coercive action against all the petitioner Industrial Association. It is submitted that in fact, present petition is confined only to those member industries (connected to CETP Baddi) which have effluent discharge of less than 200 KLD whereas petitioner is an Association of the Industries wherein both categories of the units are members (whether they are having discharge of more than 200 KLD or less than 200 KLD). Therefore, order dated 1-9-2021 is required to be modified and present petition deserves to be dismissed.


Member Secretary,
HP State Pollution Control Board
Shimla

Reply on merits :-

1. Contents of para 1 relate to petitioner's status as Society registered under the HP Societies Registration Act 2006, its objectives to promote industries in BBN area and authorisation of its Executive head to file present petition are a matter of record and need no reply.

2. In reply to para-2-3 it is submitted that Respondent No. 1 i.e. Additional Chief Secretary Environment, Science and Technology Government of HP is admittedly holding charge of Chairman of State Board. Rest of the contents of paras are wrongly portrayed and are denied. The State Board is duly constituted as per section 4 of the Water Act 1974 and as per Hon'ble Supreme Court's directions and presently the State Government vide notification dated 19-10-2020 has nominated members of the Board for a period of three years. Copy of notification dated 19-10-2020 is annexed as **Annexure R-2/1.**

- 4-6 In reply to para 4-6 it is submitted that a Common Effluent Treatment Plant (CETP) was established at Baddi by the Department of Industries, Government of HP which came into operation in the year 2015 for treatment of effluent generated by the industries falling in the catchment area of CETP. As per the State Government order dated 27-10-2010.


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HP State Pollution Control Board
Shimla

all the industries located in the catchment area of the CETP were required to send their waste water to CETP for further treatment (copy at **Annexure-P-3**). In the meanwhile, Ministry of Environment, Forest and Climate Change, Government of India issued a notification dated 01-01-2016 (**Annexure R-2/2**) which stated that :- *“For each Common Effluent Treatment Plant (CETP), the State Board will prescribe inlet quality standards for General Parameters, Ammonical - Nitrogen and heavy metals as per design of the Common Effluent Treatment Plant (CETP) and local needs and conditions.”*

Subsequently, the Hon'ble Supreme Court of India vide order dated 22-2-2017 in WP No. 375/2012 titled Paryavaran Surksha Samiti v/s UOI, (copy annexed **Annexure-2/3**) made it mandatory for the all member industries connected to CETP to revive and operate their ETPs upto primary treatment level, before sending the effluent to CETP. In compliance to directions of the Hon'ble Supreme Court the respondent State Board published/issued public notice in news papers dated 7-4-2017 and 11-4-2017 (copy annexed as **Annexure-R-2/4**) informing all industries irrespective of their connectivity with CETP to make their primary effluent treatment plants fully operational within three months.



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HP State Pollution Control Board
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As there were no inlet standards prescribed for the primary treatment of the industries hence in compliance to notification dated 1-1-2016 issued by Ministry of Environment, Forest and Climate Change, Government of India and Hon'ble Supreme Court orders dated 22-2-2017, the State Board initially proposed/prescribed and recommended to the State Government, the inlet quality standards for waste water after primary treatment which shall be entered into the CETP for final disposal/treatment. On the recommendations of the State Board, initially the Department of Environment S&T, Government of HP vide notification dated 17-3-2018 (**Annexure -P-10**) notified three inlet quality standards for members industries connected to CETP i.e. TSS, Oil and Grease and pH. Later on Hon'ble NGT took cognizance of the functioning of the CETP Baddi in OA No. 801/2018 and vide order dated 27-9-2019, constituted a joint committee of Central Pollution Control Board, HP State Pollution Control Board and District Magistrate Solan to examine the performance status of discharge of effluents by industries and efficacy of the CETP. The committee submitted its report on 16-11-2019 (**Annexure R-2/5**) which recommended that the State Board needs to review the notification dated 17-3-2018 and include other parameters like TDS, BOD, Chloride and Sulphide.


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Accordingly the State Board prepared and recommended to the State Government additional parameters for inlet quality standards of the member industries. On the recommendations of the State Board, the notification dated 26-12-2019 (**Annexure P-13**) was issued by the Department of Environment S&T, Government of HP as per design of CETP and local needs and conditions.

As regard to the judgment passed by Hon'ble Supreme Court of India in Civil Appeal No. 1359 / 2017 titled as Techhi Tagi Tara vs Rajender Singh Bhandari and others, it is submitted that compliance to the directions passed in said judgment have been made by the State of HP and guidelines for the appointment of Chairman of the State Board have been prepared. Presently the State Board has been constituted by the State Government under section 4 of the Water Act 1974 vide notification dated 19-10-2020 for a period of three years. It is pertinent to submit here that in pending Contempt Petition (Civil) No. 655 of 2020 with regard to compliance to the judgment passed in Tech Tagi Tara vs Rajender Singh Bhandari case vide order dated 8-2-2021, Hon'ble Supreme Court observed that the State of HP has complied with the directions. Copy of order annexed as **Annexure R-2/6**. Hence there are no violations of the Water Act, 1974 or Hon'ble Supreme Courts directions as alleged.



Member Secretary,
HP State Pollution Control Board
Shimla

7. Contents of para 7 relate to establishment of Special Purpose Vehicle (SPV) namely Baddi Infrastructure for operation of CETP Baddi and order dated 20-8-2010 passed by the Hon'ble High Court of HP in CWPIL 13/2006 which are a matter of record. As regard to the issue of setting up of CETP in two phases as per detailed project report the same pertain to the Baddi Infrastructure which needs to be arrayed as necessary party/respondent in this matter. The issue of funding of CETP also does not pertain to the replying respondent.

8. Contents of para 8 relate to Environment Clearance dated 8-1-2013 granted to the CETP Baddi by the Ministry of Environment, Forests and Climate Change, Government of India which is a matter of record. It is submitted that the petitioner is wrongly interpreting the conditions of Environment Clearance that only members industries having load of more than 200 KLD are required to treat effluent at their existing onsite effluent treatment plant before sending to CETP for further treatment. As already submitted in paras supra, Hon'ble Supreme Court of India vide judgment dated 22-2-2017 in WP No. 375/2012 had made it mandatory for all member industries connected to CETP to revive and operate their ETPs upto primary treatment level, before sending the effluent to CETP. Further inlet parameters need



Member Secretary,
HP State Pollution Control Board
Shimla

to be complied with by member industries as per notification 26-12-2019 (at **Annexure P-13**). It is further submitted that the Hon'ble NGT vide order dated 23-6-2021 (**Annexure R-2/7**) in OA No. 801/2021 directed the HPSPCB that "...We also find that merely keeping an eye on units discharging more than 200 KLD is not enough. Violation by those discharging less than 200 KLD is not less serious violation nor less harmful for the environment and public health....". Therefore, in view of the above position it is not possible to exempt the units having discharge less than 200 KLD from applicability of notification dated 26-12-2019.

9. In reply to para -9 it is submitted that neither the State Board nor the State Government ever issued any direction or letter of exemption to any member industry from the requirement of primary treatment but rather issued public notices in daily news papers dated 7-4-2017 and 11-4-2017 informing all the member industries of CETP to make their primary effluent treatment plants fully operational within three months. Moreover the terms and conditions of tripartite agreement referred to by the petitioner (at **Anexure-P-8**) also do not in specific terms say so and the State Board is not a party to it.


Member Secretary,
HP State Pollution Control Board
Shimla

10. Contents of para 10 relate to suo-moto cognizance taken by the Hon'ble High Court of HP on the issue of connectivity of member industries with the CETP in CWPIIL No. 11/2016 which are a matter of record.

11-12. Contents of pars 11-12 are denied as stated. The petitioner is giving an incorrect presentation of conditions of Environment Clearance and minutes of meeting dated 3-4-2017. As the CETP was consistently found violating the outlet discharge norms, notified by MoEF & CC vide notification dated 1-1-2016 for Fixed Dissolved Solids standards in the absence of advance treatment system, it is a must for individual units to treat their effluent at their own ETPs before sending the same to the CETP. Moreover, as already submitted in para supra as per directions of the Hon'ble Supreme Court of India dated 22-2-2017 passed in WP No. 375/2012, directions of the Hon'ble NGT dated 23-6-2021 passed in OA No. 801/2018 and in compliance to MoEF &CC, Government of India's notification prescribing inlet quality standards, all member industries are required to adhere to the prescribed inlet quality standards as notified in notification dated 26-12-2019.

13-14 Contents of para 13-14 relate to design and conditions of CETP to treat category I to category IV type of effluents


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which are a matter of record. On the issue of establishment of second phase of project by the CETP Baddi, the State Board had issued notices on 31-8-2019, 28-12-2020 and 19-4-2021 (copies annexed as **Annexure R-2/8**). The petitioner has wrongly mentioned that order dated 27-10-2010 (**Annexure P-3**) was issued by the respondent No. 1 i.e. Department of Environment S&T. In fact it was issued by the Department of Industries and not by the respondent No.1.

15. Contents of para 15 relate to inlet quality norms notified by the Government of HP on the recommendation of respondent Board which are matter of record. The petitioner has made wrong claims. It is denied that there was no violation of the norms notified and it is also denied that neither the CETP nor member industries can be said to be polluting or discharging effluent in violation of norms. Presently the CETP has not provided advance treatment system to treat the Fixed Dissolved Solids (FDS) which can help it to achieve its outlet parameters as per MoEF&CC notification dated 01.01.2016. All the member industries as per directions of the Hon'ble Supreme Court of India and Hon'ble NGT are required to comply with inlet parameters before sending their effluent to CETP. Further, it is submitted that the CETP was found consistently non-

compliant to the prescribed norms, as per sampling results details of CETP outlet discharge given at **Annexure R-2/9**, therefore Environmental Compensation of Rs. One crore eighty seven lakhs ninety thousand was levied on the CETP by the State Board on 15-10-2019 and 18-10-2019 (Copies annexed as **Annexure R-2/10**). A Criminal Complaint No. 148/2 of 2019 was also filed against the operators of the CETP before the Ld. Judicial Magistrate First Class, Nalagarh Distt Solan HP.

- 16 Contents of para 16 relate to order dated 27-9-2019 passed by the Hon'ble NGT in OA No. 801/2018 (**Annexure P-11**) and the report filed by the joint committee dated 16-11-2019 (**Annexure P-12**) which are a matter of record. However, it is submitted that vide report dated 16-11-2019 (**Annexure P-12**) the joint committee recommended that the State Board needs to review the notification dated 17-3-2018 and include other parameters like TDS, BOD, Chloride and Sulphide. Accordingly on the recommendations of the State Board, the notification dated 26-12-2019 was issued by Government of HP. With regard to the issue of providing advance treatment system by the CETP, the State Board has issued notices to the CETP Baddi on 31-8-2019, 28-12-2020 and 19-4-2021 (**Annexure R-2/8**). In addition continuous follow up was also done and the State Board also took up


Member Secretary,
HP State Pollution Control Board
Chimla

this matter with State Government in meetings under the Chairmanship of Chief Secretary Government of HP held on 26-2-2021 and 4-8-2021 (**Annexure P-18**) wherein it was directed that until CETP upgrades its existing treatment system and consistently complies with the norms for outlet discharge norms, the industries with hydraulic loading of less than 200 KLD cannot be exempted for the inlet parameters. As the CETP was constantly violating the norms with regard to FDS parameter, therefore it was decided that the issue will be considered once the CETP ensures consistent compliance in terms of providing adequate treatment as the compliance by the CETP currently is on the basis of mass balancing which is only a short term measure undertaken by the CETP. It is further submitted that with regard to the textile units discharging more than 200 KLD effluent i.e. M/s Vardhman Textile and M/s Winsome Textile, it is submitted that M/s Vardhman Textile has only recently installed their Reverse Osmosis system and is presently not sending its category-IV effluent to the CETP. Although, M/s Winsome Textile has also installed the Reverse Osmosis systems pursuant to the directions of the Hon'ble NGT in OA No. 801/2018 for control of FDS and directions of the State Board and the State Government, however it is still under trial.


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HP State Pollution Control Board
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17. Contents of para 17 relate to submission of detail project report (DPR) to the Director Industries regarding installation of 3 MLD Refractory management and TDS Reduction in CETP which are matter record. In this regard as per information received from the Department of Industries approval for setting up of Refractory management and TDS Reduction in CETP has been accorded by the Ministry of Commerce and Industry, Government of India in 14th meeting of empowered committee of Trade Infrastructure and Import Scheme (TIES) on 2nd August 2021. Copy of minutes of meeting are annexed as **Annexure R-2/11**.

18. Contents of para 18 relate to notification dated 26-12-2019 issued by the Department of Environment S&T, Government of HP which are a matter of record. However it is denied that such notification was issued without any statutory authority, jurisdiction and powers. The said notification was issued by the Respondent No.1, pursuant to judgment of the Hon'ble Supreme Court and orders passed by the Hon'ble NGT on the recommendation of the respondent Board.

19-21. In reply to para 19-21 it is submitted that the matter regarding exemption from State Government notification dated 26-12-2019 for units having less than 200 KLD load,


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was taken up with the State Government. However, as the CETP was constantly violating the norms with respect to FDS parameter, therefore it was decided that the issue will be considered once the CETP ensures the compliance. Copy of communication received from the State Government is already annexed at **Annexure P-16** of the CWP and copies of minutes of meetings held under Chairmanship of Chief Secretary Government of HP are annexed at **Annexure P-18 Colly**.

22. Contents of para 22 are denied as stated. The grounds taken up stand controverted and the petitioner association has no cause of action and is not entitled to any relief and the petition deserves to be dismissed.

22(A) Contents of para 22(A) are denied as stated. It is submitted that under section-18(b) of Water Act 1974, the State Government is empowered to issue directions or such notification. State Government is also empowered to frame Rules under section 64 of the Water Act, 1974 to carry out the purposes of the Act.

22(B-D) Contents of para 22(B-D), to the extent of the State Board's functions under section 17 of the Water Act 1974, are a matter of record. However under Rule-3(2), (3) and (3A) of Environment Protection Rules 1986, the State Board can



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Chimla

also specify more stringent standards, than the standards provided in Schedule I-IV of the Environment Protection Rules, 1986. It is denied that respondent No. 1 has issued the notification dated 26-12-2019 without any jurisdiction under the Water Act 1974. As already submitted in paras supra it is also denied that the State Board has not been constituted under section 4 of the Water Act 1974.

22(E) Contents of para 22(E) are denied as stated. As already submitted in paras supra the Board has been duly constituted by the State Government vide notification dated 19-10-2020. However it is further submitted that constitution of the State Board and appointment of its members is the prerogative of the State Government which is empowered to do so under section 4 of the Water Act 1974.

22(F) In reply to para 22(F) it is submitted that as per judgment dated 22-9-2017 passed by Hon'ble Supreme Court of India (**Annexure P-19**) the guidelines have been framed by the State of HP regarding appointment of Chairman of the State Board. According to these guidelines the Secretary (Environment) to the Government of HP will be ex-officio Chairman of the State Board till a person is selected for nomination/appointment as Chairman of the State Board or


Member Secretary,
HP State Pollution Control Board
Shimla

the post falls vacant due to any other reason. Copy of guidelines dated 23-01-2019 annexed as **Annexure R-2/12**.

22(G) Contents of para 22(G) are denied. It is submitted that connectivity issue of sewerage line with CETP needs action from the Jal Shakti Department and Municipal Council Baddi, although the State Board is regularly taking up this issue with these concerned departments. However, as already submitted in paras supra, as per directions of the Hon'ble Supreme Court of India, all industries are required to comply with inlet parameters before disposing its effluent to the CETP.

22(H) In reply to para 22(H) it is submitted that as the CETP is not meeting the norms with regard to FDS and the Hon'ble NGT has taken cognizance of the issue and as per directions of Hon'ble Supreme Court of India, petitioner industries are required to comply with inlet parameters before discharging its effluent to the CETP for treatment of other parameters.

22(I) Contents of para 22(I) are wrong and denied as stated. Not only the CETP is to be compliant, but the member industries are also required to be compliant to the prescribed environmental norms. Contents of the para relating to implementation of phase-II project of CETP Baddi calls for reply of M/s Baddi Infrastructure. As already submitted in


Member Secretary,
HP State Pollution Control Board
Shimla

paras supra the State Board has issued notices to the CETP Baddi for providing advance treatment, as it was consistently non-complying to the FDS parameter. Further, as per information from Industries Department the proposal for providing advance treatment facility for improvement in the functioning of the CETP Baddi was submitted to Department of Commerce, Govt. of India for funding the project under Trade Infrastructure for Govt. of India Expert Scheme, wherein the proposal has been approved.

22(J) Contents of para 22(J) stand controverted in view of the submissions made in paras supra. It is not the SPCB but the CETP owner/management (a special purpose vehicle created by the Department of Industries) which is responsible for making upgradations to effectively treat the effluent for which notices were duly issued by the State Board as a regulator. Further, as per directions of Hon'ble Supreme Court of India, all industries are required to comply with inlet parameters before disposing its effluent to the CETP. It is submitted that notification dated 26.12.2019 was issued by the Govt. in compliance to MoEF& CC's notification dated 01-01-2016. It is also denied that the CETP is to act merely as post office, as the inlet quality standards notified for industries discharging to CETP are higher compared to


 Member Secretary,
 HP State Pollution Control Board
 Shimla

the outlet discharge norms prescribed for the CETP and by way of treatment, the standards are required to be achieved by the CETP. The comparison of some of these parameters are as below:-

Parameter	Inlet quality norms prescribed for CETP on 26-12-2019 to be followed by member industries.	Outlet discharge norms prescribed for CETP by MoEF &CC on 01-01-2016.
BOD	350	30
COD	1000	250
Lead	1	0.1
TSS	250	100
Oil & Grease	15	10
Sulphide	5	2

The CETP has achieved compliance to outlet norms only recently in May 2021 after constant follow up by the State Board.

22(K) In reply to para 22(K) as already submitted, State Board has issued notices to the CETP for installation of advance treatment system from time to time as it was non-complying


 Member Secretary,
 H.P. State Pollution Control Board
 Shimla

to the norms in respect of MoEF &CC notification dated 1-1-2016. With regard to the matter of member industries discharging less than 200 KLD, the matter was taken up with State Government. The State Government has conveyed vide communication dated 9-11-2020 (**Annexure P-16**) that as the CETP was constantly violating the norms with regard to FDS parameter therefore once CETP Baddi upgrades and provides adequate treatment the issue can be considered. The matter was also discussed in the meeting under chairmanship of Chief Secretary Government of HP on 26-2-2021 and 4-8-2021 (**Annexure P-18**). However as the CETP was constantly violating the norms with regard to FDS parameter, therefore it was decided that the issue will be considered once the CETP ensures compliance to effluent norms.

23-25 Contents of paras 23-25 are denied as stated. It submitted that impugned order passed by the respondent Board is appealable before the Hon'ble National Green Tribunal under section 16 of NGT Act 2010.

Prayer:-

In view of the detailed submissions made hereinabove and facts and circumstances of the case, it is therefore prayed that the aforesaid petition may kindly be dismissed qua the


Member Secretary,
HP State Pollution Control Board,
Shimla

replying respondent. Any other order which this Hon'ble Court deems fit, may kindly be passed in the interest of justice.

Date:
Place: - Shimla

Respondent No.2&3
Member Secretary,
HP State Pollution Control Board
Shimla

Through Counsel

**IN THE HON'BLE HIGH COURT OF
HIMACHAL PRADESH AT SHIMLA**

CWP No. 4961/2021

IN THE MATTER OF:-

Baddi Barotiwala Nalagarh Industries Association
(BBNIA)

.....**Petitioner**

Versus

State of HP &ors.

.....**Respondents**

AFFIDAVIT

I, Apoorv Devgan, son of late Sh. Bharat Bhushan, aged 33 years, presently working as Member Secretary, H.P. State Pollution Control Board, Him Parivesh, Phase-III, BCS, New Shimla, Himachal Pradesh, do hereby solemnly declare and affirm on oath as under: -

1. That the accompanying reply has been drafted at my instance and under my instructions.
2. That the contents of preliminary submissions para 1-2 and reply paras 1-25 are true and correct to the best of my knowledge, derived from official record, no part of it is false and nothing material has been concealed therefrom.

Member Secretary,
HP State Pollution Control Board
Shimla

3. I further affirm that the contents this affidavit of mine are true and correct to my knowledge and belief, no part of it is false and nothing material has been concealed therefrom.

Verified at Shimla on ____ day of October, 2021.

DEPONENT

Member Secretary,
HP State Pollution Control Board
Shimla

Government of Himachal Pradesh
Department of Environment, Science & Technology

No. STE-A(1)-4/2001-I-L

Dated Shimla-2, the

19th October, 2020.

NOTIFICATION

In supersession to this Department's Notification of even No. dated 3rd, July, 2017, the Governor, Himachal Pradesh, in exercise of the powers conferred under clause (b) and clause (c) of sub-section (2) of Section 4 of the Water (Prevention and Control of Pollution) Act, 1974, is pleased to nominate the following official Members to the Board of Directors of H.P. State Pollution Control Board for a period of three years, with immediate effect.

- | | |
|--|--------|
| 1. The Additional Chief Secretary (Industries) to the Govt. of H.P. | Member |
| 2. The Additional Chief Secretary (MPP & POWER) to the Govt. of H.P. | Member |
| 3. The Additional Chief Secretary (Finance) to the Govt. of H.P. | Member |
| 4. The Secretary (Env., S&T) to the Govt. of H.P. | Member |
| 5. The Secretary (Urban Development) to the Govt. of H.P. | Member |
| 6. The Managing Director, HP Road Transport Corporation, Shimla. | Member |
| 7. The Chief Executive Officer, HIMURJA, Shimla. | Member |

By Order

Rajneesh
Secretary (Env., Sci. & Tech.)
to the Government of Himachal Pradesh

Endst. No. STE-A (1)-4/2001-I-L

Dated: Shimla-2, the 19th October, 2020.

Copy forwarded for information to:

1. The Secretary to the Governor, HP, Shimla-2
2. All the Administrative Secretary to the Govt. of H.P., Shimla-2.
3. The Pr. Secretary to the Chief Minister, H.P.
4. The Director, Environment, Science & Technology, Shimla.
5. The Member Secretary, H.P. State Pollution Control Board, Him Parivesh, New Shimla-9.
6. The Dy. Secretary to the Chief Minister, Himachal Pradesh.
7. The P.S. to the Chief Secretary to the Govt. of H.P., Shimla-2.
8. All the Official members of the Board of Directors of the H.P. State Pollution Control Board, Shimla-9.
9. The Controller, Printing & Stationary, HP Govt. Press, Shimla-3 for publishing in the Rajpatra.
10. Guard File


(Satpal Dhiman) 19-10-2020
Jt. Secretary (EST) to the
Govt. of Himachal Pradesh

सा.का.नि. सं. 446(अ), तारीख 13 जून, 2011; सा.का.नि. सं. 152(अ), तारीख 16 मार्च, 2012; सा.का.नि. सं. 266(अ), तारीख 30 मार्च, 2012; सा.का.नि. सं. 277(अ), तारीख 31 मार्च, 2012; सा.का.नि. सं. 820(अ), तारीख 9 नवंबर, 2012; सा.का.नि. सं. 176(अ), तारीख 18 मार्च, 2013; सा.का.नि. सं. 535(अ), तारीख 7 अगस्त, 2013; सा.का.नि. सं. 771(अ), तारीख 11 दिसंबर, 2013; सा.का.नि. सं. 2(अ), तारीख 2 जनवरी, 2014; सा.का.नि. सं. 229(अ), तारीख 28 मार्च, 2014; सा.का.नि. सं. 232(अ), तारीख 31 मार्च, 2014; सा.का.नि. सं. 325(अ), तारीख 7 मई, 2014; सा.का.नि. सं. 612(अ), तारीख 25 अगस्त, 2014; सा.का.नि. सं. 789(अ), तारीख 11 नवंबर, 2014; और अंत में अधिसूचना का.आ. सं. 3305(अ), तारीख 7 दिसंबर, 2015 द्वारा संशोधन किए गए थे।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 1st January, 2016

S.O. 4(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. **Short title and Commencement.**—(1) These rules may be called the Environment (Protection) Amendment Rules, 2015.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in Schedule-I,—

(a) the serial number 41 and the entries relating thereto, shall be omitted;

(b) for serial number 55 and the entries relating thereto, the following serial number and entries shall be substituted, namely:—

S. No.	Industry	Parameter	Standards		
(1)	(2)	(3)	(4)		
“55.	Common Effluent Treatment Plants (CETP)				
	A. Inlet Quality Standards	For each Common Effluent Treatment Plant (CETP), the State Board will prescribe Inlet Quality Standards for General Parameters, Ammonical-Nitrogen and Heavy metals as per design of the Common Effluent Treatment Plant (CETP) and local needs & conditions.			
	B: Treated Effluent Quality Standards		Max. permissible values (in milligram/litre except for pH and Temperature)		
			Into inland surface water	On land for irrigation	Into sea
		General Parameters			
		pH	6-9	6-9	6-9
		Biological Oxygen Demand, BOD ₅ , 27 °C	30	100	100
		Chemical Oxygen Demand (COD)	250	250	250*
		Total Suspended Solids (TSS)	100	100	100
	Fixed Dissolved Solids (FDS)	2100**	2100**	NS*	

Specific parameters			
Temperature, °C	Shall not exceed more than 5°C above ambient water temperature	Shall not exceed more than 5°C above ambient water temperature	Shall not exceed more than 5°C above ambient water temperature
Oil & Grease	10	10	10
Ammonical -Nitrogen	50	NS*	50
Total Kjeldahl Nitrogen (TKN)	50	NS*	50
Nitrate- Nitrogen	10	NS*	50
Phosphates, as P	5	NS*	NS*
Chlorides	1000	1000	NS*
Sulphates, as SO ₄	1000	1000	NS*
Flouride	2	2	15
Sulphides, as S	2	2	5
Phenolic compounds (as C ₆ H ₅ OH)	1	1	5
Total Res. Chlorine	1	1	1
Zinc	5	15	15
Iron	3	3	3
Copper	3	3	3
Trivalent Chromium	2	2	2
Manganese	2	NS*	2
Nickel	3	NS*	3
Arsenic	0.2	NS*	0.2
Cyanide, as CN	0.2	NS*	0.2
Vanadium	0.2	NS*	0.2
Lead	0.1	NS*	0.1
Hexavalent Chromium	0.1	NS*	0.1
Selenium	0.05	NS*	0.05
Cadmium	0.05	NS*	0.05
Mercury	0.01	NS*	0.01
Bio-assay test	As per industry-specific standards	As per industry-specific standards	As per industry-specific standards

*NS-Not specified

Notes:

- *Discharge of treated effluent into sea shall be through proper marine outfall. The existing shore discharges shall be converted to marine outfalls. In cases where the marine outfall provides a minimum initial dilution of 150 times at the point of discharge and a minimum dilution of 1500 times at a point 100 m away from discharge point, then, the State Board may relax the Chemical Oxygen Demand (COD) limit:

[Handwritten signature]

<p>Provided that the maximum permissible value for Chemical Oxygen Demand (COD) in treated effluent shall be 500 milligram/litre.</p> <p>2. *Maximum permissible Fixed Dissolved Solids (FDS) contribution by constituent units of a Common Effluent Treatment Plant (CETP) shall be 1000 milligram/litre. In cases where Fixed Dissolved Solids (FDS) concentration in raw water used by the constituent units is already high (i.e. it is more than 1100 milligram/litre) then the maximum permissible value for Fixed Dissolved Solids (FDS) in treated effluent shall be accordingly modified by the State Board.</p> <p>3. In case of discharge of treated effluent on land for irrigation, the impact on soil and groundwater quality shall be monitored twice a year (pre- and post-monsoon) by Common Effluent Treatment Plants (CETP) management. For combined discharge of treated effluent and sewage on land for irrigation, the mixing ratio with sewage shall be prescribed by State Board.</p>	
<p>4. Specific parameters for some important sectors, selected from sector-specific standards</p>	
Sector	Specific Parameters
Textile	Bio-assay test, Total Chromium, Sulphide, Phenolic compounds
Electroplating Industries	Oil & Grease, Ammonia-Nitrogen, Nickel, Hexavalent Chromium, Total Chromium, Copper, Zinc, Lead, Iron, Cadmium, Cyanide, Fluorides, Sulphides, Phosphates, Sulphates,
Tanneries	Sulphides, Total Chromium, Oil & Grease, Chlorides
Dye & Dye Intermediate	Oil & Grease, Phenolic compounds, Cadmium, Copper, Manganese, Lead, Mercury, Nickel, Zinc, Hexavalent Chromium, Total Chromium, Bio-assay test, Chlorides, Sulphates,
Organic chemicals manufacturing industry	Oil & Grease, Bio-assay test, Nitrates, Arsenic, Hexavalent Chromium, Total Chromium, Lead, Cyanide, Zinc, Mercury, Copper, Nickel, Phenolic compounds, Sulphides
Pharmaceutical industry	Oil & Grease, Bio-assay test, Mercury, Arsenic, Hexavalent Chromium, Lead, Cyanide, Phenolic compounds, Sulphides, Phosphates."

[F. No. Q-15017/18/2014-CPW]

Dr. RASHID HASAN, Advisor

Note- The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19th November, 1986 and subsequently amended *vide* the following notifications:—

S.O. 433(E), dated the 18th April 1987; G.S.R. 176(E) dated the 2nd April, 1996; G.S.R. 97(E), dated the 18th February, 2009; G.S.R. 149(E), dated the 4th March, 2009; G.S.R. 543(E), dated the 22nd July, 2009; G.S.R. 739(E), dated the 9th September, 2010; G.S.R. 809(E), dated the 4th October, 2010; G.S.R. 215(E), dated the 15th March, 2011; G.S.R. 221(E), dated the 18th March, 2011; G.S.R. 354(E), dated the 2nd May, 2011; G.S.R. 424(E), dated the 1st June, 2011; G.S.R. 446(E), dated the 13th June, 2011; G.S.R. 152(E), dated the 16th March, 2012; G.S.R. 266(E), dated the 30th March, 2012; and G.S.R. 277(E), dated the 31st March, 2012; and G.S.R. 820(E), dated the 9th November, 2012; G.S.R. 176(E), dated the 18th March, 2013; G.S.R. 535(E), dated the 7th August, 2013; G.S.R. 771(E), dated the 11th December, 2013; G.S.R. 2(E), dated the 2nd January, 2014; G.S.R. 229 (E), dated the 28th March, 2014; G.S.R. 232(E), dated the 31st March, 2014; G.S.R. 325(E), dated the 07th May, 2014; G.S.R. 612(E), dated the 25th August, 2014; G.S.R. 789(E), dated the 11th November, 2014 and lastly amended *vide* notification S.O. 3305(E), dated the 7th December, 2015.

IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

WRIT PETITION (C) NO. 375 OF 2012

Paryavaran Suraksha Samiti and another ..Petitioners
 versus
 Union of India and others ..Respondents

J U D G M E N T

JAGDISH SINGH KHEHAR, CJI

The petitioners have approached this Court, seeking a writ in the nature of mandamus, for a direction to the respondents, (which includes the Union Government, all the State Governments and the Union Territories) to ensure, that no industry which requires "consent to operate" from the concerned Pollution Control Board, is permitted to function, unless it has a functional effluent treatment plant, which is capable to meet the prescribed norms for removing the pollutants from the effluent, before it is discharged.

2. The Union of India, and the State Governments (including the Union Territories) have filed counter affidavits, expressing their individual positions. During the course of hearing, learned counsel representing the respondents, also made some suggestions, which could be highly beneficial, in carrying forward the process removing pollutants, from the discharged effluent, in a systematic and co-ordinated manner.

3. During the course of hearing, it was not disputed between

Signature No. 5/2012
 Digitally signed by
 PARVEEN KUMAR
 Date: 2012.03.01
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 Reason: [unclear]

the rival parties, that the initiation of the process has to be at the individual level of the industry itself. It was suggested that each industry which requires "consent to operate" from the concerned Pollution Control Board, should be mandated to set up a functional primary effluent treatment plant. We are informed, that only when such an effluent treatment plant has been set up, the concerned Pollution Control Board grants a "no objection" to the industry, and accordingly "consent to operate", so as to allow the industry to become functional. It is therefore apparent, that all running industrial units, which require "consent to operate" from the concerned Pollution Control Board, have a functional primary effluent treatment plant, in place.

4. The question that arises for our consideration is, whether the same is maintained in good order, after the industry itself has become functional. The industry requiring "consent to operate", can be permitted to run, only if its primary effluent treatment plant, is functional. We therefore consider it just and appropriate, to direct the concerned State Pollution Control Boards, to issue notices to all industrial units, which require "consent to operate", by way of a common advertisement, requiring them to make their primary effluent treatment plants fully operational, within three months from today. On the expiry of the notice period of three months, the concerned State Pollution Control Board(s) are mandated to carry out inspections, to verify, whether or not, each industrial unit requiring "consent to operate", has a functional primary effluent treatment plant. Such of the industrial units, which have not been able to make their

primary effluent treatment plant fully operational, within the notice period, shall be restrained from any further industrial activity. This direction may be implemented by requiring the concerned electricity supply and distribution agency, to disconnect the electricity connection of the defaulting industry. We therefore hereby further direct, that in case the concerned State Pollution Control Boards make a recommendation to the concerned electrical supply and distribution agency/company, to disconnect electricity supply to an industry, for the reason that its primary effluent treatment plant is not functional, it shall honour such recommendation, and shall disconnect the electricity supply to such defaulting industrial concern, forthwith.

5. Such an industrial concern, which has been disabled from carrying on its industrial activities, as has been indicated in the foregoing paragraph, is granted liberty to make its primary effluent treatment plant functional to the required capacity, and thereupon, seek a fresh "consent to operate" from the concerned Pollution Control Board. Only after the receipt of such fresh "consent to operate", the industrial activities of the disabled industry, can be permitted to be resumed. In carrying out the above exercise, we consider it just and appropriate to require, the Pollution Control Boards to carry out inspections, by prioritizing inspections of severely and critically polluted industries, so that visible results emerge at the earliest.

6. Liberty is hereby granted to private individual(s) and organizations, to address complaints to the concerned Pollution Control Board, if any industry is in default. On the receipt of any

such complaint, the concerned Pollution Control Board, shall be obliged to verify the same, and take such action against the defaulting industry, as may be permissible in law. Such action, would be in addition to the discontinuation of industrial activity forthwith, in the manner directed hereinabove (but only after verification).

7. Having effectuated the directions recorded in the foregoing paragraphs, the next step would be, to set up common effluent treatment plants. We are informed, that for the aforesaid purpose, the financial contribution of the Central Government is to the extent of 50 per cent, that of the concerned State Government (including the concerned Union Territory) is 25 per cent. The balance 25 per cent, is to be arranged by way of loans from banks. The above loans, are to be repaid, by the industrial areas, and/or industrial clusters. We are also informed, that the setting up of a common effluent treatment plant, would ordinarily take approximately two years (in cases where the process has yet to be commenced). The reason for the above prolonged period, for setting up "common effluent treatment plants", according to learned counsel, is not only financial, but also, the requirement of land acquisition, for the same.

8. In view of the fact, that the financial position has been taken care of, as has been expressed above, we are of the view, that the setting up of "common effluent treatment plants", should be taken up as an urgent mission. With reference to common effluent treatment plants, which are already under implementation, we hope and expect, that they would be completed within the time

lines already postulated. With reference to common effluent treatment plants, which are yet to be set up, we consider it just and appropriate to direct, the concerned State Governments (including, the concerned Union Territories) to complete the same within a period of three years, from today. We are also of the view, that while acquiring land for the 'common effluent treatment plants', the concerned State Governments (including, the concerned Union Territories) will acquire such additional land, as may be required for setting up "zero liquid discharge plants", if and when required in the future.

9. During the course of hearing, we were informed by learned counsel, that the running of 'common effluent treatment plants', which are in place, is also a matter of serious concern. In this behalf, it was submitted, that some of the common effluent treatment plants are dis-functional, because of lack of finances, whilst some others are dis-functional, because of the requirement of repairs, which have not been carried out, again because of lack of financial resources.

10. Given the responsibility vested in Municipalities under Article 243W of the Constitution, as also, in item 6 of the 12th Schedule, wherein the aforesaid obligation, pointedly extends to "public health, sanitation conservancy and solid waste management", we are of the view, that the onus to operate the existing common effluent treatment plants, rests on municipalities (and/or local bodies). Given the aforesaid responsibility, the concerned municipalities (and/or local bodies), cannot be permitted to shy away, from discharging this onerous duty. In case there are further

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financial constraints, the remedy lies in Articles 243X and 243Y of the Constitution. It will be open to the concerned municipalities (and/or local bodies), to evolve norms to recover funds, for the purpose of generating finances to install and run, all the "common effluent treatment plants", within the purview of the provisions referred to hereinabove. Needless to mention, that such norms as may be evolved for generating financial resources, may include all or any, of the commercial, industrial and domestic beneficiaries, of the facility. The process of evolving the above norms, shall be supervised by the concerned State Government (Union Territory), through the Secretaries, Urban Development and Local Bodies respectively, (depending on the location of the respective common effluent treatment plant). The norms for generating funds, for setting up and/or operating the 'common effluent treatment plant' shall be finalized, on or before 31.03.2017, so as to be implemented with effect from the next financial year. In case, such norms are not in place, before the commencement of the next financial year, the concerned State Governments (or the Union Territories), shall cater to the financial requirements, of running the "common effluent treatment plants", which are presently dis-functional, from their own financial resources.

11. Just in the manner suggested hereinabove, for the purpose of setting up of "common effluent treatment plants", the concerned State Governments (including, the concerned Union Territories) will prioritize such cities, towns and villages, which discharge industrial pollutants and sewer, directly into rivers and water bodies.

12. We are of the view, that in the manner suggested above, the malady of sewer treatment, should also be dealt with simultaneously. We therefore hereby direct, that 'sewage treatment plants' shall also be set up and made functional, within the time lines and the format, expressed hereinabove.

13. We are of the view, that mere directions are inconsequential, unless a rigid implementation mechanism is laid down. We therefore hereby provide, that the directions pertaining to continuation of industrial activity only when there is in place a functional "primary effluent treatment plants", and the setting up of functional "common effluent treatment plants" within the time lines, expressed above, shall be of the Member Secretaries of the concerned Pollution Control Boards. The Secretary of the Department of Environment, of the concerned State Government (and the concerned Union Territory), shall be answerable in case of default. The concerned Secretaries to the Government shall be responsible of monitoring the progress, and issuing necessary directions to the concerned Pollution Control Board, as may be required, for the implementation of the above directions. They shall be also responsible for collecting and maintaining records of data, in respect of the directions contained in this order. The said data shall be furnished to the Central Ground Water Authority, which shall evaluate the data, and shall furnish the same to the Bench of the jurisdictional National Green Tribunal.

14. To supervise complaints of non-implementation of the instant directions, the concerned Benches of the National Green Tribunal, will maintain running and numbered case files, by

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dividing the jurisdictional area into units. The above mentioned case files, will be listed periodically. The concerned Pollution Control Board is also hereby directed, to initiate such civil or criminal action, as may be permissible in law, against all or any of the defaulters.

15. Liberty is granted to private individuals, and organizations, to approach the concerned Bench of the jurisdictional National Green Tribunal, for appropriate orders, by pointing out deficiencies, in implementation of the above directions.

16. It however needs to be clarified, that the instant directions and time lines, shall not in any way dilute any time lines and directions issued by Courts or Benches of the National Green Tribunal, hitherto before, wherein the postulated time lines would expire before the ones expressed through the directions recorded above. It is clarified, that the time lines, expressed hereinabove will be relevant, only in situations where there are no prevalent time line(s), and also, where a longer period, has been provided for.

17. It would be in the interest of implementation of the objective sought to be achieved, to also require each concerned State (and each, concerned Union Territory) to make provision for "online, real time, continuous monitoring system" to display emission levels, in the public domain, on the portal of the concerned State Pollution Control Board. We are informed, that at least three State Governments have already adopted the aforesaid

measures. Such measures shall be put in place by all the concerned State Governments(including, the concerned Union Territories), within six months from today.

18. The instant writ petition stands disposed of, in the aforesaid terms.

.....CJI
[JAGDISH SINGH KHEHAR]

.....J.
[Dr. D.Y. CHANDRACHUD]

.....J.
[SANJAY KISHAN KAUL]

NEW DELHI;
FEBRUARY 22, 2017.

H.P. STATE POLLUTION CONTROL BOARD

HIM PARIVESH PHASE III, NEW SHIMLA-171009

Phone No.: 0177-2673766 Fax: 0177-2673018

NOTICE

(To All Industries/Organizations/Municipal Local Bodies/HPSEBL)

Whereas Hon'ble Supreme Court of India vide judgement dated 22.02.2017, passed in Writ Petition (C) No. 375 of 2012 dated 22.02.2017 has passed orders regarding the establishment of Primary Effluent Treatment Plant, Common Effluent Treatment Plant and Sewage Treatment Plant. Relevant contents of the said judgement are reproduced below:-

4.4. The industry requiring "consent to operate" can be permitted to run, only if its primary effluent treatment plant is functional. We therefore consider it just and appropriate, to direct the concerned State Pollution Control Boards, to issue notices to all industrial units, which require "consent to operate", by way of a common advertisement, requiring them to make their primary effluent treatment plants fully operational, within three months from today. On the expiry of the notice period of three months, the concerned State Pollution Control Board(s) are mandated to carry out inspections, to verify, whether or not, each industrial unit requiring "consent to operate", has a functional primary effluent treatment plant. Such of the industrial units, which have not been able to make their primary effluent treatment plant fully operational, within the notice period, shall be restrained from any further industrial activity. This direction may be implemented by requiring the concerned electricity supply and distribution agency, to disconnect the electricity connection of the defaulting industry. We therefore hereby further direct, that in case the concerned State Pollution Control Boards make a recommendation to the concerned electrical supply and distribution agency/company, to disconnect electricity supply to an industry, for the reason that its primary effluent treatment plant is not functional, it shall honour such recommendation, and shall disconnect the electricity supply in such defaulting industrial concern forthwith.

In view of above all the industries concerned falling under the ambit of Water Act-1974 whether existing/operating with "Consent to operate" and/or whether a new industry intending to establish itself after obtaining "Consent to Establish" from the HP State Pollution Control Board will have to necessarily have primary effluent treatment plant within the industry, which is functional.

In terms of the directions contained in the judgement of the Hon'ble Supreme Court cited supra, the HP State Pollution Control Board hereby issues caution notice to all industries/industrial units which have obtained the "Consent to operate" or would require "Consent to Operate" from the Board to ensure that these industrial units make their primary effluent treatment plants fully operational within three months from 22.02.2017 i.e. on or before 22.05.2017. Thereafter the Board will carry out mandatory inspections to verify all the industrial units requiring "Consent to Operate" including all the industrial units which are already operating with consent to operate obtained from the Board to find out whether such industrial units has a functional primary effluent treatment plant.

Please note that if any such industrial unit(s) are found having no effluent treatment plant or which are not fully operational, the same will be restrained from carry out any further industrial activity.

This is for the general information of all industrial units as directed by the Hon'ble Supreme Court of India in the judgement referred to above.

The Hon'ble Supreme Court, of India in the aforesaid judgement has further held at paragraph 8 as under:-

8. In view of the fact, that the financial position has been taken care of, as has been expressed above, we are of the view, that the setting up of "common effluent treatment plants", should be taken up as an urgent mission. With reference to common effluent treatment plants, which are already under implementation, we hope and expect, that they would be completed within the time lines already postulated. With reference to common effluent treatment plants, which are yet to be set up, we consider it just and appropriate, to direct, the concerned State Governments (including, the concerned Union Territories) to complete the same within a period of three years, from today. We are also of the view, that while acquiring land for the 'common effluent treatment plants', the concerned State Governments (including, the concerned Union Territories) will acquire such additional land, as may be required for setting up "zero liquid discharge plants", if and when required in the future.

Under paragraph 10 of the said judgement, the Hon'ble Supreme Court has further categorically ordered that the onus to operate the existing common effluent treatment plants, rests on the Municipalities (and/or local bodies).

At paragraph 12 of the said judgement, the Hon'ble Supreme Court of India has observed as under:-

12. We are of the view, that in the manner suggested above, the malady of sewer treatment, should also be dealt with simultaneously. We therefore hereby direct, that 'sewage treatment plants' shall also be set up and made functional, within the time lines and the format, expressed hereinabove.

In view of the foregoing, the concerned authorities are hereby required to take necessary steps to forthwith implement the order of the Hon'ble Supreme Court as laid down by the Hon'ble Supreme Court in the judgement cited supra.

All concerned through this Notice of the Board shall comply with directions of the Hon'ble Supreme Court within stipulated time limit.

Member Secretary

The Tribune dated 7-4-2017



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हिमाचल प्रदेश राज्य प्रदूषण नियंत्रण बोर्ड

हिम परिवेश, चरण-3, न्यू शिमला-171009

दूरभाष: 0177-2673766 फैक्स: 0177-2673018

नोटिस

(सभी उद्योगों/संगठनों/शहरी स्थानीय निकायों/हिमाचल प्रदेश राज्य विद्युत् परिषद् लिमिटेड)

भारत के माननीय सर्वोच्च न्यायालय द्वारा दिनांक 22.02.2017 को, डब्ल्यू0 पी0 (सी) 3754/2012 में प्राथमिक प्रवाह उपचार संयंत्र, संयुक्त प्रवाह उपचार संयंत्र (सी0 इं0 टी0 पी0) तथा सीवेज उपचार संयंत्र (एस0 टी0 पी0) के संबंध में आदेश पारित किए गए, उपरोक्त निर्णय के प्रासंगिक तथ्यों को यहां पुनः प्रस्तुत किया जा रहा है:-

"4..... कोई भी उद्योग यदि 'ऑपरेट करने की सहमति' चाहता हो, उसे ऐसा करने की तभी अनुमति दी जा सकती है जब उसका प्राथमिक प्रवाह उपचार संयंत्र क्रियाशील हो। इसलिए हम यह न्यायोचित मानते हैं कि संबंधित राज्य प्रदूषण नियंत्रण बोर्ड, ऐसी सभी औद्योगिक इकाइयों को जिन्हें 'ऑपरेट करने की सहमति' की आवश्यकता है। आज से तीन माह के भीतर, अपने प्राथमिक प्रवाह उपचार संयंत्र को पूरी तरह क्रियाशील बनाने के लिए एक संयुक्त विज्ञापन द्वारा सूचित करें। तीन माह की नोटिस अवधि के समाप्त होने के उपरांत संबंधित राज्य प्रदूषण नियंत्रण बोर्ड को यह अधिकार होगा कि वह निरीक्षण कर सत्यापित करे कि ऐसी प्रत्येक औद्योगिक इकाई जिन्हें 'ऑपरेट करने की सहमति' की आवश्यकता है, के पास प्राथमिक प्रवाह उपचार संयंत्र पूरी तरह क्रियाशील है। ऐसी इकाइयों को किसी भी प्रकार की औद्योगिक गतिविधि करने से रोका जा जाएगा, जो निर्धारित नोटिस अवधि में प्राथमिक प्रवाह उपचार संयंत्र को क्रियाशील करने में असमर्थ रहेंगे। इस निर्देश को लागू करने के लिए संबंधित विद्युत् आपूर्ति तथा वितरण एजेंसी को दोषी उद्योग का बिजली कनेक्शन काटने का अधिकार होगा। हम इसलिए आगे यह भी निर्देश देते हैं कि यदि संबंधित राज्य प्रदूषण नियंत्रण बोर्ड संबंधित विद्युत् आपूर्ति एवं वितरण एजेंसी/कम्पनी को ऐसे उद्योगों को बिजली की आपूर्ति काटने की सिफारिश करे, जो ऐसा संयंत्र क्रियाशील न कर पाए हो, तो उन्हें ऐसी सिफारिश का सम्मान करना होगा और दोषी इकाइयों को बिजली आपूर्ति तत्काल बन्द करनी होगी।"

उपरोक्त तथ्यों के दृष्टिगत सभी संबंधित उद्योग जो जल अधिनियम, 1974 के अंतर्गत आते हैं, चाहे वे मौजूदा इकाई हो अथवा 'ऑपरेट करने की सहमति' के चरण में हो या नए उद्योग जो हिमाचल प्रदेश राज्य प्रदूषण नियंत्रण बोर्ड से स्थापित करने की सहमति लेने के उपरांत स्थापित होना चाहते हैं, को प्राथमिक प्रवाह उपचार संयंत्र अनिवार्य रूप से स्थापित करना होगा।

माननीय सर्वोच्च न्यायालय द्वारा दिए गए अपने निर्णय में निहित दिशा-निर्देशों का अनुपालन करते हुए, हि.प्र. राज्य प्रदूषण नियंत्रण बोर्ड, अतः ऐसे सभी उद्योगों/औद्योगिक इकाइयों को एहतिगत नोटिस जारी करता है, जिन्होंने 'ऑपरेट करने की सहमति' प्राप्त कर ली है अथवा जिन्हें अभी यह अनुमति प्राप्त करनी है, वे 22.02.2017 से तीन माह के भीतर अर्थात् 22.05.2017 तक अपना प्राथमिक प्रवाह उपचार संयंत्र पूरी तरह क्रियाशील कर लें। इसके उपरांत बोर्ड अनिवार्य रूप से निरीक्षण करेगा कि ऐसे सभी उद्योग जिन्हें 'ऑपरेट करने की सहमति' की आवश्यकता है अथवा ऐसे सभी उद्योगों भी, जो बोर्ड से 'ऑपरेट करने की सहमति' पहले ही प्राप्त कर चुके हैं कि क्या वास्तव में उनके पास क्रियाशील प्राथमिक प्रवाह उपचार संयंत्र है या नहीं।

कृपया नोट करें कि यदि किसी औद्योगिक इकाई के पास कचरा प्रबंधन संयंत्र नहीं है अथवा वे पूरी तरह क्रियाशील नहीं है तो उन्हें औद्योगिक गतिविधियां चलाने से रोका जाएगा।

माननीय सर्वोच्च न्यायालय द्वारा इस संबंध में दिए गए निर्णय के अनुसार जारी इन दिशा-निर्देशों को सभी औद्योगिक इकाइयों को एक संयुक्त सूचना के रूप में समझे।

माननीय सर्वोच्च न्यायालय ने उपरोक्त निर्णय में पैरा नम्बर-8 में यह भी कहा है:-

"8- इसके दृष्टिगत, वित्तीय स्थिति को भी ध्यान में रखा गया है, जैसा कि उपरोक्त विमर्श किया जा चुका है, हमारा यह मत है कि 'संयुक्त प्रवाह उपचार संयंत्रों की स्थापना को एक अनिवार्य मिशन के रूप में लिया जाए। जहां तक पहले ही कार्यान्वित किए जा रहे ऐसे कचरा प्रबंधन संयंत्रों का प्रश्न है, हमें आशा है कि वे निर्धारित समयबद्धि के भीतर पूरे कर लिए जाएंगे। जहां तक अभी स्थापित किए जाने वाले संयुक्त प्रवाह उपचार संयंत्रों का प्रश्न है, हम यह उचित मानते हैं कि संबंधित राज्य सरकारों (संबंधित केन्द्र शासित प्रदेशों सहित) को निर्देश दिए जाए कि वे आज से तीन वर्ष के भीतर इन्हें पूरा करें। हमारा यह भी मत है कि संयुक्त प्रवाह उपचार संयंत्रों के लिए भूमि अधिग्रहित करते समय संबंधित राज्य सरकारों (संबंधित केन्द्र शासित प्रदेश सहित) ऐसी अतिरिक्त भूमि को अधिग्रहित करें, जो भविष्य की आवश्यकता अनुसार 'जोरो लिक्विड डिस्चार्ज संयंत्र (जेड0 एल0 टी0) की स्थापना के लिए भी पर्याप्त हो।"

माननीय सर्वोच्च न्यायालय के उपरोक्त निर्णय के पैरा नं-10 के अनुसार स्पष्ट रूप से यह भी निर्देश दिए गए हैं कि मौजूदा संयुक्त प्रवाह उपचार संयंत्रों को संचालित करने की जिम्मेदारी संबंधित नगरपालिकाओं (स्थानीय निकायों) की होगी।

माननीय सर्वोच्च न्यायालय के उपरोक्त निर्णय के पैरा-12 में यह भी कहा गया है -

"12- हमारा यह मत है जैसा कि उपरोक्त सुझावों में भी कहा गया है कि मल उपचार से उत्पन्न होने वाले सम्भावित दुष्प्रभावों से भी साध-साध निपटने की दिशा में कदम दठाए जाएं। अतः हम यह निर्देश देते हैं कि 'मल उपचार संयंत्र उपरोक्त दशाए गए निर्धारित समय सीमा एवं मानकों के अनुसार स्थापित एवं क्रियाशील किए जाएं।"

उपरोक्त तथ्यों के दृष्टिगत संबंधित प्राधिकरणों को माननीय सर्वोच्च न्यायालय द्वारा दिए गए उपरोक्त निर्णय को लागू करने के लिए आवश्यक कदम उठाने होंगे ताकि माननीय सर्वोच्च न्यायालय के आदेशों की पालना हो सके।

सदस्य सचिव

31 मई 2017



H.P. STATE POLLUTION CONTROL BOARD
HIM PARIVESH, PHASE-III NEW SHIMLA-171009
Phone. No 0177- 2673766 Fax-0177-2673018

NOTICE

**(To All Industries /Organizations/Municipal Local Bodies
/HPSEBL)**

Whereas Hon'ble Supreme Court of India vide judgment dated 22-02-2017 passed in Writ Petition (C) No. 375 of 2012 dated 22-02-2017 has passed orders regarding the establishment of Primary Effluent Treatment Plant, Common Effluent Treatment Plant and Sewage Treatment Plant. Relevant contents of the said judgment are reproduced below:-

"..4.The industry requiring "consent to operate", can be permitted to run, only if its primary effluent treatment plant, is functional. We therefore consider it just and appropriate, to direct the concerned State Pollution Control Boards, to issue notices to all industrial units, which require "consent to operate", by way of a common advertisement, requiring them to make their primary effluent treatment plants fully operational, within three months from today. On the expiry of the notice period of three months, the concerned State Pollution Control Board(s) are mandated to carry out inspections, to verify, whether or not, each industrial unit requiring "consent to operate", has a functional primary effluent treatment plant. Such of the industrial units, which have not been able to make their primary effluent treatment plant fully operational, within the notice period, shall be restrained from any further industrial activity. This direction may be implemented by requiring the concerned electricity supply and distribution agency, to disconnect the electricity connection of the

defaulting industry. We therefore hereby further direct, that in case the concerned State Pollution Control Boards make a recommendation to the concerned electrical supply and distribution agency/company, to disconnect electricity supply to an industry, for the reason that its primary effluent treatment plant is not functional, it shall honour such recommendation, and shall disconnect the electricity supply to such defaulting industrial concern, forthwith.

In view of above all the industries concerned falling under the ambit of Water Act 1974 whether existing / operating with "Consent to operate" and /or whether a new industry intending to establish itself after obtaining "Consent to Establish" from the HP State Pollution Control Board will have to necessarily have primary effluent treatment plant within the industry, which is functional.

In terms of the directions contained in the judgment of the Hon'ble Supreme Court cited supra, the HP State Pollution Control Board hereby issues caution notice to all industries /industrial units which have obtained the "Consent to operate" or would require "Consent to Operate" from the Board to ensure that these industrial units make their primary effluent treatment plants fully operational within three months from 22-02-2017 i.e. on or before 22-05-2017. Thereafter the Board will carry out mandatory inspections to verify all the industrial units requiring "Consent to Operate" including all the industrial units which are already operating with consent to operate obtained from the Board to find out whether such industrial units has a functional primary effluent treatment plant.

Please note that if any such industrial unit(s) are found having no effluent treatment plant or which are not fully operational, the same will be restrained from carry out any further industrial activity.

This is for the general information of all industrial units as directed by the Hon'ble Supreme Court of India in the judgment referred to above.

The Hon'ble Supreme Court of India in the aforesaid judgment has further held at paragraph 8 as under:-

8. In view of the fact, that the financial position has been taken care of, as has been expressed above, we are of the view, that the setting up of "common effluent treatment plants", should be taken up as an urgent mission. With reference to common effluent treatment plants, which are already under implementation, we hope and expect, that they would be completed within the timelines already postulated. With reference to common effluent treatment plants, which are yet to be set up, we consider it just and appropriate to direct, the concerned State Governments (including, the concerned Union Territories) to complete the same within a period of three years, from today. We are also of the view, that while acquiring land for the 'common effluent treatment plants', the concerned State Governments (including, the concerned Union Territories) will acquire such additional land, as may be required for setting up "zero liquid discharge plants", if and when required in the future.

Under paragraph 10 of the said judgment, the Hon'ble Supreme Court has further categorically ordered that the onus to operate the existing common effluent treatment plants, rests on the Municipalities (and/or local bodies).

At paragraph 12 of the said judgment, the Hon'ble Supreme Court of India has observed as under:-

12. We are of the view, that in the manner suggested above, the malady of sewer treatment, should also be dealt with simultaneously. We therefore hereby direct, that 'sewage treatment plants' shall also be set up and made functional, within the time lines and the format, expressed hereinabove...".

In view of the foregoing, the concerned authorities are hereby required to take necessary steps to forthwith implement the order of the Hon'ble Supreme Court as laid down by the Hon'ble Supreme Court in the judgment cited supra.

All concerned through this Notice of the Board shall comply with directions of the Hon'ble Supreme court within stipulated time limit.

S/d
Member Secretary
HPPCB Shimla

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Status Report of Common Effluent Treatment Plant, Baddi and Textile Industries (Member Dyeing Units) of CETP-Baddi, District Solan, HP

Hon'ble National Green Tribunal in O.A. No. 801/2018, vide order dated 27th September, 2019 in the matter of Jasmeel Singh v/s State of Himachal Pradesh directed as follows:

"...we find it necessary to require latest status report in the matter from a joint committee comprising the CPCB, Himachal Pradesh State PCB and the District Magistrate, Solan. The committee may specifically examine the performance status of discharge of effluents by industries not connected to the CETP and progress of increase of connectivity of the effluent generating units to CETP instead of tankers and progress of corrective measures to bring down the high TDS levels on account of discharge of effluents by textile units. The committee may also ascertain the efficacy of the CETP and enforcement of the "Polluter Pays" principle for recovery of compensation from the defaulting units"

In compliance to the above orders, a Committee of following members is constituted.

1. Sh. Vivek Chandel, Additional District Magistrate, Solan, Himachal Pradesh
2. Sh. Suneel Dave, Additional Director, Regional Directorate, Central Pollution Control Board, Chandigarh.
3. Sh. P. C. Gupta, Sr. Environmental Engineer, Regional Office, Himachal Pradesh Pollution Control Board, Baddi

Before proceeding for inspection and monitoring of Common Effluent Treatment Plant at Baddi (i) to access the status of CETP and (ii) to estimate impact of discharged from CETP into River Sirsa, references were made from following three reports/ documents.

- i) Report (dated 03-10-2019) of the monitoring committee constituted by the Hon'ble National Green Tribunal in OA No. 916 of 2018 in the matter of Sobha Singh and others v/s State of Punjab and others. The committee had visited CETP, Baddi on 09-09-2019 and made recommendation based on the observations and samples results (Annexure I).
- ii) Report (dated 18-10-2019) of the committee (of HPPCB) constituted vide office order no. PCB/Misc./complaint/Baddi/2019-20207-10 dated 19-09-2019. The committee had visited CETP, Baddi on 26-09-2019 and made some recommendation (Annexure II).
- iii) Complaint application [Affidavit] (dated 24-10-2019) filed before Court of Ld. Chief Judicial Magistrate, Nalagarh under Section 33, 41 & 42(d) of the Water (Prevention and Control of Pollution) Act, 1974 and Sections 15, 16 & 19 of the Environment (Protection) Act, 1986 of HPSPCB (Annexure III).

The Committee visited CETP- Baddi on 01st November, 2019 and collected samples from final outlet of CETP, discharge point of CETP, water sample from upstream and downstream of CETP discharged at River Sirsa.

The Committee has also collected effluent samples from the final outlet of following textile industries engaged in dyeing fiber, yarn and fabrics.

Table-1 List of Dyeing industries where effluent sample collected

Sr. No.	Name of unit	Address
1.	Auro Dyeing -I	Sai road Baddi Tehsil Baddi Distt Solan HP
2.	Auro Textile -I	Sai road Baddi Tehsil Baddi Distt Solan HP
3.	Auro Textile -II	Sai road Baddi Tehsil Baddi Distt Solan HP
4.	Winsome Textile	Plot No. 1 IA Baddi, Distt. Solan, H.P.
5.	Birla Textile	Sai Road BhatouliKhurd PO Baddi Distt Solan HP
6.	Deepak Spinner	Plot. No. 121 Ind Area Baddi Tehsil Baddi Distt Solan HP

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Sr. No.	Name of unit	Address
7.	Sobhagia Clothing	Plot No 6 & 8, EPIP, Village Jharmajri, Tehsil Baddi Distt Solan HP
8.	Himachal Fiber	Plot No 43-44 Ind Area Barotiwala Tehsil Baddi Distt Solan HP

The analysis of samples was under progress at the time of inscribing this report.

1.0 About CETP at Baddi

The CETP is located at Village Kainduwal on Baddi- Nalagarh Highway on right bank of River Sirsa and designed to treat 25 mld of effluent from different sector of industries, as mentioned in following para.

A total number of 449 industrial units, located at Baddi, Barotiwala and Nalagarh at the radial distance of approximately 15 km, are the members of CETP. A pipe network of 62.8 km is developed and laid by M/s Baddi Infrastructure Ltd., carrying effluent to the tune of 92% of total load reaching to CETP and remaining 8% of effluent is transported by tankers of 20 kl capacity. The CETP commenced its operation in the year 2015 while construction of CETP was started in the year 2013 after having obtained Environmental Clearance; vide F. No. 10-53/2011-IA-III dated 08-10-2013 from Ministry of Environment Forest & Climate Change.

An association namely "Baddi Barotiwala Nalagarh Industrial Association" (BBNIA) is formed by the industries operating in Baddi-Barotiwala-Nalagarh Industrial Area with its prime objective to establish this CETP for abatement and control of pollution due to industrial discharge.

To execute the objective, BBNIA formed a Special Purpose Vehicle (SPV), namely M/s Baddi Infrastructures Ltd., wherein the SPV was responsible for construction of CETP, laying of closed conveyance system (pipe network), its operation and maintenance. The S.P.V. is also responsible to guide member

industries. for maintaining quality of effluent reaching CETP as per its design parameters.

2.0 Inspection of CETP- Baddi

- i) The CETP is designed to treat *five* different categories of effluent as tabulated under.

Sr. No.	Category	Sector of industry	No of Units	Consented effluent quantity (in MLD)
1.	I	Food, Paper and Textile	89	15.55
2.	II	Soap & Detergent	112	2.0
3.	III	Pharmaceutical	213	2.9
4.	IV	Dyeing	4*	2.0
5.	V	Electroplating, Metal surface finishing	31	0.042
Total			449	22.492 Say 23.00

* Out of four units three units are the sister concern of each other.

- ii) It was observed that at an average of 17 mld effluent is treated by the CETP, comprising equalization tank, primary settler, aeration tank, reaction tank, secondary and tertiary clarifier. The treatment process for each stream is appended with the report (**Annexure IV**).
- iii) It was noticed that effluent of category IV is not reaching to its designated equalization tank. M/s Baddi Infrastructure Ltd., has informed that the dedicated pipe network to carry the effluent of category IV is blocked. The effluent of category IV is therefore being discharged through pipe network of Category I.
- iv) It is also observed that the CETP is designed to treat category V effluent by mixing with category IV effluent to optimize the chemical consumption and to achieve effective treatment. Since, the effluent of category IV has been mixed with category I, in the pipe network itself before reaching CETP, which has resulted in formation of a new complex effluent for which the CETP was not designed. Therefore, it

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could not able to deliver the desired results w.r.t. treatment and thus, effluents was in non-conformity with the standards, as per the monitoring results of HPPCB (Annexure-V). Besides, the effluent of category V remained effectively untreated throughout the CETP process.

- v) The performance of CETP is being regularly monitored by HPPCB. The monitoring data (Annexure V) indicate that the performance of the CETP is far from satisfactory for having not met the discharged standards. The data reveal that effluent quality does not conform the standards of Chloride (limit of 1100 mg/l max.), Total Dissolved Solids (TDS) (limit of 2100 mg/l max.) and Biochemical Oxygen Demand (BOD) (limit of 30 mg/l max.).
- vi) The CETP has provided online continuous effluent monitoring system for pH, Total Suspended Solids (TSS), Chemical Oxygen Demand (COD) and Total Organic Content (TOC) and data so recorded are linked with the server of HPPCB and CPCB.
While collecting the sample from the final outlet of tertiary clarifier and discharge point at River Sirsa, difference in colour of effluent was observed. The sample collected from the discharge point was lighter in colour than that of outlet of tertiary clarifier; giving rise to possibility of dilution. (Photograph: Plate-I)
- vii) The Committee also recorded that the Textile Units, which are generating the effluent of Category IV, were earlier operating their own effluent treatment plants prior to commencement of CETP and found it viable to operate due to their scale of production.
- viii) The designed treatment criteria of CETP are to treat effluent, stream-wise, following segregation at source. Since, effluent of Category-I is mixed with Category-IV, resulted in alternation of criteria, hence treated effluent quality does not conform to the standards.

ix) For increasing the connectivity, the CETP has proposed of laying conveyance (pipeline) for a total length of 5.8 kms. The status is as under.

Sr. No.	Location	Stretch in metres	Status of permission obtained	Remarks
1.	Zydus Cadilla to Legacy Food on Baddi Barotiwala road	1655	Permission granted by HPPWD	Work has been awarded by M/s Baddi Infrastructure Ltd vide letter dated 27-09-2019. (Annexure VI)
2.	Malpur-Baddi electrical substation upto Bhud near Maxtar Bio Genics Company	2250	Permission not granted by NHAI	
3.	Bhud to Lehi	1900	Permission granted by HPPWD	
Total		5805		

To safeguard the interest of environment from being deteriorated further and having understanding of pollution problem, its cause and remedial measures, the Committee recommends following:

- i) Textile industries (Sl. No. 1 to 5, Table 1) engaged in dyeing-process generating effluent of Category-IV, as mentioned above for the purpose of designing and operating CETP, should stop its operations with immediate effect, until and unless the dedicated conduits supposed to carry the said effluent, is brought to back functional.
- ii) These units shall resume operation of their ETP to impart effective treatment on effluent of Category-IV so as to meet the standards and shall pump treated effluent to the pipe network designated to carry effluent of Category-I for further treatment at CETP.

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- iii) These units shall resume operations only upon satisfactory performance of ETP which was brought back to functional and shall be monitored once in a month by HPPCB.
- iv) M/s Baddi Infrastructure Ltd. is to ensure proper maintenance of CETP and its infrastructure including pipe network designed to receive effluents from member industrial units. M/s Baddi Infrastructure Ltd. has to ensure operation of CETP as per the defined protocol and in accordance to standard operating practice which is in place. In case, any variation (beyond the designed criteria) of effluent quality is noticed by CETP, the same shall be brought to the knowledge of SPCB, in writing. The SPCB shall acknowledge the communications and shall act to identify the cause for taking all necessary steps to eliminate/minimize such variation.
- v) M/s Baddi Infrastructure Ltd. has to install activated carbon, pressure sand filters and ozonizer before the treated effluent is discharged. This refers the Detailed Project Report of CETP-Baddi, which finds mentioned of the such system but, has not been provided by M/s Baddi Infrastructure Limited.

Reference is made on the observations recorded by the Committee constituted by Hon'ble Tribunal in O.A. No.916/2018 in the matter of Sobha Singh and Others v/s State of Punjab and Others, wherein the Committee recommended that Rs.1.0 crore to be levied on CETP-Baddi as Environmental Compensation for untreated effluent discharged into River Sirsa. The CETP discharged, joining the river, has failed to meet Bio-assay Test (Toxicity on fish: 0% survival with 100% effluent for 96 hours). This would have caused impact on water and land (soil) environment, plants and vegetation, aquatic life and human health all along downstream of CETP- Baddi.

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Thus, Committee also recommends the following: -

vi)

Environmental Compensation (EC) to be levied to CETP- Baddi (M/s Baddi Infrastructure Ltd) for not having done effluent treatment upto the standards and to those Textile Industries (dyeing units) responsible for making CETP defunct. The EC would be proportionate as under.

- a) CETP-Baddi has to pay Environmental Compensation to the tune of Rs. 1.91 Crores for non-compliance of discharged standards, estimated based on violation recorded by HPPCB over last one and half year [19.04.2017 -01.11.2019] (Annexure VII) including compensation to the tune of Rs 87.9 Lakh imposed by HPSPCB dated 15.10.2019 over one year [20.11.2018 to 09.09.2019] (Annexure VIII).
- b) Textile Industries (dyeing units) are to pay establishment cost of CETP and cost of pipe network which was brought to state of irreparable.

vii)

HPPCB is to review the notification, dated 17.03.2018 wherein Total Suspended Solids (TSS), Oil & Grease and pH have been notified as effluent quality parameters for CETP- Baddi. Other parameters like TDS, BOD, Chloride and Sulphide may also be considered for inclusion in the notification as these have critical bearing on operation and performance of CETP designed to impart effective treatment. HPPCB may undertake similar exercise as done in case of notification, dated 29.06.2019 for CETP Paonta Sahib, wherein eight parameters including those referred here, have been considered. Such notification may be issued in consultation with CPCB.

viii)

For optimal performance of CETP- Baddi, HPPCB is to ensure regulating and monitoring mechanism be in place by asking all member units (falling under red category) of CETP to install online continuous effluent monitoring system. The data so recorded shall be made available on SPCB and CPCB server for effective control.

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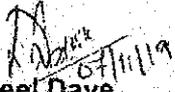
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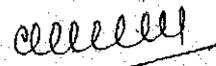
This interim report may be considered as the final report shall be submitted on completion of sample analysis.



P C Gupta
Sr. Environmental Engineer
HP S P C B



Suneel Dave
Additional Director
C P C B



Vivek Chandel
Additional District Magistrate
SOLAN, H P

ITEM NO.9

Court 4 (Video Conferencing)

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CONMT.PET.(C) No. 655/2020 in C.A. No. 1359/2017

AMITABH SRIVASTAVA

Petitioner(s)

VERSUS

RAJENDRA KUMAR TIWARI AND ORS. & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 08-02-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s)

Mr. Fuzail Ahmad Ayyubi, Aor
Mr. Ibad Mushtaq, Adv.
Ms. Ashima Mandla Adv.
Ms. Akanksha Rai, Adv.

For Respondent(s)

Mr. V.K. Shukla, Senior advocate
Mr. Rajeev Kumar Dubey, Advocate
Mr. Kamendra Mishra, Aor

Mr. Mahfooz Ahsan Nazki, AOR
Mr. Vijay Kumar G. SRKR, Secretary to
Government EFS&T Department, Andhra Pradesh
Mr. Polanki Gowtham, Advocate
Mr. Shaik Mohamad Haneef, Advocate
Mr. T. Vijaya Bhaskar Reddy, Advocate
Mr. Amitabh Sinha, Advocate
Mr. Shrey Sharma, Advocate

Mr. Abhimanyu Tewari, AOR

Mr. Debojit Borkakati, AOR

Mr. Samir Ali Khan, AOR

Mr. Sumeer Sodhi, AOR
Ms. Shreya Nair, Adv.

Mr. Aniruddha P. Mayee, AOR

Mr. Ankit Goel, Aor
Mr. R.K. Gupta, Adv,

Mr. Abhinav Kaushik, Adv.

Mr. Abhinav Mukerji, AAG (AOR)
Mrs. Bihu Sharma, Adv.
Ms. Pratishtha Vij, Adv.

Mr. Tapesk Kumar Singh, AAG
Ms. Pallavi Langar, AOR
Mr. Kumar Anurag Singh Adv

Mr. V. N. Raghupathy, AOR

Ms. Priyanka Prakash, Adv.
Ms. Beena Prakash, Adv.
Mr. G. Prakash, AOR

Mr. Saurabh Mishra, AAG
Mr. Arjun Garg, AOR
Mr. Sandeep Sharma Adv.
Ms. Shrutika Garg, Adv.

Mr. Sachin Patil, AOR
Mr. Rahul Chitnis Adv.
Mr. Aaditya A. Parde, Adv.
Mr. Geo Joseph Adv.

Mr. Siddhesh Kotwal, Adv.
Mr. Divyansh Tiwari, Adv.
Ms. Ana Upadhyay, Adv.
Ms. Manya Hasija, Adv.
Mr. Nirnimesh Dube, AOR

Ms. K. Enatoli Sema, AOR
Mr. Amit Kumar Singh, Adv

Mr. Som Raj Choudhury, AOR

Ms. Uttara Babbar, AOR
Mr. Manan Bansal, Advocate.

Dr. Manish Singhvi, Senior Advocate
Mr. Sandeep Kumar Jha, AOR

Mr. Sameer Abhyankar, AOR
Mr. Amish Tandon, Adv;
Mr. Ayush Beotra, Adv.
Mr. Varun Tandon, Adv.
Mr. Dipin Tamang, Adv.

Mr. Jayanth Muth Raj, Sr. Adv, AAG
Mr. M. Yogesh Kanna, AOR
Mr. Raja Rajeshwaran. S, Adv
Mr. Aditya Chadha, Adv

Mr. Uma Prasuna Bachu, Adv

Mr. M. Yogesh Kanna, AOR

Mr. P. Venkat Reddy, Adv.

Mr. Prashant Tyagi, Adv.

Mr. P. Srinivas Reddy, Adv..

M/S. Venkat Palwai Law Associates, AOR

Mr. Shuvodeep Roy, AOR

Mr. Rahul Raj Mishra, Adv.

MR. RAHUL RAJ MISHRA, ADV

Ms. Vanshaja Shukla, Aor

Ms. Anuja Pethia, Adv.

Mr. Pukhrambam Ramesh Kumar, Adv(Manipur)

Ms. Anupama Ng., Adv.

Mr. Karun Sharma, Adv

Mr. Arun R. Pedneker, Adv.

Standing Counsel for State of Goa

Ms. Mukti Chowdhary AOR

Mr. Amit Kumar, Advocate General Meghalaya

Mr. Avijit Mani Tripathi, AoR, Standing

Counsel, Meghalaya

Mr. Shaurya Sahay, Advocate

Mr. T.K. Nayak Advocate

Mr. Som Raj Choudhury. Aor for State of Odisha.

Mr. Abhimanyu Tewari, AOR

Ms. Eliza Bar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The present contempt petition seeks enforcement of directions issued by this Court in its judgment dated 22.09.2017 in Civil Appeal No.1359/2017

Heard Mr. Fuzail Ahmad Ayyubi, learned advocate for the contempt petitioner. It is submitted by Mr. Ayyubi that following States have filed affidavits and have complied with the direction issued by this Court:

1. Himachal Pradesh(R-10)
2. Karnataka(R-12)
3. Madhya Pradesh(R-14)
4. Nagaland(R-19)
5. Odisha(R-20)
6. Punjab(R-21)
7. Sikkim(R-23)
8. Tamil Nadu(R-24)
9. Tripura(R-26)
10. Uttarakhand (R-27)
11. Kerala (R-13)
12. Arunachal Pradesh(R-3)

Since the afore-stated States have complied with the directions, they stand discharged from this Contempt Petition.

It is also submitted that following nine States have filed affidavits but have not complied with the directions issued by this Court.

1. Uttar Pradesh(R-1)
2. Assam(R-4)
3. Chhattisgarh(R-6)
4. Jharkhand(R-11)
5. Maharashtra(R-15)
6. Manipur(R-16)
7. Mizoram(R-17)
8. Rajasthan(R-22)
9. Bihar (R-5)

It is submitted by the learned counsel appearing for State of Chhattisgarh (R-6) that the State has complied with the directions. However, according to Mr. Ayyubi, the compliance falls short of the directions issued by this Court. Learned counsel for State of Mizoram (R-17) has stated that the concerned Regulations have been framed but have not yet been implemented.

In the circumstances, States other than Chhattisgarh are given time of three months to frame regulations and effectuate the directions issued by this Court.

It is also submitted that the States of Telangana, Gujarat and

Haryana have filed the affidavits but Mr. Ayyubi has not been favoured with copies of the affidavits.

Similarly States of Andhra Pradesh, Meghalaya, West Bengal and Goa have also not filed any affidavits.

Mr. Tushar Mehta, learned SG submits that the appropriate affidavit on behalf of Goa State has been filed and the directions issued by this Court stand complied with.

List the matter on 10.05.2021 for further consideration.

(INDU MARWAH)
COURT MASTER (SH)

(PRADEEP KUMAR)
BRANCH OFFICER

Item No. 02

(Court No.1)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 801/2018

(With report dated 16.06.2021)

Jasmeet Singh

Applicant

Versus

State of Himachal Pradesh

Respondent

Date of hearing: 23.06.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE M. SATHYANARAYANAN, JUDICIAL MEMBER
HON'BLE MR. JUSTICE BRIJESH SETHI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Respondent: Mr. Nalin Kohli, Advocate for HPSPCB

ORDER

1. The issue for consideration is the remedial action against pollution of River Balad in Baddi industrial area in District Solan, on account of leakage from the Common Effluent Treatment Plant (CETP).

2. The matter was considered on several occasions earlier. On 14.01.2020, the Tribunal considered the report dated 06.11.2019 filed by the State PCB to the effect that violation of provisions of the Water (Prevention and Control of Pollution) Act, 1974 was taking place by discharge of polluted effluents in the water bodies. The same is reproduced below for ready reference:-

"2.0 Inspection of CETP Baddi

i) The CETP is designed to treat five different categories of effluent as tabulated under

Sr. No.	Category	Sector of Industry	No of Units	Consented effluent quantity (in MLD)
1.	I	Food, Paper and Textile	89	15.55
2.	II	Soap & Detergent	112	2.0
3.	III	Pharmaceutical	213	2.9
4.	IV	Dyeing	4* M/s Auro Textile Unit - I, M/s Auro Dyeing Unit - I, M/s Winsome Textile Industries	2.0
5.	V	Electroplating, Metal surface finishing	31	0.042
Total			449	22.492
				Say 23.00

- ii) It was observed that at an average of 17. mld effluent is treated by the CETP, comprising equalization tank, primary settler, aeration tank, reaction tank, secondary and tertiary clarifier. The treatment process for each stream is appended with the report (Annexure IV).
- iii) It was noticed that effluent of category IV is not reaching to its designated equalization tank. M/s Baddi Infrastructure Ltd., has informed that the dedicated pipe network to carry the effluent of category IV is blocked. The effluent of category IV is therefore being discharged through pipe network of Category I.
- iv) It is also observed that the CETP is designed to treat category V effluent by mixing with category IV effluent to optimize the chemical consumption and to achieve effective treatment. Since, the effluent of category IV has been mixed with category-I, in the pipe network itself before reaching CETP, which has resulted in formation of a new complex effluent for which the CETP was not designed. Therefore, it could not able to deliver the desired results w.r.t. treatment and thus, effluents was in non-conformity with the standards, as per the monitoring results of HPPCB (Annexure-V). Besides, the effluent of category V remained effectively untreated throughout the CETP process.
- v) The performance of CETP is being regularly monitored by HPPCB. The monitoring data (Annexure-V) indicate that the performance of the CETP is far from satisfactory for having not met the discharged standards. The data reveal that effluent quality does not conform the standards of Chloride (limit of

1100 mg/ l max.), Total dissolved Solids (TDS) (LIMIT OF 2100 MG/ l Mmax.) and Biochemical Oxygen Demand (BOD) (limit of 30 mg/ l max.).

vi) The CETP has provided online continuous effluent monitoring system for pH, Total Suspended Solids (TDS), Chemical Oxygen Demand (COD) and Total Organic Content (TOC) and data so recorded are linked with the server of HPPCB and CPCB.

While collecting the sample from the final outlet of tertiary clarifier and discharge point at River Sirsa, difference in colour of effluent was observed. The sample collected from the discharge point was lighter in colour than that of outlet of tertiary clarifier, giving rise to possibility of dilution. (Photograph: Plate-I)

vii) The Committee also recorded that the Textile Units, which are generating the effluent of Category IV, were earlier operating their own effluent treatment plants prior to commencement of CETP and found it viable to operate due to their scale of production.

viii) The designed treatment criteria of CETP are to treat effluent, stream-wise, following segregation at source, effluent of Category-I is mixed with Category-IV, resulted in alternation of criteria, hence treated effluent.

ix) For increasing the connectivity, the CETP has proposed of laying conveyance (pipeline) for a total length of 5.8 kms. The status is as under.

Sr. No.	Location	Stretch in meters	Status of permission obtained	Remarks
1.	Zydus Cadilla to Legacy Food on Baddi Barotiwala road	1655	Permission granted by HPPWD	Work has been awarded by M/s Baddi Infrastructure Ltd vide letter dated 27-09-2019. (Annexure-VI)
2.	Maplur-Baddi electrical substation upto Bhud near Maxtar Bio Genics Company	2250	Permission not granted by NHAI	
3.	Bhud to Lehi	1900	Permission granted by HPWD	
Total		5805		

To safeguard the interest of environment from being deteriorated further and having understanding of pollution problem, its cause and remedial measures, the Committee recommends following:

- i) **Textile industries (Sl. No.1 to 5, Table 1) engaged in dyeing-process generating effluent of Category-IV, as mentioned above for the purpose of designing and operating CETP, should stop its operations with immediate effect, until and unless the dedicated conduits supposed to carry the said effluent, is brought to back functional.**
- ii) **These units shall resume operation of their ETP to impart effective treatment on effluent of Category-IV so as to meet the standards and shall pump treated effluent to the pipe network designated to carry effluent of Category-I for further treatment at CETP.**
- iii) **These units shall resume operations only upon satisfactory performance of ETP which was brought back to functional and shall be monitored once in a month by HPCB.**
- iv) **M/s Baddi Infrastructure including Ltd. is to ensure proper maintenance of CETP and its infrastructure including pipe network designed to receive effluents from member industrial units. M/s Baddi Infrastructure Ltd. has to ensure operation of CETP as per the defined protocol and in accordance to standard operating practice which is in place. In case, any variation (beyond the designed criteria) of effluent quality is noticed by CETP the same shall be brought to the knowledge of SPCB, in writing. The SPCB shall acknowledge the communications and shall act to identify the cause for taking all necessary steps for taking all necessary steps to eliminate/minimize such variation.**
- v) **M/s Baddi Infrastructure Ltd. has to install activated carbon, pressure sand filters and ozonizer before the treated effluent is discharged. This refers the Detailed Project Report of CETP-Baddi, which finds mentioned of the system but has not been provided by M/s Baddi Infrastructure Limited.**

Reference is made on the observations recorded by the Committee constituted by Hon'ble Tribunal in O.A. No.916/2018 in the matter of Sobha Singh and Others v/s State of Punjab and Others, wherein the Committee recommended that Rs.1.0 crore to be levied on CETP-Baddi as Environmental Compensation for untreated effluent discharged into River Sirsa. The CETP discharged, joining the river, has failed to meet Bio-assay Test (Toxicity on fish: 0% survival with 100% effluent for 96 hours). This would have caused impact on water and land (soil) environment, plants and vegetation, aquatic life and human health all along downstream of CETP-Baddi.

Thus, Committee also recommends the following:-

- vi) Environmental compensation (EC) to be levied to CETP-Baddi (M/s Baddi Infrastructure Ltd) for not having done effluent treatment upto the standards and to those Textile Industries (dyeing units) responsible for making CETP defunct. The EC would be proportionate as under.
 - a) CETP-Baddi has to pay environmental Compensation t the tune of Rs.1.91 Crores for non-compliance of discharged standards, estimated based on violation recorded by HPPCB over last one and half year [19.10.2017 - 01.11.2019] (**Annexure VII**) including compensation to the tune of Rs.87.9 Lakh imposed by HPSPCB dated 15.10.2019 over one year [20.11.2018 to 09.09.2019] (**annexure VIII**).
 - b) Textile Industries (dyeing units) are to pay establishment cost of CETP and cost of pipe network which was brought to state of irreparable.
- vii) HPPCB is to review the notification, dated 17.03.2018 wherein Total Suspended Solids (TSS), Oil & Grease and pH have been notified TDS, BOD, Chloride and Sulphide may also be considered for inclusion in the notification as these have critical bearing on operation and performance of CETP designed to impart effective treatment. HPPCB may undertake similar exercise as done in case of notification, dated 29.06.2019 for CETP Paonta Sahib, wherein eight parameters including those referred here, have been considered. Such notification may be issued in consultation with CPCB.
- viii) **For optimal performance of CETP-Baddi, HPPCB is to ensure regulating and monitoring mechanism be in place by asking all member units (falling under red category) of CETP to install online continuous effluent monitoring system. The data so recorded shall be made available on SPCB and CPCB server for effective control."**

3. The matter was then considered on 18.06.2020 in the light of compliance report dated 11.06.2020 filed by the State PCB. It was observed:

- “ xxx xxx xxx
- 5. In pursuance of above, the State PCB has filed a 'compliance report' dated 11.06.2020 to the effect that the units gave action plans which are not satisfactory as long timeline have been prescribed.
- 6. We do not find the report to be as per the mandate of law. **If the pollution is continuing, the State PCB is under obligation to close the polluting activities by exercising its jurisdiction**

under the Water Act, 1974 and recover compensation from the polluters. Till pollution is stopped, polluting activities, which are punishable crime under the law, cannot continue. The State PCB has failed to take action merely on the ground that action plan was being prepared or had been prepared which was not satisfactory. None appears for the State PCB."

4. The matter was last considered on 04.01.2021 in the light of the report of the State PCB dated 01.01.2021 mentioning the steps taken for closure and recovery of compensation. The Tribunal found that the action taken was not adequate as CETP was still non-compliant. Untreated effluents were thus being discharged into the water bodies in violation of law. Discussion and direction in the said order are reproduced below:-

"1 to 3... xxx xxx xxx

4. Accordingly, the State PCB has filed its report on 01.01.2021. It mentions that the State PCB issued show cause notice dated 23.06.2020 to the concerned textile units for closure and recovery of compensation against which writ petitions were filed before the Himachal Pradesh High Court. The High Court, vide order dated 22.07.2020, directed that the matter be heard by the Principal Secretary, Environment and fresh order passed. The Principal Secretary, Environment passed further order on 30.12.2020 directing the State PCB to take action for enforcement of law since violation of law was established. The Principal Secretary, Environment held:

xxx xxx xxx
..... **But this fact cannot be ignored that effluent discharge, FDS in particular, by these units is beyond the prescribed limits which is contributing to pollution. In the light of this discussion, I am of considered view that, keeping in view the above position, SPCB may take action strictly according to the provisions of Law and rules applicable in this case."**

5. The State PCB accordingly issued fresh show cause notice on 28.12.2020 and passed further order dated 01.01.2021 as follows:

xxx xxx xxx

Whereas, the effluent of category-IV being contributed by the unit M/s Auro Textiles, Sai Road Baddi, Distt. Solan, H.P to the CETP for final disposal and treatment by unit is not complying since 25-7-2020 till date to the discharge standards as prescribed in the schedule-1 of

within the limits. The State PCB gave directions to the concerned industries. While some units have achieved the norms, further action is being taken in the matter. The status as mentioned in the report is reproduced below:-

"In compliance to afore-cited order dated 04-01-2021 it is submitted that earlier the State Board had filed an Interim Report vide letter No. PCB/OA No. 801/2018 /-1549 dated 6-5-2021 wherein it was submitted that Board has taken steps to make the CETP, Baddi compliant. The FDS level was found 2364mg/ltr as per sampling conducted at that time, though not within the prescribed limits. It is further submitted that now the latest sample taken on 21-5-2021 and 7-6-2021 has been found within the prescribed limits w.r.t. FDS as the same has been reduced to the 2019mg/ltr and 2072 mg/ltr respectively. The sampling chart of the CETP Baddi is annexed as Annexure -A which reveals that there is continuous improvement and now the analysis results of latest sample taken are meeting the norms w.r.t. FDS.

It is further submitted that as regard to the issue of industries having effluent generation of more than 200 KLD, the State Board had identified and issued directions to 16 numbers of industries to operate their treatment plants i.e. primary, secondary and tertiary treatment system for the effluent treatment as per Environment Conditions of CETP and also directed to recycle / reuse to the maximum extent and also to reduce the FDS. Now as per report received from the Regional Office Baddi, these 16 units are operating the effluent treatment plants prior to their effluent discharge to CETP. The State Board has conducted inspection and sampling of these 16 units. The earlier results of sampling conducted on 21-1-2021, 29-1-2021, 1-3-2021, 23-3-2021 and 16-4-2021, were found within limits (except of three units of M/s Vardhman and one unit of Winsome Textile) which has already been placed on record alongwith interim report dated 6-5-2021. However, the latest results of sampling conducted on 21-5-2021 the results of three units namely M/s P&G Home Products Baddi, M/s Torrent Pharmaceutical Ltd. Baddi and M/s Abbott Health care, Baddi were found above the prescribed limits for which notices dated 16-6-2021 has been issued to these units. Copy of sample results and notices issued are annexed as Annexure-B and Annexure-C (colly). The sample results of other units were found within the prescribed limits. It is further submitted that as reported by Regional Officer, Baddi the member industries having flow less than 200 KLD are disposing off their effluent to CETP, Baddi after primary treatment.

*As regard to the compliance by the four textile units namely Auro Textile, Auro Textile unit -II, Auro Dyeing of Vardhman Textile and one unit of Winsome Textile, it is submitted that as per report received from the Regional Office, Baddi, **the work of installation of advance treatment system by M/s Vardhman textile to reduce FDS is under progress and Reverse Osmosis system of capacity of 2 MLD shall be operational by 30-6-2021.** In addition to Reverse Osmosis, M/s Vardhman Textile is also*

installing the Multi Effect Evaporator of capacity of 370 KLD. As regard to progress of installation of advance treatment system by M/s Winsome Textile it is submitted that as per report received from Regional Office, Baddi the unit has completed the civil construction work. **The installation of Reverse Osmosis system and other components is under progress.** Copies of progress report of these textile units received from Regional Office are annexed as Annexure-D and E. **The latest sample results of these four textile units are still not meeting the norms.** Sample results are annexed as Annexure-F. As already submitted in interim progress report dated 6-5-2021, it is again submitted here that **State Board had issued directions on 1-1-2021 to these four textile units under section 33-A of Water Act, 1974 for closure and levied Environmental Compensation which were challenged by these units before the Hon'ble High Court of HP vide CWP No. 414/2021, 416/2021 417/2021 and 418/2021. The Hon'ble High Court of HP vide order dated 11-1-2021 and 15-3-2021 has stayed the operation of the directions issued by the State Board and the matter is still pending before the Hon'ble High Court of Himachal Pradesh for adjudication.** Copies of order dated 15-3-2021 are annexed as Annexure-G.

It is further submitted that due to constant efforts of all stakeholders, the two consecutive latest samples of CETP outlet are meeting the norms prescribed by the MoEF &CC vide notification dated 1-1-2016. In future, the State Board shall continue to make all efforts in form of surveillance, regular monitoring and regulation on, the CETP and member industries, so that the CETP remains compliant in future as well."

6. From the above, it is clear that violations are still continuing. Stay of order of closure and assessment of compensation for the past violations does not justify inaction for failure to take action for further violations after the order of stay and to initiate prosecution of the industrial units in question, including their Owners/Directors and the CETP operators. We also find that merely keeping an eye on units discharging more than 200 KLD is not enough. Violation by those discharging less than 200 KLD is not less serious violation nor less harmful for the environment and public health.

7. Accordingly, let further remedial action be taken to enforce the environmental rule of law in the interest of protection of environment and public health and a report of status of compliance filed after inspection.

by a four Member joint Committee comprising a representative of MoEF&CC, CPCB, State PCB and District Magistrate, Solan by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance.

List for further consideration on 05.10.2021.

A copy of this order be forwarded to the MoEF&CC, CPCB, State PCB and District Magistrate, Solan by e-mail for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

M. Sathyanarayanan, JM

Brijesh Sethi, JM

Dr. Nagin Nanda, EM

June 23, 2021
Original Application No. 801/2018
A

H.P. STATE POLLUTION CONTROL BOARD
 HIM PARIVESH, PHASE III, SHIMLA-171 009.

No. HPSPCB/CETP (NGT)/ 2018

18831-33

Dated: 31/8/2019.

To **M/s Baddi infrastructure (CETP), Baddi**
Technical Training Institute (BTI) complex,
Opposite Opser Formulations, Kenduwal, Phase-I, Jharmajri, Baddi, District- Solan (H.P).

Subject: - **Show cause Notice in view of the directions issued by Central Pollution Control Board under Section 18 (1) (b) of Water (Prevention and Control of Pollution) Act, 1974, regarding non-compliance status of Common Effluent Treatment Plants (CETPs).**

Whereas, the directions issued by Central Pollution Control Board under Section 18 (1) (b) of Water (Prevention and Control of Pollution) Act, 1974, regarding non-compliance status of Common Effluent Treatment Plants (CETPs) vide letter no. CPCB/IPC-VII/CETPs/ Direction/ 2019 dated 13th August, 2019 vide which it has been submitted that "...to comply the order of Hon'ble NGT in the matter of 'Paryavaran Suraksha Samiti & Anr. In OA No. 393/2017, Central Pollution Control Board carried out inspection-cum-monitoring of 01 CETP located in Himachal Pradesh named M/s Baddi Infrastructure, Kenduwal, Phase-I, Jharmajri, Baddi, District- Solan and following Observations/Compliance Status & Recommendations/Action Points were made during the inspection-cum-monitoring are as under:

Observations:

1. CETP is not complying with prescribed discharge limits w.r.t. FDS and chloride.
2. CETP is receiving effluent from industrial units such as Textile, Food, Pharmaceuticals, Soap & Detergent, Metal Surface finishing (435 units).
3. CETP has valid Consents and Authorization.
4. CETP treats effluents of 16.8 MLD as against the designed capacity of 25 MLD.
5. OCEMS are installed and connected to CPCB server but it was found out of order during visit.
6. Inlet to CETP standards is prescribed.

Recommendations:

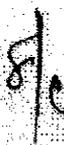
1. The operator should provide adequate technology so as to meet discharge standards immediately. Thereafter, performance evaluation study of CETP is to be conducted through Government institution within four months.
2. CETP should maintain OCEMS in operational condition immediately.

Whereas, the facts stated above (observation point no. 1. & 5) tantamount to violations of the provisions of Water (Prevention and Control of Pollution) Act, 1974 constituting with cognizable offence.

Now, therefore, in accordance with the provisions of above quoted law(s) the aforesaid violation render you liable for the following penal action in accordance with the provisions of:

- Section 41, 43 and 44 of the Water (Prevention and Control of Pollution) Act, 1974 attracting with fine(s) up-to Rupees Ten thousand and imprisonment up-to seven years.

Whereas, the above proposed notwithstanding action for disconnection of Power Supply and closure of the unit under section 33-A of Water (Prevention and Control of Pollution) Act, 1974. However, before proceeding against you finally in the matter, you are hereby directed to show cause within 15 days as to why Consent/ Renewal of Consent application as applied may not be refused and legal action as mentioned above should not be initiated against the unit, in the event of failure to comply and or unsatisfactory deposition, actions shall be initiated as per relevant provisions of laws.


 (Aditya Negi, IAS)
 Member Secretary
 H.P. State Pollution Control Board,
 Him Parivesh, Shimla, H.P-171009

No. HPSPCB/CETP (NGT) 2018

Copy forwarded to the following for information and necessary action:

1. The Sr. Environmental Engineer, H.P. State Pollution Control Board, Consent Division, HQ, Shimla for information and further necessary action.
2. The Regional Officer, HPSPCB, Baddi, District: Solan, HP hereby directed to follow-up with the directions issued by CPCB under Section 18 (1) (b) of Water (Prevention and Control of Pollution) Act, 1974, regarding non-compliance status of Common Effluent Treatment Plants (CETPs) and submit the compliance/ Action Taken Report to Head Quarter immediately.

3. Case File

[Handwritten initials]

(Aditya Negi, IAS)
 Member Secretary
 H.P. State Pollution Control Board,
 Him Parvesh, Shimla, H.P.-171009



H.P. STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III

NEW SHIMLA-171009

No. PCB/Baddi Infrastructures/2020-21/54-55

Dated 18/12/2020

To

M/s. Baddi Infrastructure (CETP Kenduwal),
Baddi Technical Training Institute (BTI) Complex,
EPIP Phase-I Jharmajri, Tehsil Baddi P.O
Baroniwala, District Solan (H.P)

Subject: Show Cause Notice under Water (Prevention and Control of Pollution) Act, 1974.

Whereas, CETP of 25 MLD capacity has been setup at Kainduwal, Baddi which is being operated by Baddi Infrastructure. The State Board is continuously monitoring the operation of CETP with regard to the outlet discharge norms as prescribed by MoEF & CC, Government of India vide notification dated 01.01.2016.

Whereas the Hon'ble High Court in CWP no. 3462/2019 vide order dated 16-11-19 has stayed the Environment Compensation levied on CETP for the non-compliance during the period of November 2018 to September 2019 including the EC imposed on the recommendation of NGT monitoring committee in OA no. 916/2018 (Sobha Singh Vs State of Punjab and Ors.)

Whereas, it is again observed from sample analysis reports of the out let discharge of CETP Baddi that the CETP is consistently non complying to the norms for the parameters FDS & Chloride since 17.11.2019 to 5.10.2020 till date. (Except one sample drawn on 29-02-2020)

Whereas Hon'ble NGT has also taken cognizance of the non-compliance of CETP, Baddi in O.A. 801/2018 titled Jasmeet Singh V/s State of HP and vide order dated 18-06-2020 passed the following directions:-

.....5. We do not find the report to be as per the mandate of law. If the pollution is continuing, the State PCB is under obligation to close the polluting activities by exercising its jurisdiction under the Water Act, 1974 and recover compensation from the polluters. Till pollution is stopped, polluting activities, which are punishable crime under the law, cannot continue. The State PCB has failed to take action merely on the ground that action plan was being prepared or had been prepared which was not satisfactory. None appears for the State PCB.

.....6. The State PCB may take appropriate action against the CETP operator and other polluters for the violation of law and furnish a compliance report within one month from today by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

Whereas, Baddi Infrastructure had to install/provide advanced treatment system and to install activated carbon, pressure, sand filters and ozoniser which was proposed by CETP, Baddi in the proposal of the project but the same has not been provided by M/s Baddi Infrastructure till date.

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Now, therefore, in exercise of the powers conferred under the Water (Prevention & Control of Pollution) Act, 1974 and in consideration of the facts stated above, the H.P. State Pollution Control Board hereby directs you to Show Cause returnable within 7 days as to why:

1. Penal actions may not be initiated against the unit as per the aforesaid provisions.
2. Environment Compensation may not be imposed against you in reference to Hon'ble NGT orders for the violation period.

Please note that in the event of failure to comply, actions as proposed shall be initiated against you at your own risk and cost.

Dr Nipun Jindal
Member Secretary

No. PCB/M/s. Baddi Infrastructures/2020-
Copy forwarded to the following:

21154-55

Dated: 28.12.20

1. The Regional Officer, H.P. State Pollution Control Board Baddi, Distt. Solan, HP for information and directed to submit ATR within stipulated period to HQ for further action in the matter.
2. Case File.

Dr Nipun Jindal
Member Secretary

24/12/20

o/c



- 70 -
H.P. STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III

NEW SHIMLA-171009

No. PCB/Baddi Infrastructures/2020/-

693-94

Dated:

19.4.2021

To

M/s. Baddi Infrastructure (CETP Kenduwal),
Baddi Technical Training Institute (BTI) Complex,
EPIP Phase-I, Jharmajri, Tehsil Baddi P.O
Barotiwala, District Solan (H.P)

Subject: Show Cause Notice under Water (Prevention and Control of Pollution) Act, 1974.

Whereas, a CETP of 25 MLD capacity has been setup at Kenduwal, Baddi which is being operated by Baddi Infrastructure and is being monitored by SPCB for its operation. The CETP is required to comply with the outlet discharge norms as prescribed by MoEF& CC, Government of India vide notification dated 01.01.2016;

Whereas the Hon'ble High Court in CWP no. 3462/2019 vide order dated 16-11-19 has stayed the Environment Compensation levied on CETP for the non-compliance observed during the period of November 2018 to September 2019 including the EC imposed on the recommendation of NGT monitoring committee in OA no. 916/2018 (Sobha Singh Vs State of Punjab and Ors.);

Whereas, a show cause notice was issued to the unit on 28-12-2020 for the consistent non-compliance to the norms for the FDS and Chloride parameters for the violation period of 17-11-2019 to 5-10-2020 along with imposition of environmental compensation in reference to the Hon'ble NGT in OA no. 593/2017 titled Paryavaran Suraksha Samiti v/s UoI dated 20-05-2020 but the compliance have still not been achieved;

Whereas, a reply to the aforesaid show cause notice was received from Baddi Infrastructure vide letter dated 2-01-2021, which is not satisfactory as there is no concrete action plan submitted for providing adequate treatment facility to achieve the discharge norms of CETP for FDS and chlorides which is consistently above prescribed norms since 2018 and the compliance of the prescribed limits as notified in the MoEF& CC, Government of India notification dated 01-01-2016 is not being achieved;

Whereas, an expert committee was constituted by Hon'ble NGT in OA no 801/2018 vide its order dated 27-09-2019, who in its report has recommended that Baddi infrastructure has to install activated carbon, pressure, sand filters and ozoniser which was proposed by CETP, Baddi in the DPR submitted at the time of establishment but the same has still not been provided yet;

Whereas, an action plan for the up-gradation of operation of CETP was submitted to this office vide letter dated 02-01-2020 and 9-03-2020 which was further submitted by the State Board to Hon'ble NGT in matter of OA no. 801/2018. The action plan submitted was comprising of improvement proposed in various parameters such as color, Bio-chemical Oxygen, sulphides along with providing advance treatment technologies (Reverse Osmosis and multiple effect evaporator, dryer) for the control of high TDS/FDS waste water coming from the other small scale industrial units having effluent generation less than 200 KLD with time lines of 31-03-2021. But no progress report upon the implementation aspect of the action plan have been submitted to this office till date;

Whereas, as per the sample analysis reports of the outlet discharge of CETP Baddi, the CETP is again non complying to the norms for the parameters FDS & Chloride since 6-10-2020 to 9-02-2021 till date;

Whereas Hon'ble NGT has also taken cognizance of the non-compliance of CETP, Baddi in O.A. 801/2018 titled Jasmeet Singh V/s State of HP and vide order dated 4-01-2021 passed the following directions:

"...7. We also find that CETP has still not complied with the environmental norms for which remedial action needs to be taken by the State PCB, by improving quality and reducing the load of inlet so as to be consistent with the designed capacity of the CETP or closing such units contributing to the waste for which the CETP is not designed till the concerned units make their own arrangement for treating the effluents. The member industries may be considered non-compliant, if they do not undertake primary treatment as per EC conditions of the CETP."

Whereas the Hon'ble NGT in OA no. 593/2017 titled Paryavaran Suraksha Samiti v/s Uoi, dated 19-02-2019 have approved the regime for environmental compensation against all the violating units on the basis of Polluter Pays Principle. The formula was devised by CPCB. The

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Formula is primarily based on the Pollution Index (PI) of the concerned sector, for levying environmental compensation on a defaulting industry which is as under:

$$EC = PI \times N \times R \times S \times LF$$

The above is proposed notwithstanding action under Section 33-A of Water (Prevention & Control of Pollution) Act, 1974. Now, therefore, in exercise of the powers conferred under the Water (Prevention & Control of Pollution) Act, 1974 and in consideration of the facts stated above, the H.P. State Pollution Control Board hereby directs you to Show Cause returnable within 7 days as to why:

1. Penal actions be initiated against the unit as per the aforesaid provisions.
2. Environment Compensation may not be imposed against you in reference to Hon'ble NGT order vide OA no. 593/2017 titled Paryavaran Suraksha Samiti v/s UoI for the violation period w.e.f. 17-11-2019 to 27-02-2021 (469 days).

Further, it is directed that a comprehensive plan for the remedial action needs to be submitted and implemented for improving the treated water quality to achieve the norms along with its discharges. The load of the inlet shall be reduced so as to be consistent with the designed capacity of the plant.

In the event of failure to comply, actions as proposed shall be initiated against you at your own risk and cost.

Nipun
17/4/21
(Dr. Nipun Jindal, IAS)
Member Secretary
HPSPCB

Dated:

No. PCB/M/S. Baddi Infrastructures/2020-
Copy forwarded to the following:

BD

1. The Regional Officer, H.P. State Pollution Control Board Baddi, Distt. Solan, HP for information and directed to submit ATR within stipulated period to HQ for further action in the matter.
2. Case File.

Nipun
17/4/21
(Dr. Nipun Jindal, IAS)
Member Secretary
HPSPCB

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CETP Outlet discharge sample analysis report (2018-19)

S. No.	Date of Sampling	Parameters							Remarks
		pH (5.5 -9.5)	TDS (<2100 mg/L)	TSS (<100 mg/L)	COD (<250 mg/L)	BOD (<30 mg/L)	Chloride (<1000 mg/L)	Oil & Grease (<10 mg/L)	
1.	18.04.2018	7.12	3012.0	220.0	340.0	80.0	1819.4	7.56	Above Limit
2.	08.05.2018	7.22	2912.0	29.0	376.0	85.0	1074.66	6.0	Above Limit
3.	12.06.2018	7.25	2610.0	39.0	312.0	66.0	1014.68	2.8	Above Limit
4.	09.07.2018	7.27	1824.0	43.0	108.0	19.0	954.70	1.36	Within limit
5.	06.08.2018	7.15	2210.0	88.0	192.0	22.0	809.76	3.44	Above Limit
6.	04.09.2018	8.14	1990.0	43.0	172.0	22.0	849.73	1.12	Within limit
7.	20.11.2018	7.01	3408	35.0	240	22.5	1309	1.42	Above Limit
8.	29.12.2018	7.21	3440.0	62.0	224.0	42.0	1259.60	2.16	Above Limit
9.	31.01.2019	7.01	2904.0	65.0	180.0	38.0	1124.65	1.28	Above Limit
10.	25.03.2019	7.79	3434.0	68.0	260.0	50.0	1929.40	Nil	Above Limit
11.	02.05.2019	7.09	3188.0	44.0	216.0	34.0	1529.52	1.92	Above Limit
12.	31.05.2019	8.20	3624.0	68.0	232.0	52.0	3.28	3.2	Above Limit
13.	05.08.2019	8.06	2604.0	58.0	216.0	44.0	1134.65	2.52	Above Limit
14.	30.08.2019	7.80	2709.0	73.0	204.0	27.0	1269.61	2.64	Above Limit
15.	09.09.2019	7.19	2493.6	74.0	196.0	38.0	1114.65	2.36	Above Limit
16.	15.10.2019	7.10	3044.0	68.0	212.0	42.0	1232.0	2.08	Above Limit

CETP Outlet discharge sample analysis report (2020-21)

S. No.	Date of Sampling	Parameters							Remarks
		pH (5.5 -9.5)	FDS (<2100 mg/L)	TSS (<100 mg/L)	COD (<250 mg/L)	BOD (<30 mg/L)	Chloride (<1000 mg/L)	Oil & Grease (<10 mg/L)	
1.	18.01.2020	7.76	3010	64	204	28	1125	1.08	Above Limit
2.	18.01.2020	7.74	2952	56	184	26	1070	1.20	Above Limit
3.	25-01-2020	7.38	2780	52	200	24	1125	1.02	Above Limit
4.	7-02-2020	7.69	-	16	164	38	1069	1.52	Above Limit
5.	7-02-2020	7.68	-	26	132	26	1124.65	1.04	Above Limit
6.	29-02-2020	7.01	674	94	16	0.8	204.94	NIL	Within limit
7.	17-03-2020	6.75	3018	51	128	28	1414.56	1.12	Above Limit
8.	17-04-2020	7.28	FDS-2466	17	92	20	1099.6	-	Above Limit
9.	20-04-2020	7.42	FDS-2390	30	92	20	1124.65	0.88	Above limit
10.	16.05.2020	7.56	2626	42	120	26	1114.65	1.20	Above Limit
11.	30-05-2020	7.64	FDS-2680	32.8	128	20	1199.63	0.96	Above limit
12.	18-06-2020	7.30	FDS-2710	37.6	132	24	1232.62	0.68	Above Limit
13.	27-06-2020	7.61	FDS-2481	53.9	128	26	1209.62	1.44	Above limit
14.	22-07-2020	7.60	FDS-2510	41.2	88	20	1089.66	1.12	Above limit
15.	03-08-2020	7.30	FDS-2480	63.8	164	28	1349.58	1.60	Above limit
16.	24-08-2020	7.39	FDS-2610	31.8	120	22	2199.32	1.02	Above limit
17.	22-09-2020	7.30	FDS-2882.0	38.20	160	24	3258.99	2.04	Above limit
18.	05-10-2020	7.28	FDS-2597.0	95.8	204.0	28	1174.63	----	Above limit
19.	12-10-2020	7.37	FDS-2189	45	188	22	--	--	Above limit
20.	28-10-2020	5.60	FDS-3410	29.4	192	42	1649.48	1.64	Above limit
21.	10-12-2020	7.98	FDS-1814	31	188	41	1209.52	4.0	Above limit
22.	07-01-2021	7.79	FDS-3710	22	128	26	1574.88	0.48	Above limit

S. No.	Date of Sampling	Parameters						Remarks
		pH (5.5-9.5)	FDS (<2100 mg/L)	TSS (<100 mg/L)	COD (<250 mg/L)	BOD (<30 mg/L)	Chloride (<1000 mg/L)	
23.	21-01-2021	8.10	FDS-2610	48.8	124	22	1164.63	Above limit
24.	09-02-2021	8.15	FDS-2630	39.4	128	22		Above limit
25.	27-02-2021	7.66	FDS-3234.4	27.2	112	18		Above limit
26.	01-04-2021	8.05	FDS-2364	63.5	76	16		Above limit
27.	13-04-2021	7.84	FDS-2317	32.9	92	22		Above limit
28.	04-05-2021	7.96	FDS-2149	62.9	140	28		Above limit
29.	21-05-2021	7.31	FDS-2019	51	128	28		Within limit



-76- Annexure-R-2/10 (copy)
HP State Pollution Control Board

HIM Parivesh Bhawan, Phase-III, Below BCS, New Shimla-09
Phone No. 0177-2673766, 2673020 FAX-0177-2673018

No. PCB/NGT/ETP/CETP/STP/ CPCB Misc. Matter/19-22322-23 Dated: 18.10.2019

URGENT

To,

M/s Baddi Infrastructure (CETP Kenduwal),
Baddi Technical Training Institute (BTI) Complex,
EPIP Phase-I Jharmajri, Tehsil Baddi P.O
Barotiwala, District Solan (H.P.).

Sub: - DIRECTIONS UNDER SECTION 33A OF WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 AND SECTION 5 OF ENVIRONMENT (PROTECTION) ACT, 1986.

WHEREAS, Monitoring committee constituted by the Hon'ble National Green Tribunal in OA No. 916 of 2018 in the matter of Sobha Singh and Others V/s State of Punjab and others has visited common effluent treatment plant of capacity 25 MLD installed at village Kenduwal Mallpur, P.O Bhud, Tehsil Baddi, District Solan (HP) on 9th September, 2019.

WHEREAS, Monitoring committee has prepared its report (copy enclosed) and the observations and recommendations made by the monitoring committee which are as follow:-

1. Since the outlet of CETP has been maintained to discharge its effluent into Sarsa River further leading to River Sutlej and CETP is not meeting with the prescribed standards for the parameters namely BOD, TSS, TDS, Sulphide and Bioassay. As such, it degrades the quality of water of Sarsa River exorbitantly and also affects aquatic life. Therefore, an environmental compensation amounting to Rs. 1.00 crores may be imposed upon the industry. In case any Bank Guarantee earlier submitted by the CETP operator/SPV, Baddi, the same may also be encashed. Accordingly, the Chairman, Himachal Pradesh Pollution Control Board shall issue necessary orders/directions under the provisions of the Water Act, 1974 w.r.t. imposition of the said environmental Compensation and encashment of Bank guarantee. The said environmental compensation amount may be utilized for rejuvenation of water quality of River Sarsa and subsequently River Sutlej.
M/s Baddi Infrastructure, Baddi, the SPV or CETP operator shall upgrade its CETP with Zero Liquid Discharge Technology within 6 months to achieve Zero Liquid Discharge and ensure that no treated/untreated effluent is discharged into Sarsa River further leading to river Sutlej.
3. The Chairman, Himachal Pradesh Pollution Control Board shall get performance guarantee amounting to Rs. 50.00 lakhs to ensure that CETP is upgraded to achieve the zero liquid discharge in a time bound manner and necessary directions under the provisions of the water Act, 1974 shall be issued by Chairman, HPSPCB to SPV namely M/s Baddi infrastructure, Baddi and CETP Operator.
4. The Chairman, Himachal Pradesh Pollution Control Board shall revoke the consent, if granted, under the provisions of Water Act, 1974.
5. Since, the pretreatment systems are to be provided by member industries, as such, the sludge/Solid waste generated from pretreatment system of these industries may not be allowed to be sent to CETP site. The hazardous waste generated from pre-treatment system of the member industries shall be sent to nearby TSDF by individual industries.
6. SPV/CETP operator shall install electromagnetic flow meter at the inlet and outlet of the collection tank. After installation of zero liquid discharge technology, the recovered effluent from CETP shall be recycled back into the processes of the industry and the residue in the form of hazardous sludge after drying into the drier shall be sent to nearby TSDF.

7. An environmental management cell including NGOs and Civil Society may be setup by SPV/CETP operator. In the Environmental Management Cell, the qualified Engineers/Scientists shall also be employed by SPV/CETP operator.
8. All the tankers deployed for collection of effluent from member industries may be provided with GPS system having its connectivity at CETP site and HPPCB site.
9. Online Continuous Effluent Monitoring Systems (OCEMS), which was not in operation on the day of visit, shall be got calibrated and made operational within 15 days and the system shall have its connectivity with HPPCB and CPCB Servers.
10. Necessary CCTV cameras, for e-surveillance of the various components of CETP, shall be installed by SPV/CETP operator within 15 days and these cameras shall have its connectivity with HPSPCB server.
11. The Chairman, Himachal Pradesh Pollution Control Board shall take up the matter with the Department of Irrigation and Public Health Engineering for early installation of Sewage treatment Plant for the treatment of the sewage of the town.

Now, therefore, in view of the above mentioned recommendations and in exercise powers vested to the Chairman, Himachal Pradesh State Pollution Control Board under Section 5 of the Environment (Protection) Act, 1986. You are, hereby directed to comply on above mentioned recommendations and deposit Environment Compensation of Rs. One (1) Crore immediately in the account of Member Secretary, HP State Pollution Control Board, Axis Bank, The Mall Shimla, account no. 9170100825663915, IFSC code UTIB0003651 under intimation to this office failing which action under the provisions of 41 of Water (Prevention & Control of Pollution) Act 1974 and section 15 of Environment (Protection) Act, 1986 shall be initiated against you at your own risk and cost.

Encl: As Above

Sd/-

(R.D. Dhiman, IAS)
ACS (Env. S&T)-cum-Chairman,
HPSPCB, Shimla (H.P)

Copy to:

- 1 ✓ The Member Secretary, H.P. State Pollution Control Board, Him Parivesh Building, Phase-III, BCS, New Shimla-9 for information and necessary action.

(R.D. Dhiman, IAS)
ACS (Env. S&T)-cum-Chairman,
HPSPCB, Shimla (H.P)



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**H.P. STATE POLLUTION CONTROL BOARD,
Regional Office "HIMUDA COMPLEX" Phase-1, Baddi
Tehsil Baddi, Distt. Solan (HP) Phone-01795-245374**

No. PCB/RO Baddi/B-121/Baddi Infrastructure (CETP Kenduwal)2019 868

Dated: 15/10/19

To

M/s Baddi Infrastructure (CETP Kenduwal),
Baddi Technical Training Institute (BTTI) Complex,
EPIP Phase-I Jharmajri Tehsil Baddi PO
Barotiwala District Solan, HP.

Sub: - Order passed by Hon'ble National Green Tribunal in O.A. No. 593/2017 titled Paryavaran Suraksha Samiti & Anr. V/s Union of India & Ors dated 19.02.2019 and Original Application No. 1038/2018 dated 10.07.2019 and 23.08.19.

Sir,

This is in reference to orders passed by Hon'ble National Green Tribunal in O.A. No. 593/2017 titled Paryavaran Suraksha Samiti & Anr. V/s Union of India & Ors dated 19.02.2019 and Original Application No. 1038/2018 dated 10.07.2019 and 23.08.19.

The Hon'ble National Green Tribunal in O.A. No. 593/2017 titled Paryavaran Suraksha Samiti & Anr. V/s Union of India & Ors dated 19.02.2019 passed the following directions:

"...Committee has come up with following formula for levying the Environmental Compensation in instances as mentioned at a, b and c including non-compliance of the environmental standards / violation of directions."

Further Hon'ble National Green Tribunal in O.A. 1038/2018 dated 10.07.2019 and 23.08.19 passed following directions:

"....The essence of rule of law is that no activity which is against the law is allowed to continue and the person violating the law is punished according to law. Thus merely requiring improvement does not obviate the need for punishing the law violators/polluters; stopping polluting activity and recovering compensation for the damage already caused so as to recover the cost of restoration is the mandate of law...."

Whereas it has been observed that since November 2018 to September 2019, the samples collected from the final outlet of CETP are not conforming to the prescribed norms which is gross violation of Water (Prevention & Control of Pollution) Act 1974. Hence in as per the directions passed by Hon'ble National Green Tribunal, the Environmental Compensation amounting to ₹ 87,90,000/- is applicable on you. It is hereby directed to deposit the aforesaid amount in the account of Member Secretary, HP State Pollution Control Board, Axis Bank, The Mall Shimla, account no. 9170100825663915, IFSC code UTIB0003651 under intimation to this office within a week time failing which action under the provisions of Water (Prevention & Control of Pollution) Act 1974 & Air (Prevention & Control of Pollution) Act 1981 shall be initiated against you at your own risk and cost.

Yours faithfully,


(P. C. Gupta),

Sr. Environmental Engineer,
HP State Pollution Control Board, Baddi.

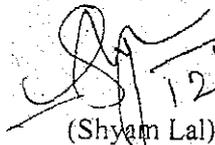
No. K-46012/12/2021-States Cell
Government of India
Ministry of Commerce & Industry
Department of Commerce

Udyog Bhawan, New Delhi
Dated 12th Aug, 2021

Sub: 14th meeting of Empowered Committee(EC) on TIES – minutes - reg.

The undersigned is directed to forward herewith the minutes of 14th meeting of the Empowered Committee of Trade Infrastructure for Export Scheme (TIES) held under the Chairmanship of Sh. B. V. R. Subrahmanyam, Commerce Secretary on 02nd August, 2021 (through VC for participants outside Delhi) for information and further necessary action.

Receipts of minutes may kindly be acknowledged.


12/8/21

(Shyam Lal)

Under Secretary to Govt. of India
Tel No. 23062486, Extn. 520
Email: shyam.lal-upsc@nic.in
& moc_states@nic.in

Encl: as above

To,

1. Secretary, Department for Promotion of Industry and Internal Trade (DPIIT), Udyog Bhawan, New Delhi [secy-ipp@nic.in]
2. Secretary, M/o Development of North East Region. (DoNER), VigyanBhawanAnnexe, New Delhi [secydoner@nic.in]
3. The Joint Secretary (NE), North Block, Ministry of Home Affairs, New Delhi. [jsne@mha.gov.in]
4. The Adviser(Industry) (Kind Attn.: Sh. Ishtiyaque Ahmed), R.No.239-A, NITI Aayog, Yojana Bhawan, New Delhi [ahmed.i@nic.in]
5. The Joint Secretary (Medical Devices), Department of Pharmaceuticals, Shastri Bhawan, New Delhi [js.pharma@nic.in]

Copy forwarded for information and necessary action to:

1. PPS to CS
2. PPS to AS&FA/ DG(DGFT)/ AS(SC)/ AS(SK)/ JS(SSK)/ JS(DJ)/ JS(DNM)/ JS(SM)/ JS(AK)/ OSD(SKR)/ ADGFT(TM)
3. The Additional Chief Secretary, Industries Department, Govt. of Himachal Pradesh [indussecy-hp@nic.in]
4. The Special Secretary, Industries Department, Govt. of Tamil Nadu & CEO-HML [indjs@tn.gov.in]
5. The Commissioner Industries, Directorate of Industries, Govt. of Himachal Pradesh, Shimla [dirindus-hp@nic.in]
6. The Development Commissioner, MEPZ Special Economic Zone, GST Road, Tambaram, Chennai - 600045.
7. The Development Commissioner, Cochin Special Economic Zone (SEZ), Kakkanad, Cochin - 682 037
8. The Chairman, Land Ports Authority of India(LPAI), M/o Home Affairs, Lok Nayak Bhawan, New Delhi [chman.lpai@mha.gov.in]
9. The Director (Technical), LPAI [dir.tech-lpai@gov.in]
10. The Managing Director, Karnataka Fisheries Development Corporation Ltd. (KFDC), Hoige Bazar, Mangalore-575001 [kfdcixe@yahoo.com]
11. The Chief Executive Officer, Chandigarh International Airport Limited, Room No. 1, Projec Office Building, Civil Airport, Chandigarh - 160003 [ceo@chial.org]
12. The Managing Director, Assam Livestock and Poultry Corporation Ltd. (ALPCO), Khanapara, Guwahati -22 [alpcoltdghy@gmail.com]
13. The Chief Operating Officer, HLL Medipark Ltd. II Floor, HLL Bhawan, 26/4 Tambaram Velachery Road, Pallikaranai, Chennai. [ravindra.sanagavarapul@gmail.com, thiagu@lifecarehll.com]

Minutes of the 14th meeting of Empowered Committee (EC) on 'Trade Infrastructure for Export Scheme (TIES)' held under the Chairmanship of Commerce Secretary on 02.08.2021 (Monday) at 4:00 PM.

1. The 14th meeting of Empowered Committee (EC) on 'Trade Infrastructure for Export Scheme (TIES)' was held under the Chairmanship of Commerce Secretary on 02.08.2021 (Monday) at 4:00 PM through online platform. The list of participants is at 'Annexure-I'.
2. The proposals received from various implementing agencies seeking TIES funding were considered. A detailed presentation regarding the proposals was made by the Division before the Empowered Committee. In addition to the new proposals received under TIES, the following proposals were also presented before the EC:
 - Projects under implementation seeking release of next installments
 - Waiver of penal interest in respect of 2 cancelled projects
 - Formulation of an objective criteria for higher funding for States with poor export infrastructure but having export potential (other than in NER/Himalaya States) as per the recommendation of EFC.

NEW PROPOSALS

3. Agenda Item No. 1

Proposal: Expansion/Improvement (3 MLD Effluent Refractory Management and TDS Reduction) in CETP, Baddi, District Solan, Himachal Pradesh

Implementing Agency: Baddi Infrastructure

Project Cost: INR 28.51 crore.

- TIES share: INR 20 crore.
- 1st installment requested: **INR 10 crore.**

3.1 EC was apprised that the project envisages expansion/improvement of the existing CETP to implement provision for treatment of FDS/TDS effluent as per the instructions of Ministry of Environment, Forest & Climate Change and the directions issued by National Green Tribunal. As the existing facility is catering mainly to the pharma industry in Baddi, the expansion/improvement of the same will encourage existing units to expand their capacities and also attract fresh investments which will contribute to exports. Further, it was pointed out that in the proposal submitted by Government of Himachal Pradesh, the Status of the Implementing Agency i.e. Baddi Infrastructure has not been clearly mentioned.

3.2 ACS, GoHP informed that the land for the existing CETP was given by Government of Himachal Pradesh. Baddi Infrastructure, the Implementing Agency for the facility is a government controlled SPV as majority of the representatives are from Government of Himachal Pradesh.

3.3 After deliberations, EC accorded approval for financial assistance of Rs. 20 crore for the project under TIES and recommended release of first installment of Rs. 10 crore subject to furnishing of letter by Government of Himachal Pradesh certifying that Baddi Infrastructure, the Implementing Agency is a State controlled entity.

4. Agenda Item No. 2

Proposal: Pharma Lab Cum Training Centre, Export Promotion Industrial Park, Phase I, Jharmajri – Baddi, District Solan, Himachal Pradesh

Implementing Agency: Himachal Pradesh Industrial Development Corporation Limited (HPSIDC)

Project Cost: INR 20.26 crore

- TIES share: INR 13.31 crore.
- 1st installment requested: INR 6.65 crore.

4.1 EC was informed that the Project proposal envisages setting up of pharma testing lab which will fill a critical gap in the physical infrastructure which is currently causing a hindrance in export of pharmaceuticals from the region. Due to non existence of such testing facility, pharma units are facing production delays, cost inefficiencies, rejections, and material wastage resulting in loss of market share. The proposed pharma lab will ensure that the pharma industries in the vicinity are able to meet the stringent global standards of quality testing.

4.2 EC was apprised that previously for the project, financial assistance of Rs. 3.25 crore had been provided under the erstwhile ASIDE scheme. The utilization certificate for the afore mentioned amount has been received from Government of Himachal Pradesh.

4.3 ACS, Government of Himachal Pradesh informed that under the erstwhile ASIDE scheme the proposal was submitted with a total project cost of Rs. 8.09 crore. Accordingly, Rs. 5.19 crore (revised) was approved under ASIDE and Rs.3.25 crore was released for the project. Government of Himachal Pradesh had completed a three storey building, to house the pharma lab, using its own fund and the grant received under ASIDE. Subsequently there was a change in scope as recommended by NIPER, Mohali. Hence, the instant project proposal has been submitted for assistance under TIES.

4.4 After deliberations, EC deferred the proposal and directed Government of Himachal Pradesh/Implementing Agency to submit revised proposal with clear financial outlay for the proposed project as a fresh project and not as an incomplete one.

5. Agenda Item No. 3

Proposal: Setting up of 1 MLD Zero Liquid Discharge Plant in Cochin SEZ

Implementing Agency: Cochin SEZ

Project Cost: INR 23.50 crore

- TIES share: INR 11.09 crore.
- 1st installment requested: INR 5.54 crore.

5.1 EC was informed that the Project proposal envisages setting up of Zero Liquid Discharge (ZLD) plant in Cochin SEZ to ensure availability of water for industrial purpose, thus avoiding dependence on costly tanker supply and bringing environment-friendly industrial practice in the SEZ.

5.2 The representative of Implementing Agency informed that there was a public protest against discharge of the effluent after tertiary treatment, from the existing CETP into a recharging/collection pond due to threat of ground water contamination. Due to the public protest, Kerala State Pollution Control Board had issued a direction to SEZ to opt for an alternative method for treatment of effluents. Accordingly, CSIR-NEERI was consulted to suggest alternative measures for treatment of effluents. CSIR-NEERI, as part of feasibility studies carried out for upgradation and retrofitting of CETP, recommended several measures including setting up of ZLD system. In view of the emergent situation arising due to public protest, construction of the project was started by Cochin SEZ from its own fund and till date, an expenditure of Rs. 17 crore has been incurred. WAPCOS is the engineering agency for the project. The project is expected to be completed within the next two months.

5.3 After deliberations, EC accorded approval for financial assistance of Rs. 11.09 crore for the project under TIES and recommended release of financial assistance in one installment.

B. ONGOING PROJECTS – RELEASE OF NEXT INSTALLMENT

6. Agenda Item No.1

Proposal: Construction of SDF Building at Cochin SEZ

Implementing Agency: Cochin SEZ

Project Cost: INR 66.05 crore (revised)

- TIES share: INR 20 crore
- 1st & 2nd instalment released: INR 6.50 crore each
- 3rd and last installment requested: **INR 7 crore**

6.1 EC was apprised about the following w.r.t the project:-

- a. The financial and physical progress stood at 70% and 85% respectively.
- b. IA has submitted utilization certificates for both TIES installments.

6.2. Further, EC was informed that IA has spent Rs. 29.05 crore from its own fund, which is near pari-passu contribution required for release of 3rd and final installment of the grant.

6.3 After deliberations, EC approved release of 3rd and final installment of Rs. 7 crore of TIES grant.

7. Agenda Item No.2

Proposal: Development of Integrated Check Post Petrapole: Proposal for construction of additional truck parking, West Bengal.

Implementing Agency: Land Ports Authority of India (LPAI)

Project Cost: INR 32.24 crore.

- TIES share: INR 13.66 crore
- 1st instalment released: INR 6.83 crore

- 2nd and Final installment requested: INR 6.83 crore

7.1 EC was apprised about the following w.r.t the project:-

- a. The financial and physical progress stood at 61% and 75% respectively.
- b. IA has submitted utilization certificate for 1st installment of TIES grant.

7.2 Further, EC was informed that IA has spent Rs. 11.08 crore from its own fund, which is more than pari-passu contribution required for release of 2nd and final installment of TIES grant.

7.3 After deliberations, EC approved release of 2nd and final installment of Rs. 6.83 crore of TIES grant.

8. Agenda Item No.3

Proposal: Modernization of infrastructure facility for Marine exports at Tadadi, Kumta Taluk, Uttara Kannada District, Karnataka.

Implementing Agency: Karnataka Fisheries Development Corporation (KFDC), Government of Karnataka.

Project Cost: INR 13.34 crore.

- TIES share: INR 5 crore
- 1st & 2nd instalment released: INR 2 crore & 2.65 crore respectively
- Balance grant requested: INR 0.35 crore

8.1 EC was informed that the financial grant of Rs. 5 crore under TIES was approved for the project in the 1st EC meeting held on 09.06.2017. Accordingly, 1st installment of TIES grant for Rs. 2 crore was released during August, 2017. IA informed that due to an error on the part of the then Project Monitoring Agency (PMA) in calculating the total project cost, the 2nd installment of Rs. 2.65 crore, instead of Rs. 3 crore, was approved and released during December, 2019. Hence, IA has requested to release the balance grant of Rs. 0.35 crore.

8.2 After deliberations, EC directed IA to submit relevant details of the project cost and proposal for release of balance grant under TIES. The proposal shall be examined by the Division and put up before the EC in the next meeting for consideration.

9. Agenda Item No.4

Proposal: Export Oriented Pork Processing Plant at Nazira, Assam

Implementing Agency: Assam Livestock and Poultry Corporation (ALPCO).

Project Cost: INR 11.44 crore.

- TIES share: INR 7.91 crore

- 1st installment released: INR 3.95 crore
- 2nd and Final installment requested: INR **3.96 crore**

9.1 EC was apprised about the following w.r.t the project:-

- a. The financial and physical progress stood at 83% and 95% respectively.
- b. IA has submitted utilization certificate for 1st installment of TIES grant.

9.2 Further, EC was informed that IA has spent Rs. 2.06 crore from its own fund, which is more than pari-passu contribution required for release of 2nd and final installment of TIES grant.

9.3 After deliberations, EC approved release of 2nd and final installment of Rs. 3.96 crore of TIES grant.

10. Agenda Item No.5

Proposal: Setting up of Centre for Perishable Cargo at Chandigarh International Airport.

Implementing Agency: Chandigarh International Airport Ltd. (CHIAL)

Project Cost: INR 12.44 crore (revised)

- TIES share: INR 5.63 crore
- 1st installment released: INR 2.81 crore
- 2nd and Final installment requested: INR **2.82 crore**

10.1 EC was informed that the IA has submitted Utilization Certificate for 1st installment of TIES grant and refunded an amount of Rs. 28 lakh accrued as interest on the 1st installment of TIES grant.

10.2 The representative of IA informed EC that 98% (civil work) of the project is completed. Further, it was informed that there is change in the scope of work in the project as additional civil work has been included and there has been reduction in the cost of plant & machinery as some of these are already available at CHIAL. Installation of X-Ray machine has been delayed due to Make in India stipulation. The project excluding installation of X-Ray shall be completed by 1st September, 2021. Till such time, new X ray machine is procured, old X ray machine will be used to operationalize the facility.

10.3 After deliberations, EC approved the proposal for change in scope of the project and for release of 2nd and final installment of Rs. 2.82 crore of TIES grant on the condition that interest accrued on the first installment is deposited.

C. CANCELLED PROJECTS - TO CONSIDER WAIVER OF THE PENAL INTEREST

11. Agenda Item No. 1

Proposal: Setting up of Electro Magnetic Interference/Electro Magnetic Compatibility (EMI/EMC) Lab for Medical Technology at Chengalpattu, Tamil Nadu.

Implementing Agency: HLL Medipark Ltd.

Total project cost – INR 21.07 crore

- Fund approved under TIES – INR 9.56 crore
- 1st installment released under TIES – INR 4.78 crore

Agenda Item No. 2

Proposal: Construction of 2.5 MLD Sewerage Treatment Plant (STP) at Madras EPZ SEZ.

Implementing Agency: Madras SEZ

Total project cost – INR 11.63 crore

- Fund approved under TIES – INR 5.18 crore
- 1st installment released under TIES – INR 2.59 crore

11.1 Both the proposals for waiver of penal interest were taken together by the EC.

11.2 EC was informed that financial grant under the Scheme had been approved for both the projects and accordingly, 1st installment had been released. However, due to delay in implementation, both the projects were cancelled by EC. IAs for the projects were directed to refund the amount of TIES grant, interest accrued thereon and 10% penal interest on the grant. While the amount of TIES grant and interest accrued thereon had been refunded to the Department, IAs had requested for waiver of penal interest as the circumstances due to which inordinate delay occurred in implementation of the project were beyond their control.

11.3 After deliberations, EC agreed to take up the request of IAs for waiver of penal interest with the Department of Expenditure for concurrence.

D. REVISED TIES GUIDELINES – OBJECTIVE CRITERIA FOR HIGHER FUNDING FOR LOW EXPORTING STATES (OTHER THAN NER/HIMALAYAN STATES)

12. EC was informed that TIES was appraised for continuation during the period 2021-22 to 2025-26 by Expenditure Finance Committee (EFC) headed by Finance Secretary and Secretary (Expenditure) in its meeting held on 4.6.2021. While recommending the continuation of TIES scheme for the period 2021-22 to 2025-26, *inter alia*, EFC made the following observation:-

"Financial assistance upto 80% of the total equity which is presently available

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under TIES only for the projects in NE States and Himalayan States including UTs of J&K and Ladakh and other States with relatively poor export infrastructure lacking institutional capacity for preparing good DPRs but has positive export potential may be extended. Such States to be identified by DoC using an objective criteria of giving first preference to the States which have availed less funding."

12.1 Accordingly, a suitable objective criteria needs to be developed taking into account the the export potential of the States and their export infrastructure/eco system. It was suggested that the Export Preparedness Index and Exports/GSDP ratio could be considered for evolving such a criteria, and eligibility of States for higher funding determined.

12.1 After deliberations, EC directed that a suitable criteria may be developed and brought before the Committee for consideration.

13. Meeting ended with vote of thanks to the Chair.

List of Participants in the 14th Empowered Committee Meeting on TIES held on 02.08.2021 under the Chairmanship of Commerce Secretary

	Name & Designation	Organisation
Department of Commerce:		
1.	Shri B. V. R. Subrahmanyam, CS	In Chair
2.	Shri. S. Kishore, AS	DoC
3.	Shri. Shashank Priya, AS&FA	DoC
4.	Ms. Rachna Shah, AS	DoC
5.	Shri Amit Yadav, DG, DGFT	DoC
6.	Shri Amitabh Kumar, JS	DoC
7.	Shri Diwakar Nath Misra, JS	DoC
8.	Smt. Renu Lata, Director	DoC
9.	Shri Shyam Lal, US	DoC
Other Ministries/Departments/Organizations: [via virtual link]		
10.	Sh. Rupesh, Senior Specialist	NITI Aayog
11.	Shri Krishna Mohan Uppu, DS	MHA
Implementing/Proposing Agency:		
12.	Sh. Ram Subhag Singh, Addl. Chief Secretary	Govt. of Himachal Pradesh via virtual link
13.	Sh. Tilak Raj Sharma, Addl. Director	Govt. of Himachal Pradesh via virtual link
14.	Sh. Aditya Mishra, Chairman	LPAI, MHA [attended physically]
15.	Sh. Ramam Kumar Sharma, Director (Proj.)	LPAI, MHA [attended physically]
16.	Sh. D. V. Swamy, Development Commissioner	Cochin-SEZ via virtual link
17.	Sh. Shanmuga Sundaram, Development Commissioner	MEPZ/SEZ via virtual link
18.	Sh. M. L. Doddamani, Managing Director	Karnataka Fisheries Development Corporation (KFDC) via virtual link
19.	Dr. P. N. Konwar, Project Head	Assam Livestock and Poultry Corporation

		(ALPCO) via virtual link
20.	Sh. Ajay Kumar, CEO	Chandigarh International Airport Ltd. (CHIAL) via virtual link
21.	Sh. S. Ravindra, COO	HLL Medipark Ltd., via virtual link

Government of Himachal Pradesh
Department of Environment, Science & Technology

No. STE-A(3)-2/2017

Dated Shimla-2, 23rd January, 2019

NOTIFICATION

In exercise of the powers conferred by Sub-Section (2) of Section-4 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) and read with Section 4 of the Air (Prevention and Control of Pollution Act, 1981 (14 of 1981), the Governor, Himachal Pradesh is pleased to formulate the following guidelines in supersession of rules notified vide GoHP Notification of even number dated 28-12-2017 regulating the nomination/appointment, other terms and conditions of service of the Chairman in the State Pollution Control board.

The terms and conditions of service of the Chairman shall be as under:-

I. Pay, allowances and other conditions of service

The scale of pay shall be Level-14 in the Pay Matrix of the 7th Pay Commission. In case of nomination amongst a serving officer under the Central Government or a State Government or a public sector undertaking or a University or an autonomous body taken on secondment or deputation, shall receive the pay equal to the actual pay drawn in his/her parent department. In case of nomination of retired officer under the Central Government or a State Government or a Public Sector Undertaking or a University or an autonomous body, shall receive the pay per month equal to the actual pay drawn in his/her parent department minus pension (fixed). The Chairman shall be entitled to City Compensatory Allowance and House Rent Allowance as are admissible to the Secretary to the GoHP. Provided that where the Chairman is allotted an accommodation by the State Government, he shall not be entitled to house rent allowance and shall be required to pay a license fee as applicable to the Secretary to the GoHP. The travelling allowance and daily allowance, in respect of journeys

1/2019

23-1-2019

23-1-2019

(Signature)

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undertaken by him in connection with his duties as Chairman, shall be at the rates as permissible to the Secretary to the GoHP. The medical facilities as are admissible to the Secretary to the GoHP.

2. Age Limit

The Maximum age limit for nomination/ appointment shall be not exceeding Sixty two years as on the last date of the receipt of application.

3. Tenure of the Post

The Chairman will hold the post for the period of three years or till he/she attains the age of 65 years, whichever is earlier. The person once nominated as Chairman can be re-nominated/ appointed only for one additional term.

4. Qualification and Experience

A person having special knowledge or practical experience in respect of matters relating to the environmental protection or a person having knowledge and experience in administering institution dealing with the matter aforesaid.

i. Disqualification

A person who has entered into or contracted a marriage with a person having a spouse living or a person who having a spouse living has entered into or contracted a marriage with any person shall not be eligible. Also a person who has been convicted by any court of law for committing an offence punishable for more than 2 years of imprisonment shall not be eligible for appointment to the said post.

Mode of Recruitment

The Chairman shall be appointed by the State Government on the recommendation of Search-cum-Selection Committee consisting of the following namely:

- | | |
|---|-----------------|
| (a) Chief Secretary to the Govt. of Himachal Pradesh- | Chairman |
| (b) Secretary Incharge, Department of Env., Sci & Tech- | Member |
| (c) Secretary Incharge, Department of Personnel- | Member |

Page

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23-1-2019

The Committee shall decide the procedure to be followed for making the appointment. The Secretary (Environment) to the Government of Himachal Pradesh will be ex-officio Chairman of the State Pollution Control Board, till a person is selected for nomination/appointment as Chairman of the State Pollution Control Board, or the post falls vacant due to any other reason.

Relaxation

The State Government shall issue necessary clarification and may also relax the guidelines in case of operational difficulties.

By order

(R.D Dhiman)

Addl. Chief Secretary (EST) to the Govt. of Himachal Pradesh.

dst. No. as above

Dated, Shimla

23rd January, 2019.

Copy for information and necessary action forwarded to:-

- 1. Pvt. Secretary to the Chief Secretary to the Government of Himachal Pradesh.
- 2. All the Addl. Chief Secys./Fr. Secys./Secys. to the Govt. of Himachal Pradesh.
- 3. The Director of Environment, Science & Technology Deptt. Shimla-1.
- 4. The Member Secretary, HP Pollution Control Board, Shimla-9.
- 5. The Controller, Printing and Stationary, HP Shimla-5.

[Handwritten Signature]

Joint Secretary (EST) to the Govt. of Himachal Pradesh. 23-1-2019



Regional Officer Baddi <pcbrobaddi@gmail.com>

Fwd: Note on Baddi CETP with Hydraulic Load more than 200 KLD

1 message

Narender Sharma <narendersharma.cpcb@gov.in>
To: Regional Officer <pcbrobaddi@gmail.com>

11 October 2021 at 10:27

From: mjindal@yahoo.com
To: "Narender Sharma" <narendersharma.cpcb@gov.in>
Sent: Friday, October 8, 2021 5:17:09 PM
Subject: Note on Baddi CETP with Hydraulic Load more than 200 KLD

Dear Sir,

There are 3 points mentioned under Specific Conditions (Point No. V, VI, and VII) in EC No 10-53/2011-1A- III, dated 8th January 2013 issued to M/S Baddi Infrastructure by MoEF&CC for Baddi CETP. These are:

V. *The member industries with hydraulic loading more than 200 KLD shall treat in the existing onsite ETPs to the level of treatment and standards prescribed in the consent orders issued by the state of PCB before discharging into the CETP for further treatment.*

VI. *The member industries with hydraulic loading more than 200 KLD, shall give top priority to recycle/reuse the treated effluent and submit an action plan SPCB accordingly.*

VII. *The member industries with hydraulic loading more than 200 KLD shall treat in the existing onsite ETPs (as already these industries have provided on-site ETP consisting of primary/secondary and tertiary treatment system) to the standards mentioned in the consent orders issued by the state PCB and then discharge into CETP for further treatment.*

The comments are as follows:

1. The HPPCB did not ask MIs connected to Baddi CETP even for pre-treatment of effluent during Oct 2015-March 2017. HPPCB issued an advertisement on 07.04.2017 because of orders of Hon'ble SC WP (C) 375/2012 dated 22.02.2017 and asked MIs to install primary (effluent) treatment plants without prescribing pre-treatment norms. These norms were first time prescribed on 12.03.2018 for MIs effective from 12.03.2019 for 3 basic parameters (pH, SS and O&G).
2. Subsequently, norms for 11 parameters (while revising norms for 2 out of 3 earlier parameters) as pre-treatments norms were notified on 26.12.2019 effective from 26.12.2020. As a result pre-treatment norms are there for 12 parameters. MIs are by and large complying with these norms.
3. The industries (Vardhman and Winsome) have started recovery, recycling and reuse of water after installation of individual captive RO and MEE plant for Category IV effluent.

4. MIs have been asked to provide their treated effluent to Baddi CETP for mixing, equalization and polishing which is being done.
5. Some of pre-treatment norms such as FDS, Sulphide, etc are undermining the role of CETP. MIs had to install captive RO and MEE at a huge cost despite being member of CETP.
6. The pre-treatment norms for Category I effluent are being achieved using existing ETP by Vardhman, Winsome and others. Had pre-treatment norms were not prescribed, it would have been a case of violation of EC conditions.
7. However, it is learnt that these pre-treatment norms are disputed before Hon'ble Shimla High Court since H.P. government issued these norms instead of HPPCB.
8. It is another issue if, HPPCB wish to revise pre-treatment norms through Consent Mechanism. Otherwise, it is a case of compliance of EC conditions as far as Baddi CETP is concerned.

With warm regards,

R N Jindal

Executive Director

Nimbua Greenfield (Punjab) Limited

Mobile: +91-9868113036, +91 9855309908

email id: mjindal@yahoo.com

